

**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH, PUNE**

APPEAL NO. 50 (THC) OF 2018

IN THE MATTER OF:

Brackish Water Research Centre

... Appellant

//versus//

Gujarat State Environment Impact

Assessment Authority and Ors.

... Respondents

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Date:

Place:

Advocate for Respondent No. 5

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE
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IN THE MATTER OF:

Brackish Water Research Centre

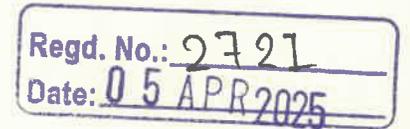
... Appellant

//versus//

Gujarat State Environment Impact

Assessment Authority and Ors.

... Respondents



ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5

I, **Pankaj G. Pujara**, Age: 67 years, working as an Advisor to M.D. of the Respondent No. 5 having office at: P.O. Ranoli – 391350, District: Vadodara, Gujarat on Solemn Affirmation state and submit as under:

1. I say and submit that I have read the contents of Appeal and grounds taken in the Appeal and being authorized by Authority Letter dated 30.06.2018 and being conversant with facts and circumstances related to the present subject matter, I am filing present Additional Affidavit for the limited purpose of bringing on record certain cardinal documents which would have an important role in deciding the present Appeal.

The copy of the Authority letter dated 30.06.2018 is annexed herewith and marked as an **Annexure – I**.

2. I say and submit that the present Respondent has already filed its Affidavit in Reply on ...10th Day of July, 2023. However, at the time of filing said reply the Respondent was not having certain documents which goes to



the very subject root of the matter and therefore, answering Respondent was unable to produce those documents while filing said Affidavit in Reply dated 10/07/2023.

3. At the outset I say and submit that the Appellant has made completely false and baseless accusations in the present Appeal without actually verifying the true and correct facts and thereby has unnecessarily dragged the present answering Respondent in this unwarranted litigation in the form of this Appeal. Therefore, the present Appeal is required to be dismissed with an exemplary cost so that this kind of unscrupulous litigants who doesn't come with clear conscious and with *malafide* motives can be curbed. It rather seems that the present Appellant has filed this Appeal with some ulterior motives to harass the answering Respondent.

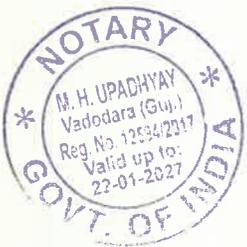
4. I say and submit that the Environment Clearance Certificate which is a subject matter of challenge before this Hon'ble Tribunal was granted provisionally for a period of 7 years by GPCB for the setting up the capacity expansion in Chlor – Alkali and Synthetic Organic Chemical products and addition of new Synthetic Organic Chemical Products at Plot no. 3, GIDC Dahej, Taluka: Vagra, District: Bharuch in the existing plant of the answering Respondent and thereafter, the answering Respondent set up the plant in the phased manner as per Consent to Establish and thereafter, the concerned authority, i.e., GPCB granted Consolidated Consent to Operate the plant/s and same are valid up to 25.11.2026.

The copy of Consent to Establish dated 09.08.2019 and Copies of Consolidated Consent dated 16.11.2018, 03.01.2023 and Consolidated



Consent for capacity expansion of Phosphoric Acid plant are annexed herewith and marked as **Annexure - II** and **Annexure - III (Colly.)** respectively.

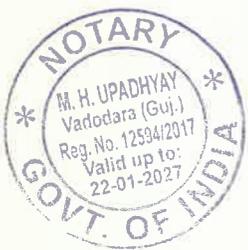
5. Before submitting anything regarding the permissions as to Landfill Sites / Pits are concerned, I would like to briefly submit that how the answering Respondent treats, stores and disposes the hazardous substance / waste generated at their factory premises. I say and submit that after the production of the caustic soda / Phosphoric Acid/ H₂O₂/ HH (non-fertilizer grade) the water infused with the effluents and other impurities are sent to the individual Effluent Treatment Plants (herein after referred to as "ETP/s") connected with the various plants and machineries and after treatment of the effluent water in said ETPs, treated water is then collected in the centralized storage tank called as "lagoon" via sedimentation tank for further disposal. I say and submit that all the solid waste / Sludge / substance rests at the bottom of the said lagoon and treated water is sent to deep Sea through the pipelines laid by the GACL after undertaking due process and permissions from the concerned authorities including GPCB. I say and submit that said pipelines have been made with HDPE material and said material is made with the corrosion free materials taking into consideration environmental effects on the marine life as well as flora and fauna found in the ocean water and / or ocean bed. I say and submit that the answering Respondent has also installed PH meter, TOC meter and TSS meter to measure impurities / parameters like TOC, pH, TSS, etc; as prescribed by GPCB. Additionally analysis of finally discharged treated effluent is being carried out on monthly basis through GPCB recognized and NABL accredited agency,



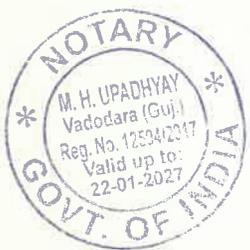
which includes more than 20 parameters including bioassay test before discharging same into the deep Sea. I say and submit that the solid waste which rests at the bottom part of the “lagoon” is sent to the SLFs constructed by the answering Respondent in its factory premises.

6. I say and submit that currently there are 17 Secured Landfill Sites/Pits in the factory premises of Respondent No.5 and out of these 17, only 7 Pits are currently in use and 10 Pits have already been closed by the Respondent No. 5 by intimating to the GPCB. I say and submit that all the Secured Landfill Pits / Sites have been constructed after intimating and by obtaining necessary permission / authorization / approval as per the then prevailing Rules, Regulations and design duly recommended by the NPC and thereafter, has constructed said SLFs. The answering Respondent No.5 also gave prior intimation before it started using the said TSDFs/ SLFs. The comprehensive details of the TSDFs/ SLFs Pits which are currently in use as to when the said Pits were commissioned and the authorization granted by GPCB for operation of the SLFs in the factory premises of the answering Respondent No. 5 are shown in the tabular format for brevity and convenience and is annexed herewith and marked as **Annexure – IV**.

The copies of the various intimation letters addressed by the answering Respondent to GPCB for seeking the Approval of SLF/s design, all the intimation letters intimating closure of the SLF/s are annexed herewith and marked as **Annexure - V (Colly.)**, **Annexure - VI (Colly.)** respectively.



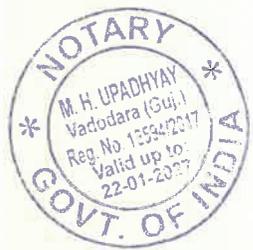
7. I say and submit that the Gujarat Pollution Control Board (herein after referred to as “GPCB”) had granted an initial authorization in Form – 2 on 20.03.1997 to GACL to operate a facility for Collection, Secured Storage, Transport and Treatment of hazardous waste at Factory Premises that was valid up to 30.06.1997. I say that said initial authorization was extended / renewed from time to time by the GPCB vide several extension Orders till 19.04.2006 under prevailing Rules and Regulation. I further say and submit that from 2006 onwards GPCB had started granting Consolidated Consent and Authorization i.e., CCA for operation of Plant as well as SLFs/TSDFs. Therefore, the answering Respondent No. 5 i.e., GACL in 2006 had applied for said authorization by preferring appropriate Application and GPCB was pleased to grant said permission vide Consent Order No. 2124 of 01.05.2004, said permission was valid up to 31.12.2008. I further say and submit that, as said permission was expiring and therefore, the answering Respondent had applied for Consolidated Consent and Authorization under Water (Prevention and Control of Pollution) Act, 1974 vide Application dated 27.11.2009 and GPCB was pleased to grant and extend the said permission vide Consent Order No. AWH 36640 of 15.04.2010, said permission was valid up to 26.11.2014. I say and submit that said permission was extended till 26.11.2015 by the GPCB. Further, Respondent No. 5 GACL again renewed said Consolidated Consent and Authorization by filing appropriate Application and GPCB was pleased to grant and extend the said consent under Water (Prevention and Control of Pollution) Act, 1974; Air (Prevention and Control of Pollution) Act, 1981 and authorization under Hazardous Waste Management and Transboundary Rules, 1989 vide Consent Order No. AWH-75728 dated 28.01.2016, the said



permissions were valid up to 26.11.2021. I say and submit that as the answering Respondent constructed 3 new SLFs within the Factory Premises during the subsistence of the said above referred Consent Order dated 03.03.2016. The answering Respondent applied for the modification of the said Consent Order and GPCB was pleased to amend the aforementioned Consent Order and thereby granted permission to operation said three new SLFs as well vide amended Order dated 23.03.2021 bearing no. 586448. I say and submit that said permission was again amended as two new SLFs were became operational by passing an appropriate Order. I say and submit that as the Consolidated Consent and Authorization (herein after referred to as "CC & A") was expiring the answering Respondent again made an Application dated 07.10.2021 to further extend the CC & A to the GPCP. The GPCB was pleased to extend the said CC & A further up to 25.11.2026 and said CC & A was further amended by the GPCB by passing an appropriate Order on an Application dated 05.05.2022 filed by the Answering Respondent.

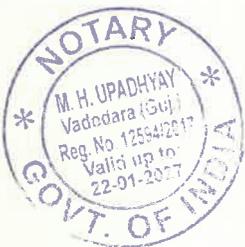
The copies of all the above referred permissions are annexed herewith and marked as **Annexure - VII (Colly.)** and copy of EIA Notification dated 14.09.2006 is annexed herewith and marked as **Annexure - VIII**.

8. I say and submit that therefore, all the SLFs/ TSDFs are constructed and are being used/ operated by the answering Respondents after taking aforementioned permissions adhering to prevailing Law and Rules that were applicable at that relevant point of time and after considering all aspects the EC as well as Consents have been granted and extended from time to time as stated herein above. I further say and submit that, all the landfill cells/ TSDFs/ SLFs have been constructed by following GPCB's



guidelines by following all the scientific criteria's and therefore, GPCB has approved said landfill cells / SLFs. I say and submit that as landfill cells/ TSDFs/ SLFs have been setup by following and adhering all the Guidelines, and prevailing Rules and Regulations and hazardous waste stored in landfill cells/ TSDFs/ SLFs is being managed and monitored by taking utmost care so that it does not pollute air, land and water in and around the factory premises of the answering Respondent. Therefore, I say and submit that the hazardous waste stored in landfill cells/ TSDFs/ SLFs constructed and maintained by the answering Respondent is not required to be removed from the factory premises. Therefore, the allegations that the Respondent has not approved the design of the SLFs / TSDFs, has not obtained necessary permission as per the Law are bald and baseless and made with malice. Therefore, the contentions qua permissions not being obtained for setting up of SLFs/ TSDFs in the factory premises are not tenable in the eyes of Law and required to be rejected in toto.

9. I say and submit that the answering Respondent has diligently informed the concerned Authority i.e., GPCB/CPCB for their approval for closure of certain SLFs/TSDFs as and when they reached to their maximum capacity and were no longer under operation and / or use by the answering Respondent. Therefore, the answering Respondent has also intimated as and when SLFs became full for obtaining necessary permissions / approvals that are required from GPCB for closing the SLFs/ TSDFs and said approvals have been given by the GPCB.



10. In furtherance of the what has been stated in the para 5 of the present Affidavit, I say and submit that even after SLFs have been closed by taking approval of the GPCB, the answering Respondent keeps periodical checks and balances by taking into consideration ground water monitoring through randomly selected borewell on periodic intervals.

11. I say and submit that the officers of the concerned authority i.e., GPCB have visited the plant and TSDFs / STFs situated within the factory premises periodically to check functionalities of Environment Management System which may include how the hazardous waste / substances are being managed, treated, stored and disposed at the factory premises by the answering Respondent herein. The GPCB has never objected leave apart showed any concerns regarding the treatment, storage and disposal of the hazardous substance by the answering Respondent at their factory premises. I say and submit that answering Respondent has maintained a chart showing as to when the officials of GPCB have visited the factory premises for conducting periodical surveys. I say and submit the answering Respondent has followed every Guidelines issued by the GPCB as well as Rules and Regulations issued by Government of India for the purpose of treatment, storage and disposal of the hazardous waste generate at the Factory Premises and if any lacuna is found to be there then the answering Respondent is ready and willing to correct the said lacuna or oversight in maintaining, treatment, storage and disposal of the hazardous waste / substances.

The copies of random visit notices issued by GPCB to the answering Respondent are annexed herewith and marked as an **Annexure – IX (Colly.)**.



12. I say and submit that the incinerator facility which was available in the factory premises of the answering Respondent was used by the answering Respondent till the year 2017 and thereafter, said incinerator facility was closed in the year, 2018 due to high maintenance and operation cost of the same by intimating to the GPCB by issuing Letter dated 06.08.2018. The copy of Letter dated 06.08.2018 issued by the answering Respondent to the GPCB is annexed herewith and marked as an **Annexure – X**.

13. I say and submit that the Original Permission / Consent for the purpose of discharge of effluent water from the industrial plant situated at Dahej, Bharuch was granted vide Consent Order no. 11758 dated 07.12.1996 by the GPCB. I say and submit that said permission was valid up to 31.03.1997. Thereafter said permission has been renewed by the GPCB from time to time. I say and submit that from 2004, the GPCB has started giving Consolidated Consent and Authorization for operation of plant as well as SLFs as more particularly mentioned in the para 7 of the present Affidavit. I further say and submit that as per condition no. 5 of the aforementioned permission the answering Respondent was required to maintain effluent water after treatment in STPs is required to meet the standard / permissible limits as mentioned in condition. I further say the answering Respondent is required to carry out various tests including Bio-Assay Test periodically as per the said Condition. I say and submit that the purpose of the Bio-Assay Test is to determine the 90 % Survival rate of fish into the effluent water for 96 hours. Therefore, answering Respondent has carried out such Bio-Assay Test on periodical basis which has turned out to be within permissible limits / satisfactory every time. I say and submit that only treated effluent water met with the



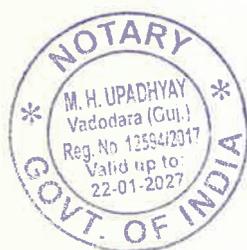
permissible limit as mentioned in the said Condition No. 4 could be discharged into the sea / ocean into the location mentioned in the Condition No. 6 of the said Consent Order. I say and submit that as per the above referred conditions the answering Respondent has carried out above referred tests from the State Board recognized independent laboratories. I say and submit that the said laboratories have collected sample form the "lagoon" maintained by the answering Respondent. I say that after testing by said laboratories the treated effluent water has always remained well with the permissible limits / parameters as mentioned in said Condition/s and only thereafter, the answering Respondent has discharged the treated effluent water into the sea / ocean.

The Copy of the Original Consent Order dated 07.12.1996 given by GPCB and the Copies of periodical Bio- Assay tests carried out by the answering Respondent are annexed herewith and marked as an **Annexure - XI and Annexure - XII (Colly.)** respectively.

14. In terms of the issue raised about the recategorization of the Project in the Ground – C, I say and submit that the Categorization of the industries is provided under the EIA Notification dated 14.09.2006 issued by Ministry of Environment and Forests, wherein certain Industries are categorized into Category – A and Category – B which requires prior Environmental Clearance. I say and submit that as per Section 4 of said Notification, the Activities / Projects which are categorized into Category – A are required to take prior Environment Clearance from Central Government, more particularly Ministry of Environment and Forests and Climate Change (herein referred as **MoEF & CC**) and the Activities / Projects which are categorized into Category – B are required to take prior



Environment Clearance from State Level Environment Impact Assessment Authority. I say and submit that, the activities carried out by the answering Respondent are of production of Chloro- alkali products [Activity 4(d)] and Synthetic Organic Chemicals [Activity 5(f)] and the plant/ industry of the answering Respondent is located into Notified Industrial Estate of Dahej as per the Notification dated 09.06.2009 issued by Gujarat Petrochemical and Petroleum Investment Region (GPCPSIR) and therefore, the activities carries out by the answering Respondent falls within the Category – B. I say and submit that, as per Schedule annexed to the EIA Notification, 2006, chemical fertilizer manufacturing industries / projects are classified into Category – A and therefore, Environment Clearance was required to be obtained from MoEF&CC. I further say and submit that, in the year 2016 the answering Respondent sought permission for expansion of the production capacity of the Caustic Soda, Phosphoric Acid and Hydrogen Peroxide Plants and New Chloromethane, Chlorotoluene, Hydrazine Hydrate and MCA plants situated in GIDC, Dahej and therefore, applied to MoEF&CC for Environmental Clearance due to possible end use of Phosphoric Acid for fertilizer applications. However, it was decided by the Management of the answering Respondent that they would manufacture only non-fertilizer grade Phosphoric Acid and therefore requested to Secretary of Expert Appraisal Committee, MoEF&CC, New Delhi for transferring the Application to State Level Expert Appraisal Committee, Gujarat as according to EIA Notification, this particular Project / Activities would fall within Category – B. I say and submit that, an Affidavit cum Undertaking dated 14.09.2016 was also filed before State Level Expert Appraisal Committee, Gujarat. I say and submit that the SEAC permitted



such amendment by adding a specific condition into the EC after taking into consideration the aforementioned Undertaking and appreciating all the facts. Therefore, issue raised by the Appellant that such recategorization was permitted by SEAC without assessing the fact that there would be no way to monitor the compliance of such Undertaking / Condition and therefore recategorization could not have been allowed as it amounts to bypassing the Appraisal process provided under EIA, 2006 is completely unjustified and hence, not tenable in the eyes of Law.

The copy of Application dated 04.05.2016 for transfer of Application for prior Environmental Clearance for proposed capacity expansion of the current plant from MoEF&CC to State Level Environment Impact Assessment Authority and the copy of Undertaking dated 14.09.2006 filed before State Level Appraisal Committee by GACL / answering Respondent are annexed herewith and marked as **Annexure - XIII and Annexure - XIV** respectively.

15. In terms of the issue raised in the Ground – D of the Appeal regarding the exceeding COD parameters by the Appellant herein, I say and submit that the issue is raised by the Appellant under the misunderstanding of the COD parameters shown in the Table 2-41 on the page no. 87 of the Draft EIA Report. I say and submit that said Table provides the details about Stoichiometrically combined characteristics of ETPs connected with the various plants including Phosphoric Acid Plant, Hydrogen Peroxide Plant, Caustic Soda Plant etc. regarding effluent quantity, COD, BOD, TDS, SS in the treated effluent water by the ETPs individually that are connected with the aforementioned plants as well as combined characteristics of above referred parameters along with the maximum



permissible limits set up by the GPCB for final discharge of treated effluent water into deep sea. I say and submit that GPCB has set up the upper limit on each of these parameters on the combined characteristics of the treated effluent water received from each of the ETPs connected with the various plants into the "Lagoon" as mentioned herein above and more particularly in the Draft EIA Report of May, 2017. I say and submit that the Appellant herein has some misunderstanding of the said parameters mentioned in the said table 2-41 and permissible limit allowed by the GPCB and has taken under consideration and compared the value of the COD level of the Phosphoric Plant and compared it with the maximum permissible limit set up by the GPCB and has raised this ground. However, in this regard I say and submit as a cost of repetition that all the treated effluent water collected from each ETPs are stored into the centralized tank called as "lagoon" as mentioned in the para no. 05 of this additional Affidavit. I further say and submit that after treated effluent water gets collected into the "lagoon" said treated effluent water further gets diluted as it stores treated effluent water from all the plants (as mentioned in the said table 2-41), therefore, again the said aforementioned parameters including COD are measured by the answering Respondent from the outlet of the "lagoon" and said values are mentioned in column no. 12 of the said table and if said values are compared with the maximum permissible limit set by the GPCB in last column of the said table then the values of the all the parameters including COD are well within the maximum permissible limit set by the GPCB. I say and submit that only treated effluent water met with the said permissible limits is discharged at the permissible location in the deep Sea. I further say and submit that as stated in the para no. 11 of the



foregoing Affidavit that GPCB officers have conducted the random visits to check the adherence of the environmental guidelines by the answering Respondent in said visits COD limit was found to be exceeding the parameters twice, once when sample collected on 16.02.2016 and once again when sample was collected on 19.05.2021 by the GPCB officers. In furtherance of that the GPCB had issued Show Cause Notices dated 18.05.2016 and 06.08.2021 (herein after referred to as SCNs) and to said SCNs the answering Respondent has given explanation vide replies dated 31.05.2016 and 30.09.2021 respectively. I say and submit that the answering Respondent has annexed various Effluent Sample Analysis Reports conducted periodically through government approved laboratory vide Annexure – X (Colly.) which also COD test results and said results shows COD parameters well within the permissible limits approved by the GPCB.

The copies of the both the Show Cause Notices and replies given by the answering Respondent to the same are annexed herewith and marked as **Annexure - XV (Colly.)**.

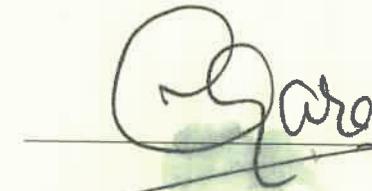
16. In furtherance of the above para, I say and submit that the answering Respondent has well established Quality Check Department which conducts analysis of the Treated Effluent Water by collecting samples at every 6 hours from final treated lagoon water and the answering Respondent carries out the analysis of the final treated lagoon water by the MoEF&CC approved third party laboratory every regular intervals and said analysis reports have been annexed herewith this Affidavit as **Annexure - XII (Colly.)**.



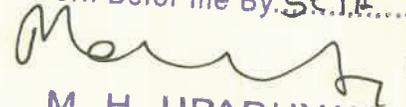
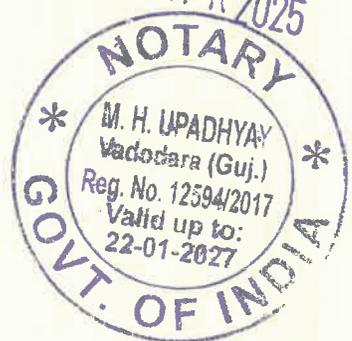
17.I say and submit that the answering Respondent has taken every possible effort, steps and precautions for adheres to every Rules, Regulations and norms framed by the all the concerned state instrumentalities in terms of the environment protection strictly and same efforts shall be put in by the answering Respondent in future for the conservation and protection of the environment.

18.In light of above facts and circumstances the Appeal filed by the Appellant is required to be dismissed being merits less in toto along with the exemplary cost so that this kind of false, frivolous and unwarranted cases can be curbed in the future.

Solemnly affirmed at _____, Gujarat on this _____ day of April, 2025.


Deponent



Solemnly Affirmed / declared Sworn Befor me By. 
M. H. UPADHYAY
NOTARY
05 APR 2025




Promoting Green Technology

ANNEXURE ¹⁴ - I

16

Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Regd. Office & Works : P. O. Petrochemicals - 391 348, Dist. Vadodara (Gujarat) INDIA
Phone : +91-265-2232681, 3081200, 8540463 Fax : +91-265-2232130
Website : www.gacl.com CMI NO : L24110GJ1973PLC002247

AUTHORITY LETTER

I, P. K. Gera, IAS, Managing Director of Gujarat Alkalies and Chemicals Ltd. ('the Company' / 'GACL') do hereby authorize and empower Mr. Pankaj G Pujara, Executive Director (CPP) & Head-PMO of our Company, to represent the Company, before the Hon'ble National Green Tribunal, Pune and / or in any other Court having proper Jurisdiction, to depose, to make declarations, to execute and/or to sign Plaint, Petition, Affidavits, verifications, Undertakings, Replies, Statements and to do such acts on behalf of our Company as may be necessary to proceed at Hon'ble National Green Tribunal in respect of Appeal filed by Brackish Water Research Centre. The signature of Mr. Pankaj G Pujara, Executive Director (CPP) & Head-PMO is attested by me here under.

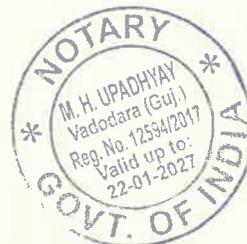
Pankaj G Pujara
Executive Director
(CPP) & Head-PMO

For Gujarat Alkalies and Chemicals Ltd.

P.K.Gera, IAS
Managing Director

Place : Vadodara.

Date : 30th June, 2018



Dahej Complex : P. O. Dahej - 392130, Tal. Vagra, Dist. Bharuch (Gujarat) INDIA.
Phone : +91-2641-256315/6/7, Fax : +91-2641-256220.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY.R.P.A.D

NO: GPCB/BRCH-B/CCA-398(17)/ID-15130/

To,
M/s. GUJARAT ALKALIES & CHEMICALS LTD
PLOT NO: 3,
P.O. DAHEJ-392130,
TAL: VAGRA,
DIST: BHARUCH.

SUB: - Amendment to Consent to Establish (CTE) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

- REF:-**
- 1) Previously issued CTE vide letter No: GPCB/CE/BRCH/NOC-07/ID-15130/65467 dated 15/12/2010 under various Environmental Acts/Rules.
 - 2) Previously issued CTE vide letter no: GPCB/CE/BRCH/NOC-14/ID-15130/65474 dated 15/12/2010 under various Environmental Acts/Rules.
 - 3) Previously issued CTE vide letter no: GPCB/CE/BRCH-B/CCA-398(11)/ID-15130/109065 dated 02/04/2012 under various Environmental Acts/Rules.
 - 4) Previously issued CTE Amendment vide letter no: GPCB/BRCH-B-CCA-398(11)/ID-15130/123127 dated 01/09/2012 under various Environmental Acts/Rules.
 - 5) Previously issued CTE Amendment vide letter no: GPCB/CE/BRCH-B/CCA-398(11)/ID-15130/123746 dated 06/09/2012 under various Environmental Acts/Rules.
 - 6) Previously issued CTE Amendment vide letter no: GPCB/BRCH-B-CCA-398(11)/ID-15130/133346 dated 24/12/2012 under various Environmental Acts/Rules.
 - 7) Previously issued CTE Amendment vide letter no: GPCB/BRCH-B-CCA-398(15)/ID-15130/332649 dated 10/11/2015 under various Environmental Acts/Rules.
 - 8) Previously issued CTE Amendment vide letter no: GPCB/BRCH-B/CCA-398(17)/ID-15130/356409 dated 18/05/2016 under various Environmental Acts/Rules.
 - 9) Previously issued CTE Amendment vide letter no: GPCB/BRCH-B/CCA-398(17)/ID-15130/440162 dated 01/01/2018 under various Environmental Acts/Rules.
 - 10) Previously issued CCA vide letter no: GPCB/BRCH-B/CCA-398(17)/ID-15130/356409 dated 03/02/2016 under various Environmental Acts/Rules.
 - 11) Your application inward ID No: 129501 dated: 01/12/2017.

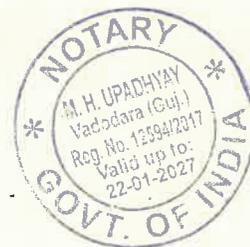
Sir,

This has reference to the CTE Amendment issued vide letter no: GPCB/BRCH-B/CCA-398(17)/ID- 15130/440162 dated: 01/01/2018 under the provisions of the various Environmental Act/ Rules, which stands amended as under.

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing

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your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (CTE) for expansion in capacity of H₂O₂ plant (from 2493 MT/Month to 3693 MT/Month) by M/s. GUJARAT ALKALIES & CHEMICALS LTD at PLOT NO: 3, P.O. DAHEJ-392130, TAL: VAGRA, DIST:- BHARUCH for the manufacturing of the following items.

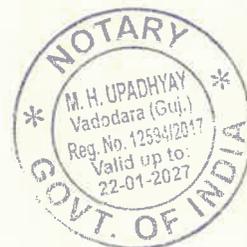
1. **NAME OF THE PRODUCTS ALONG WITH QUANTITY:-**

Condition no: 1 (of the CTE Amendment dated: 01/01/2018) stands amended and shall be read as under,

Sr. No.	Name of Products	Quantity (MT/Month)		
		Existing	Proposed	Total
1.	Phosphoric Acid (100% P ₂ O ₅ basis) Or Phosphoric Acid (85% H ₃ PO ₄ basis)	1725 Or 2790	0	1725 Or 2790
2.	High Boiling Material	6	0	6
3.	Caustic Soda (100%) Lye/ Prill/Flakes)	23550	0	23550
4.	Chlorin Gas	20784	0	20784
5.	Hydrochloric Acid (100%)	7260	0	7260
6.	Hydrogen Gas	695.1	0	695.1
7.	Sodium Hypo Chlorite (100%)	1019	0	1019
8.	78%-80% Dilute Sulphuric Acid	589	0	589
9.	Gypsum	780	0	780
10.	Power	70578160 KWH/Month	0	70578160 KWH/Month
11.	Poly Aluminium Chloride (18%)	3750	0	3750
12.	Poly Aluminium Chloride (30%)	1080	0	1080
12.	Anhydrous aluminum Chloride (Grenules/Powder)	2160	0	2160
13.	Sodium Hypo Chlorite (10% -13% Cl ₂ basis)	755	0	755
14.	Non-ferrous alum	6	0	6
15.	Stable Bleaching Powder (SBP)	1250	0	1250
16.	Sodium Chlorate (Solid) Or Sodium Chlorate (solution)	1860 Or 3400	0	1860 Or 3400
19.	Hydrogen Peroxide (100%)	2493	1200	3693

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Outward No: 45/2018





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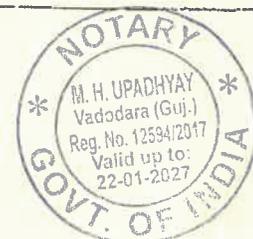
Website : www.gpcb.gov.in

2. **SUBJECT TO THE FOLLOWING ADDITIONAL SPECIFIC CONDITIONS:-**
- 2.1 Applicant shall strictly comply/fulfill with all the conditions stipulated by competent authority in the order of Environmental Clearance issued vide letter no. F. NO. J-11011/810/2008-IA-II (I) dated: 13/04/2009 & Environmental Clearance Amendment issued vide letter no. SEIAA/GUJ/EC/4(d) & 5(f)/900/2017 dated 29/09/2017.
3. **CONDITIONS UNDER WATER ACT:-**
- 3.1 The quantity of total water consumption shall not exceed 13576.03 KL/day (Existing: 12231.03 KL/day + Proposed: 1345 KL/day) (Break up as below).
- a) Domestic – 435.33 KL/day. (Existing: 410.33 KL/day + Proposed: 25 KL/day)
- b) Industrial – 13140.7 KL/day. (Existing: 11820.7 KL/day + Proposed: 1320 KL/day)
- 3.2 The quantity of total waste water generation shall not exceed 5556.2 KL/day (Existing: 5206.2 KL/day + Proposed: 350 KL/day) (Break up as below)
- a) Domestic. – 229.8 KL/day. (Existing: 209.8 KL/day + Proposed: 20 KL/day)
- b) Industrial – 5326.4 KL/day. (Existing: 4996.4 KL/day + Proposed: 330 KL/day)
- 3.3 The quantity of the industrial effluent from the manufacturing process and other ancillary industrial operations shall be 5326.4 KL/day and the quantity of domestic waste water (sewage) shall not exceed 229.8 KL/day.
- 3.4 5326.4 KL/day of industrial effluent shall be treated in ETP, after treatment it shall be sent for disposal into the sea as mentioned in condition no. 3.6.
- 3.5 The quality of treated effluent shall conform to the following standards prior to disposal into the sea.

PARAMETERS	PERMISSIBLE LIMIT
pH	6 to 9
Temperature	Shall not exceed more than 5° C above ambient water temperature
Total Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	5 mg/l
Cyanides	0.2 mg/l
Fluoride	15 mg/l
Sulphides	5 mg/l
Ammonical Nitrogen	50 mg/l
Total Kjeldahl Nitrogen (TKN)	50 mg/l
Nitrate- Nitrogen	50 mg/l
Total Res. Chlorine	1 mg/l
Arsenic	0.2 mg/l
Trivalent Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
Copper	3 mg/l
Lead	0.1 mg/l

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Mercury	0.01 mg/l
Nickel	3 mg/l
Zinc	15 mg/l
Cadmium	0.05 mg/l
BOD (3 days at 27° C)	100 mg/l
COD	250 mg/l
Selenium	0.05 mg/l
Vanadium	0.2 mg/l
Manganese	2 mg/l
Iron	3 mg/l
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.

- 3.6 The effluent conforming to the above standards shall be discharged into sea through a 400 m OD HDPE submarine pipeline having well designed diffuser system at a point Lat 21°38'32.76" N and 72°31'1.571" E as suggested by NIO.
- 3.7 Generated domestic waste water shall be treated in STP to conform the following standards, which shall be utilized on land for irrigation/plantation exclusively within premises.

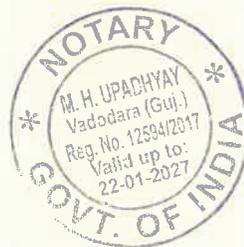
PARAMETERS	GPCB NORMS
pH	6.5 TO 9.0
Total Suspended Solids	<50 mg/l
Fecal Coliform (Most probable number per 100 mililiter, MPN/100ml)	<1000 MPN/100 ml
BOD (5 days at 20°C)	30 mg/l

4. **CONDITIONS UNDER AIR ACT:-**

- 4.1 The Process emission through various additional stacks/ vents of reactors, process, vessel shall conform to the following standards:

SR No	Stack Attached to	Height (M)	APCM	Parameter	Permissible Limit
1	Dissolution Section 1 Scrubber of PA plant	14	Water and Caustic Scrubbing	HCL HF CL ₂	20 mg/Nm ³ 6 mg/ Nm ³ 9 mg/ Nm ³
2	Liquid-Liquid contact Section-2 Scrubber PA Plant	14	Chiller and Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
3	HCL Synthesis Unit A Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
4	HCL Synthesis Unit B Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/Nm ³ 9 mg/ Nm ³

Outward No: 4545





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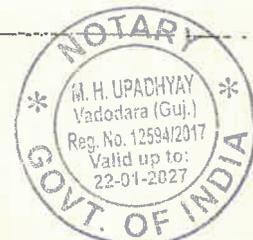
Website : www.gpcb.gov.in

5	HCL Synthesis Unit C Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
6	HCL Synthesis Unit D Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
7	Waste Air Dechlorination Unit-1 Scrubber of Caustic Soda Plant	30	Three stage Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
8	Waste Air Dechlorination Unit-2 Scrubber of Caustic Soda Plant	30	Three stage Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
9	PAC reactor gas Scrubber-I	15.5	Caustic Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
10	PAC reactor gas Scrubber-II	15.5	Caustic Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
11	Solvent Recovery H ₂ O ₂ (Part-I)	32	Chiller, Demister, Activated Carbon,	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
12	Scrubber for reactor gases of AAC Plant	20	Water and Caustic Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
13	Scrubber for reactor gases of AAC Plant	20	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
14	HCL Synthesis unit E Scrubber of Caustic Soda Pant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
15	Solvent Recovery H ₂ O ₂ (Part-II)	32	Chiller, Demister, Activated Carbon,	HC	15 mg/ Nm ³
16	Scrubber A for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/ Nm ³
17	Scrubber B for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/ Nm ³
18	Scrubber C for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/ Nm ³
19	Depleted air from solvent recovery unit in H ₂ O ₂ plant	32	Activated carbon adsorption	HC	15 mg/ Nm ³

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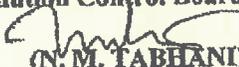
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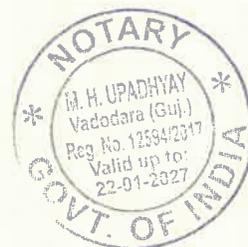
5. All other conditions of CTE Amendment issued vide letter no: GPCB/BRCH-B/CCA-398(17)/ID-15130/440162 dated 01/01/2018 & subsequent amendments shall remain unchanged.
6. All other conditions of CCA issued vide letter no: GPCB/BRCH-B-CCA-398(16)/ID-15130/347414 dated: 03/02/2016 under various Environmental Acts/Rules shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board


(N. M. TABHANI)
Sr. Environmental Engineer

Outward No: 454582, 08/05/2018

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ANNEXURE - III (Colly.) 23



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By R.P.A.D

NO: GPCB/BRCH-B/CCA-398(19)/ID-15130/

M/s. GUJARAT ALKALIES & CHEMICALS LTD

PLOT NO: 3, P.O. DAHEJ-392130,

TAL: VAGRA, DIST: BHARUCH.

SUB: Amendment to Consolidated consent and Authorization (CC&A) under various Environmental Acts/Rules.

- REF:** 1) Previously issued CC&A vide letter no: GPCB-BRCH-B-CCA-398(16)/ID-15130/347414 dated: 02/03/2016 under various Environmental Acts/Rules.
2) Previously issued CC&A Amendment vide letter no: GPCB-BRCH-B-CCA-398(17)/ID-15130/375054 dated: 07/11/2016 under various Environmental Acts/Rules.
3) Previously issued CC&A Amendment vide letter no: GPCB-BRCH-B-CCA-398(17)/ID-15130/419479 dated: 04/08/2017 under various Environmental Acts/Rules.
4) Your application for CCA Amendment Inward no: 141111 dated: 18/07/2018.

Sir,

This has reference to the CCA & CCA Amendment issued vide letter no: GPCB-BRCH-B-CCA-398(16)/ID-15130/347414 dated: 02/03/2016 & GPCB-BRCH-B-CCA-398(17)/ID-15130/375054 dated: 07/11/2016 & GPCB-BRCH-B-CCA-398(17)/ID-15130/419479 dated: 04/08/2017 and subsequent amendment under the provisions of the various Environmental Act/ Rules, and for operation of 02 Nos of captive SLF Pits i.e. Pit no XV & XVI (SLF Pit no. 15 & 16) within premises which is a part of phase wise development of captive SLF Pits, which stands amended as under.

I. NAME OF THE PRODUCTS ALONG WITH QUANTITY:-

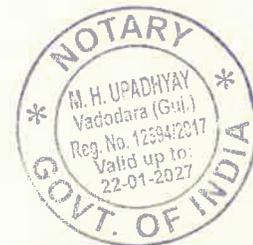
Condition no: 1 (of the CCA Amendment dated: 04/08/2017) stands amended and shall be read as under,

The consent under Water Act 1974 shall be valid up to 26/11/2021. The consent under Air Act-1981, Authorization under Environment (Protection) Act-1986 shall be valid up to 26/11/2021 to operate industrial plant for manufacture of the following products:-

Sr. No.	Name of Products	Quantity (MT/Month)
1.	Phosphoric Acid (100% P ₂ O ₅ basis) Or Phosphoric Acid (85% H ₃ PO ₄ basis)	1725 Or 2790
2.	High Boiling Material	6
3.	Caustic Soda (100%) Lye/ Prill/Flakes)	23550
4.	Chlorin Gas	20784
5.	Hydrochloric Acid (100%)	7260
6.	Hydrogen Gas	695.1
7.	Sodium Hypo Chlorite (100%)	1019
8.	78%-80% Dilute Sulphuric Acid	589
9.	Gypsum	780

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10.	Power	70578160 KWH/Month
11.	Poly Aluminium Chloride (18%)	3750
12.	Poly Aluminium Chloride (30%)	2100
12.	Anhydrous aluminum Chloride (Grenules/Powder)	2500
13.	Sodium Hypo Chlorite (10% -13% Cl ₂ basis)	755
14.	Non-ferrous alum	6
15.	Stable Bleaching Powder (SBP)	1250
16.	Sodium Chlorate (Solid) Or Sodium Chlorate (solution)	1860 Or 3400
19.	Hydrogen Peroxide (100%)	3693

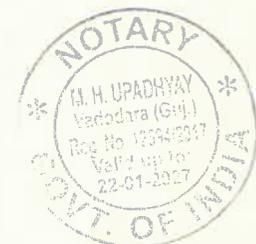
2. **SUBJECT TO THE FOLLOWING ADDITIONAL SPECIFIC CONDITIONS:-**

- 2.1 Applicant shall strictly comply/fulfill with all the conditions stipulated by competent authority in the order of Environmental Clearance issued vide letter no. F. NO. J-11011/810/2008-IA-II (I) dated: 13/04/2009 & Environmental Clearance Amendment issued vide letter no. SEIAA/GUJ/EC/4(d) & 5(f)/900/2017 dated 29/09/2017.

3. **CONDITIONS UNDER WATER ACT:-**

- 3.1 Condition no: 3.1 (of the CCA dated: 02/03/2016) stands amended and shall be read as under,
The quantity of total water consumption shall not exceed 13576.03 KL/day (Break up as below).
a) Domestic – 435.33 KL/day
b) Industrial – 13140.7 KL/day
- 3.2 Condition no: 2 (of the CCA Amendment dated: 07/11/2016) stands amended and shall be read as under,
The quantity of total waste water generation shall not exceed 5556.2 KL/day (Break up as below)
a) Domestic – 229.8 KL/day
b) Industrial – 5326.4 KL/day
- 3.3 Condition no: 3.3 (of the CCA dated: 02/03/2016) stands amended and shall be read as under.
The quantity of the industrial effluent from the manufacturing process and other ancillary industrial operations shall be 5326.4 KL/day and the quantity of domestic waste water (sewage) shall not exceed 229.8 KL/day.
- 3.4 5326.4 KL/day of industrial effluent shall be treated in ETP, after treatment it shall be sent for disposal into the sea as mentioned in condition no. 3.6.
- 3.5 Condition no: 3.4 (of the CCA dated: 02/03/2016) stands amended and shall be read as under,
The quality of treated effluent shall conform to the following standards prior to disposal into the sea.

PARAMETERS	PERMISSIBLE LIMIT
pH	6 to 9
Temperature	Shall not exceed more than 5° C above ambient water temperature
Total Suspended Solids	100 mg/l





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Oil and Grease	10 mg/l
Phenolic Compounds	5 mg/l
Cyanides	0.2 mg/l
Fluoride	15 mg/l
Sulphides	5 mg/l
Ammonical Nitrogen	50 mg/l
Total Kjeldahl Nitrogen (TKN)	50 mg/l
Nitrate- Nitrogen	50 mg/l
Total Res. Chlorine	1 mg/l
Arsenic	0.2 mg/l
Trivalent Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
Copper	3 mg/l
Lead	0.1 mg/l
Mercury	0.01 mg/l
Nickel	3 mg/l
Zinc	15 mg/l
Cadmium	0.05 mg/l
BOD (3 days at 27° C)	100 mg/l
COD	250 mg/l
Selenium	0.05 mg/l
Vanadium	0.2 mg/l
Manganese	2 mg/l
Iron	3 mg/l
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.

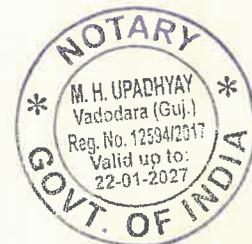
- 3.6 The effluent conforming to the above standards shall be discharged into sea through a 400 m OD HDPE submarine pipeline having well designed diffuser system at a point Lat 21°38'32.76' N and 72°31'1.571' E as suggested by NIO.
- 3.7 Condition no: 3.6 (of the CCA dated: 02/03/2016) stands amended and shall be read as under, Generated domestic waste water shall be treated in STP to conform the following standards, which shall be utilized on land for irrigation/plantation exclusively within premises.

BOD ₅	Less than 20 mg/l
Suspended Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 ppm

Outward No: 475790, 16/11/2016

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Sewage shall be treated separately in to the sewage treatment plant to conform the following standards as mentioned in MOEFCC notification dated 13/10/2017 with effect from date as per notification.

PARAMETERS	GPCB NORMS
pH	6.5 TO 9.0
Total Suspended Solids	<100mg/l
Fecal Coliform (Most probable number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml
BOD (5 days at 20°C)	30 mg/l

4. **CONDITIONS UNDER AIR ACT:-**

4.1 Condition no: 3 (of the CCA Amendment dated: 07/11/2016) stands amended and shall be read as under,

The following shall be used as fuel:

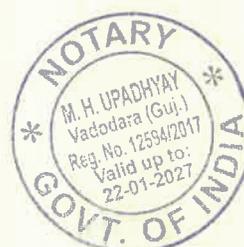
Sr. No.	Name of fuel	Quantity
1.	Natural Gas	787049 Nm ³ /day
2.	Natural Gas / LDO	130512 Nm ³ /day / 3398.4 MT/Month
3.	Hydrogen Gas	484282 Nm ³ /day

4.2 Condition no: 4 (of the CCA Amendment dated: 07/11/2016) stands amended and shall be read as under,

The flue gas emission through various stacks/ vants shall conform to the following standards:

Stack No.	Stack Attached To	Height (M)	Air Emission	
			Parameters	Permissible Limit
1	Boiler-2 Nos. (35 TPH each)	65	Particulate Matter	150 mg/Nm ³
2	Heat Recovery steam Generator-I	60	SO ₂	100 ppm
3	Heat Recovery steam Generator-II	60	NOx	50 ppm
4	Caustic Conc. Unit- CCU-I	40	Particulate Matter	150 mg/Nm ³
5	Caustic Conc. Unit- CCU-II	49	SO ₂	100 ppm
			NOx	50 ppm
			HCl	20 mg/Nm ³
			Cl ₂	9 mg/Nm ³
6	Incinerator	33	Particulate Matter	150 mg/Nm ³
			SO ₂	100 ppm
			NOx	50 ppm
			HC	15 mg/Nm ³

Outward No: 475790/26/11/16





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7	Spray Dryer of PAC Plant	23	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
8	Caustic Conc. Unit- CCU-III	50		
9	Caustic Conc. Unit- CCU-IV	50		
10	Spray Dryer of New PAC	25		

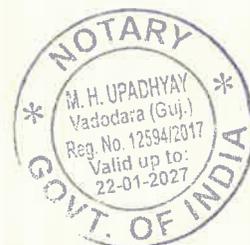
4.3 Condition no: 4.4 (of the CCA dated: 02/03/2016) stands amended and shall be read as under,

The Process emission through various additional stacks/ vents of reactors, process, vessel shall conform to the following standards:

Sr No	Stack Attached to	Height (M)	APCM	Parameter	Permissible Limit
1	Dissolution Section I Scrubber of PA plant	14	Water and Caustic Scrubbing	HCL HF CL ₂	20 mg/Nm ³ 6 mg/ Nm ³ 9 mg/ Nm ³
2	Liquid-Liquid contact Section-2 Scrubber PA Plant	14	Chiller and Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
3	HCL Synthesis Unit A Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
4	HCL Synthesis Unit B Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/Nm ³ 9 mg/ Nm ³
5	HCL Synthesis Unit C Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
6	HCL Synthesis Unit D Scrubber of Caustic Soda Plant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
7	Waste Air Dechlorination Unit-1 Scrubber of Caustic Soda Plant	30	Three stage Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
8	Waste Air Dechlorination Unit-2 Scrubber of Caustic Soda Plant	30	Three stage Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
9	PAC reactor gas Scrubber-I	15.5	Caustic Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
10	PAC reactor gas Scrubber-II	15.5	Caustic Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
11	Solvent Recovery H ₂ O ₂ (Part-I)	32	Chiller, Demister, Activated Carbon,	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
12	Scrubber for reactor gases of AAC Plant	20	Water and Caustic Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
13	Scrubber for reactor gases of AAC Plant	20	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
14	HCL Synthesis unit E Scrubber of Caustic Soda Pant	30	Water Scrubbing	HCL CL ₂	20 mg/ Nm ³ 9 mg/ Nm ³
15	Solvent Recovery H ₂ O ₂ (Part-II)	32	Chiller, Demister, Activated Carbon,	HC	15 mg/ Nm ³
16	Scrubber A for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/ Nm ³

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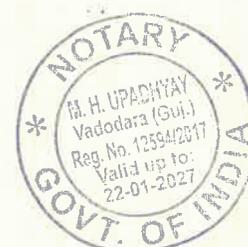


17	Scrubber B for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/ Nm ³
18	Scrubber C for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/ Nm ³
19	Depleted air from solvent recovery unit in H ₂ O ₂ plant	32	Activated carbon adsorption	HC	15 mg/ Nm ³

5. AUTHORIZATION FOR THE MANAGEMENT OF HAZARDOUS WASTES FORM-2 [see rule 3(c) & 5(5)]
 Condition No. 5.2 (of the CCA dated: 02/03/2016) is amended and shall be read as under:
 M/s. GUJARAT ALKALIES & CHEMICALS LTD, is hereby granted an authorization to operate facility for following Hazardous wastes on the facility situated at PLOT NO:- 3 P.O. DAHEJ-392130, TAL: VAGRA, DIST: - BHARUCH

Sr. No	Type of Waste	Category & schedule	Quantity (MT/Year)	Facility
1	Chemical Sludge	35.3	25550	Collection, storage, transportation, Co-processing at cement industries or final disposal at own TSDF.
2	Incinerator Ash	37.2	27.38	Collection, storage, transportation and final disposal at own TSDF.
3	Residue iron contaminated solvent-high boiling material	37.3	360	Collection, storage, transportation, Co-processing at cement industries, or co-processing at SEPPL/RSPL or incineration at own incinerator/common facility at BEIL.
4	Used Oil	5.1	50	Collection, storage, transportation and sale to registered re-refiner.
5	Lead Batteries	17	8	Collection, storage, transportation and sale to registered re-processors.
6	Discarded Barrels	33.1	2800 nos/year	Collection, storage, transportation and sale to authorized vendors.
7	Sludge from Naphtha/HSD	3.1	1	Collection, storage, transportation and incineration at own Incinerator /common incinerator of M/s. BEIL
8	Residue/filter cake of acid	17.1	10	Collection, storage, transportation and final disposal at own TSDF.
9	Waste residue from industry use of paint	21.1	0.5	Collection, storage, transportation and final disposal at own TSDF.
10	Discarded bags/liner/packing material	33.1	90	Collection, storage, transportation and sale to authorized vendors after decontamination.
	Discarded PPEs gaskets etc,	33.1	30	Collection, storage, transportation and sale to authorized vendors after decontamination.

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GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

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11	Copper Tubing, Caps & Cables etc. as copper scrap	A-66	11	Collection, storage, transportation, and sale to Authorized recycler.
12	Lead washer etc. as lead scrap	A-5	5	Collection, storage, transportation, and sale to authorized recycler.
13	Nickel scrap	A-68	5	Collection, storage, transportation, and sale to Authorized recycler
14	Waste Asbestos material	B-01	0.5	Collection, storage, Encapsulation, transportation and final disposal at own TSDF.
15	Waste Nitrate salt (inorganic salt)	A-12	50	Collection, storage, transportation and final disposal at own TSDF.
16	ETP waste from PAC Plant	35.3	127.65	Collection, neutralization, storage, transportation and final disposal at own TSDF.
17	Contaminated aqueous solvent not fit for use	20.1	96	Collection, storage, transportation, Co-processing at cement industries, or co-processing at SEPPL/RSPL or incineration at own incinerator/common facility at BEIL.
18	Spent catalyst	36.1	1.2	Collection, storage, transportation and sent back to supplier or disposed of at own TSDF/BEIL.
19	Spent carbon	36.2	10	Collection, storage, transportation, Co-processing at cement industries, or co-processing at SEPPL/RSPL or incineration at own incinerator/common facility at BEIL.
20	Contaminated Spent Alumina	36.1	300	Collection, storage, transportation, stabilization and disposal at BEIL.
21	Natural Gas condensate	5.2	24	Collection, storage, transportation, and sale to register re-refiner or use as fuel incineration/boiler.

6. All other conditions of CCA order AWH-75728 issued vide letter no. GPCB-BRCH-B-CCA-398(16)/ID-15130/347414 dated: 02/03/2016 and subsequent amendment under the provisions of the various Environmental Act/ Rules shall remain unchanged.

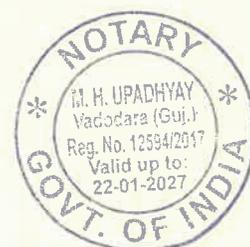
Outward No: 475790, 16/11/2018

For and on behalf of
Gujarat Pollution Control Board

(Signature)
(A.V. Shah)
Sr. Environmental Engineer

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - Amendment)
CCA AMENDMENT NO: AWH - 120656

NO: GPCB/BRCH-B/CCA- 398(20)/ID-15130/

DT: /01/2023

To,
M/s. Gujarat Alkalies & Chemicals Ltd,
Plot No: 3, P.O. Dahej,
Tal: Vagra, Dist-Bharuch.

SUB: Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.

REF: (1) Your application No. 225445 dated: 05/05/2022.
(2) CCA No. AWII - 117096 dated: 03/01/2023.

This has reference to the CCA order No: AWII-117096, issued vide letter no. GPCB/BRCH/ CCA-398(20)/ID-15130/700085 dated 03/01/2023 under the provisions of the various Environmental Act/ Rules, which stands amended as under.

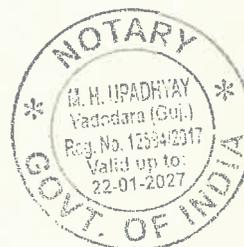
The Validity of this order shall be up to 25/11/2026.

1. The list of proposed products to be manufactured shall be as follows:

Sr. No.	Products	Quantity (MT/Month)		Total
		Existing	Proposed	
1	Phosphoric Acid (100% P ₂ O ₅ basis)	1725		1725
	Or	Or	00	Or
2	Phosphoric Acid (85% H ₃ PO ₄ basis)	2790		2790
	High Boiling Material	6	00	6
3	Caustic Soda Lye (100%/Prill/Flakes)	23550	9000	32550
4	Chlorine Gas	20784	7942	28726
5	Hydrochloric Acid (100%)	7260	2790	10050
6	Hydrogen Gas	695.1	144.9	840
7	Sodium Hypo Chlorite (100%)	1019	387	1406
8	78%-80% Dilute Sulphuric Acid	589	225	814
9	Gypsum	780	00	780
10	Power	70578160 KWII/Month	00	70578160 KWII/Month
11	Poly Aluminium Chloride (18%)	3750	00	3750
12	Poly Aluminium Chloride (30%)	2100	00	2100

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13	Hydrogen Peroxide (100%) Anhydrous	3693	00	3693
14	Aluminium Chloride (Granules/Powder)	4070	00	4070
15	Sodium Hypo Chlorite (10%-13% Cl ₂ basis)	1576	00	1576
16	Non-ferrous alum	6	00	6
17	Stable Bleaching Powder (SBP)	2660	00	2660
18	Sodium Chlorate (Solid)	1860		1860
	OR	Or	00	Or
	Sodium Chlorate (Solution)	3400 m ³ /Month		3400 m ³ /Month
19	Anhydrous Sodium Sulphate	366	00	366
20	Hydrazine Hydrate (80% w/w)	0	910	910

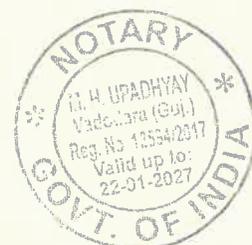
2. **Specific conditions:**

- Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter no. SEIAA/GUJ/EC/4(d)&5(f)/900/2017 dated 29/09/2017.
- Unit shall operate any two numbers of steam boilers (Cap: 35 TPH each) out of three numbers of steam boilers (Cap: 35 TPH each) at a time.
- Unit shall obtain CTE and CCA for NG fired Hot Oil Heater and Stack attached to Ammonia Column in hydrazine hydrate plant with late fees.
- Unit shall sell out their hazardous waste to authorized endusers who is having authorization with valid CCA and rule 9 permission to receive this waste. Unit shall make MoU with such authorized endusers and submit MoU.
- All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
- Unit shall follow spent solvent management guideline framed by board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.

3. **CONDITION UNDER THE WATER ACT:**

3.1 The condition No. 3.1 for Water Consumption under the Water Act of CCA order No: AWII-147096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:

- Domestic: 500.33 KLD (Existing 435.33 KLD + Proposed 65 KLD)
 - Industrial: 18000.7 KLD (Existing 13188.7 KLD + Proposed 4812 KLD)
- Total: 18501.03 KLD (Existing 13624.03 KLD + Proposed 4877 KLD)





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

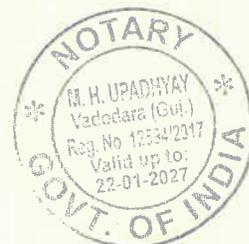
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- 3.2 The condition No. 3.2 for Wastewater Generation under the Water Act of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:
- Domestic: 259.8 KLD (Existing 229.8 KLD + Proposed 30 KLD)
 - Industrial: 5684.4 KLD (Existing 5344.4 KLD + Proposed 340 KLD)
- Total: 5944.2 KLD (Existing 5574.2 KLD + Proposed 370 KLD)**
- 3.3 The condition No. 3.3 for Mode of disposal of wastewater under the Water Act of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:
- Total: 5662.4 KLD treated effluent (Existing: 5344.4 KLD + Proposed: 318 KLD)** from all existing & proposed plants shall be discharged in to deep sea through 400 mm OD HDPE submarine pipeline (Cap.: 6000 m³/day) to final outfall point of Luvara coast Dahej at disposal point at location Latitude: 21°38' 36.77" N and Longitude: 72°31'1.571" E using well designed diffuser system after conforming norms prescribed in condition no. 3.4 of CCA AWII- 117096.
 - Generated 22 KLD cooling bleed off used for gardening purpose after primary & secondary treatment in existing ETP after conforming norms prescribed in condition no. 3.4.
 - Generated 259.8 KLD domestic sewage shall be treated in STP and reused for Gardening purpose after conforming norms prescribed in condition no. 3.3 of CCA AWII- 117096.
- 3.4 The quality of industrial effluent 22 KLD shall conform to the following standards (as per GPCB norms, whichever is applicable) (For discharge on-land for irrigation / plantation / gardening purpose)

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40° C
3	Colour (pt.co.scale)	100 units
4	Total Suspended Solids (TSS)	100 mg/l.
5	Total dissolved solids (TDS)	2100 mg/l.
6	Biochemical Oxygen Demand, BOD ₅ , 27° C	30 mg/l.
7	Chemical Oxygen Demand (COD)	100 mg/l.
8	Oil and Grease	10 mg/l.
9	Phenolic Compounds (as C ₆ H ₅ OH)	1 mg/l.
10	Sulphide (as S)	0.5 mg/l.
11	Ammonical Nitrogen (as N)	50 mg/l.
12	Chlorides (as Cl)	600 mg/l.
13	Sulphates (as SO ₄)	1000 mg/l.
14	Cyanide (as CN)	0.2 mg/l.
15	Fluoride (as F)	1.5 mg/l.
16	Insecticides/Pesticides	Absent
17	Hexavalent Chromium (as Cr+6)	0.1 mg/l.
18	Total Chromium (as Cr)	2 mg/l.

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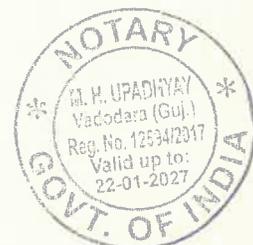


19	Copper (as Cu)	2 mg/l.
20	Nickel (as Ni)	3 mg/l.
21	Zinc (as Zn)	5 mg/l.
22	Mercury (as Hg)	0.01 mg/l.
23	Lead (as Pb)	0.1 mg/l.
24	Arsenic (as As)	0.2 mg/l.
25	Cadmium (as Cd)	2 mg/l.
26	Selenium (as Se)	0.05 mg/l.
27	Total heavy metal	7 mg/l.
28	Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.
29	Sodium Absorption Ratio (SAR)	26
30	Percent Sodium	60

- 3.5 The effluent conforming to the above standards shall be utilized for irrigation / plantation / gardening purpose within premises only.
- 3.6 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ ETP to measure the quantity of effluent discharged on land for irrigation / plantation / gardening purpose within premises.
- 3.7 Unit shall affix of water meters for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.8 The entire quantity of industrial effluent shall have to be utilized for irrigation / plantation / gardening purpose within premises only. In no circumstances the effluent either treated or untreated shall be discharged into underground drainage pipeline of GIDC, storm water drain or anywhere else.
- 3.9 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP/STP or being discharged on land.
- 3.10 Unit shall have to keep accurate records of quality & quantity of effluent discharged on-land on day-to-day basis. Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.11 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The condition no. 4.1.1 for Flue gas stacks under the Air Act of CCA order No: AWII-117096 issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

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Stack No.	Stack attached to	Stack Height	APCM	Parameter	Permissible limit
Proposed					
1	Boiler-1 No. (35 TPII)	33 m	--		
2	D.G.Set-I (1010 KVA)	30 m	--	PM	150 mg/Nm ³
3	D.G.Set-II (1010 KVA)	30 m	--	SO ₂	100 ppm
4	D.G.Set-III (1010 KVA)	30 m	--	NO _x	50 ppm
5	D.G.Set-IV (1010 KVA)	30 m	--		

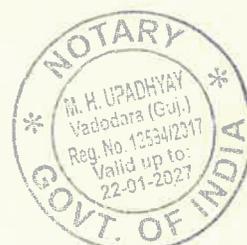
5. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

5.1 The condition no. 6.2 under authorization for Hazardous & the other wastes of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/1D-15130/700085, dated 03/01/2023 is amended and shall now be read as under:

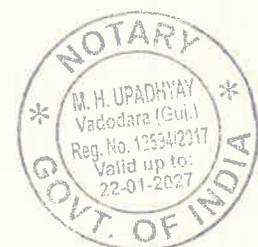
Sr. No.	Name of Haz. Waste	Category Number	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1	Chemical Sludge	35.3	25550	0	25550	Collection, Storage, Transportation, Co-processing at cement industries or final disposal at own TSDF.
	M.E.E Salt		0	1.04	1.04	
	Filter press sludge from III		0	0.4	0.4	
2	Residue ion contaminated solvent - high boiling material	37.3	360.0	00	360.0	Collection, storage, transportation, Co-processing at cement industries or co-processing at SEPL/RSPL or Incineration at CIWIP.
3	Used Oil	5.1	50	3.5	53.5	Collection, Storage, transportation and send to registered re-refiner.
4	Lead Batteries	17	8	00	8	Collection, storage, transportation and send to registered Re-processors.
5	Discarded Barrels	33.1	4000 Nos./yr.	00	4000 Nos./yr.	Collection, storage, Decontamination/ Detoxification, Reuse & Disposal to decontamination facility.

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6	Sludge from Naphtha/HSD	3.1	1	00	1	Collection, storage, transportation and incineration at CHWIF.
7	Residue/filter cake of acid	17.1	10	00	10	Collection, storage, transportation, and final disposal at own TSDF.
8	Waste residue from industry use of paint.	21.1	0.5	00	0.5	Collection, storage, transportation, and final disposal at own TSDF
9	Discarded bags/liner/packing material, PPE's gaskets etc.	33.1	120	00	120	Collection, storage, Decontamination/ Detoxification, Reuse & Disposal to decontamination facility
10	Copper Tubing, Caps & Cables etc. as copper scrap	A-66	11	00	11	Collection, storage, transportation and Send to Authorized recycler.
11	Lead washer etc. as lead scrap	A-5	5	00	5	Collection, storage, transportation and Send to authorized recycler.
12	Nickel Scrap	A-68	5	00	5	Collection, storage, transportation and Send to Authorized recycler.
13	Waste Asbestos material	B-01	0.5	00	0.5	Collection, storage, Encapsulation and final disposal at own TSDF
14	Waste Nitrate salt (inorganic salt)	A-72	50	00	50	Collection, storage, transportation, and final disposal at own TSDF.
15	ETP Waste from PAC Plant	35.3	127.65	00	127.65	Collection, neutralization, storage, transportation and final disposal at own TSDF.





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

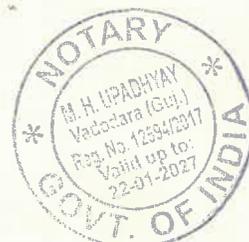
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16	Contaminated aqueous solvent not fit for use.	20.1	96	00	96	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPP/RSPL, or Incineration at CHWIF.
17	Spent Catalyst	36.1	1.2	00	1.2	Collection, storage, transportation and send back to supplier or disposed of at own/common TSDF.
18	Spent carbon	36.2	30	00	30	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPP/RSPL, or Incineration at CHWIF.
19	Contaminated spent Alumina	36.1	450	00	450	Collection, storage, transportation, stabilization and send to pre-processing facility or Co-processing facility or common TSDF.
20	Natural Gas condensate	5.2	24	00	24	Collection, storage, transportation, and sale to register refiner or use as fuel in incinerator/boiler.
21	Insulation Waste	23.1	25	00	25	Collection, Storage, transportation and send to Co-processing facility or disposal at own/common TSDF.
22	FRP waste	23.1	25	00	25	Collection, Storage, transportation and disposal at Co-processing facility or disposal at own/common TSDF.

Order No: 706/2021, 12/01/2023

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23	Wastes or residue containing oil	5.2	10	00	10	Collection, storage, transportation and send to Co-processing at cement industries or Incineration at CHWIF.
Non-Hazardous waste						
24	Brine Sludge	--	34,000	3780	37780	Collection, Storage, transportation and disposal at Co-processing facility or disposal at own/common TSDF.
25	Barium Sulphate	--	606	248.4	854.4	Collection, Storage, transportation and disposal at Co-processing facility or disposal at own/common TSDF.

6. All the other conditions of CCA order No: AWII-117096 issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085 Dated 03/01/2023 shall remain unchanged.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

~~IKR~~
(IRFAN KAGZI)
ENVIRONMENT ENGINEER

Order No: 700957, 12/01/2023





GUJARAT POLLUTION CONTROL BOARD

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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - AMENDMENT)
CCA AMENDMENT NO: AWH - 129880

NO: GPCB/BRCH/CCA-398(21)/ID-15130/ DT: /06/2024

To,
M/s. Gujarat Alkalies and Chemicals Limited,
Plot No.: 3, P.O. Dahej,
Tal.: Vagra, Dist.: Bharuch.

SUB: Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.

- REF:** (1) Your application No. 280931
(2) CTE Amendment no. 114208 dated 11/10/2021
(3) CTE Amendment no. 124477 dated 22/05/2024
(4) EC to CTE dated 09/08/2019
(5) CCA no. AWH-117096 dated: 03/01/2023
(6) CCA Amendment no. AWH-120656 dated: 12/01/2023

This has reference to CCA No: AWH-117096, issued vide letter no. GPCB/ BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 under the provisions of the various Environmental Act/ Rules, which stands amended as under.

The Validity of this order shall be up to 25/11/2026.

1. The list of products to be manufactured shall be as follows:

Sr. No.	Products	Quantity (MT/Month)		
		Existing	Proposed	Total
Existing products and its quantity shall remain same as per CCA No: AWH-120656				
Proposed				
1	Phosphoric Acid (100 % P ₂ O ₅ basis)	1725	2783	4508
	or Phosphoric Acid (86 % H ₃ PO ₄ basis)	2790	4500	7290

2. **SPECIFIC CONDITIONS:**

- a) Unit shall dispose/manage Phosphogypsum waste as per guidelines/directions of CPCB published from time to time and maintain complete record of its generation & disposal/management.

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- b) Unit shall have to ensure that generated Phosphogypsum waste is disposed/managed in Environmentally Sound Manner.
- c) Unit shall not carry out any construction activities and production which attracts provisions of Environment Clearance without obtaining EC from competent authority under EIA notification dated 14/09/2006 and amended thereafter.
- d) Unit shall comply EC dated 29/09/2017 and 03/02/2022.
- e) Unit shall provide OCMS as per CPCB's guidelines/directives.

3. CONDITION UNDER THE WATER ACT:

- 3.1 The condition No. 3.1 for Water Consumption under the Water Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Type	Water consumption (KLD)		
	Existing	Proposed	Total
Domestic	500.33	08	508.33
Industrial	18000.7	1120	19120.7
Total	18501.03	1128	19629.03

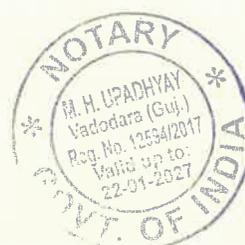
- 3.2 The condition No. 3.2 for Wastewater Generation under the Water Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Type	Wastewater Generation (KLD)		
	Existing	Proposed	Total
Domestic	259.8	5	264.8
Industrial	5684.4	1050	6734.4
Total	5944.2	1055	6999.2

- 3.3 The condition No. 3.3 for Mode of disposal of wastewater under the Water Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

- a) Industrial wastewater 5987 KLD shall be treated in ETP. After conforming standards as per condition no. 3.4 of CCA No: AWH-117096, treated industrial wastewater shall be sent for deep sea disposal through own pipeline.
- b) Industrial wastewater 747.4 KLD shall be treated in ETP and/or WTP and then reused for industrial purpose within premises.
- c) Domestic wastewater 264.8 KLD shall be treated in STP. After conforming following standards, treated domestic wastewater shall be reused for gardening/plantation within premises.

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 9
2	Total Suspended Solids	<100 mg/l





GUJARAT POLLUTION CONTROL BOARD

40

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

3	Total Coliform (MPN/100ml)	<1000 MPN/100ml
4	BOD	30 mg/l

4. CONDITIONS UNDER THE AIR ACT:

4.1 There shall be no change in fuel consumption and flue gas stacks from proposed expansion.

4.2 The condition No. 4.2 for Process gas stacks under the Air Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Sr. No.	Stack attached to	Stack height	APCM	Parameter	Permissible limit
Existing process gas stacks shall remain same as per CCA No: AWH-117096					
Proposed					
28	Vent Scrubber in Phosphoric Acid Plant	14 m	Water Scrubbing followed by Caustic Scrubber	HCl HF Cl ₂	20 mg/Nm ³ 6 mg/Nm ³ 9 mg/Nm ³
29	Condenser in Phosphoric Acid Plant	14 m	Chilled water Circulation	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³

5. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

5.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

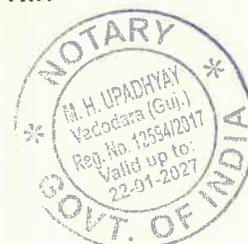
5.2 Hazardous waste mentioned at sr. no. 1 of condition no. 6.2 for authorization of hazardous & other wastes of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Sr. No.	Name of Haz. Waste	Cat. No.	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1	Chemical Sludge	35.3	25,550	-14,085 (reduced as shifted to non-hazardous waste category) +5,850.56 (added due to expansion)	17,315.56	Collection, Storage, Transportation and send to authorized Pre-processing facility/Co-processing facility or TSDF

Page 3 of 4

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

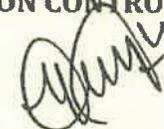


	MEE Salt		1.04	0	1.04	
	Filter press sludge from HH		0.4	0	0.4	
Non-Hazardous Waste						
26	Phosphogypsum generated from Phosphoric Acid Plant	--	--	--	62233	Collection, Storage, Transportation and disposal/management /utilization in Environmentally Sound manner as per guidelines/directives of CPCB published from time to time. In case of found not suitable for above: Collection, Storage, Transportation and send to TSDF

Other hazardous wastes/non-hazardous wastes, its quantity and management/disposal shall remain same as per CCA Amendment no. AWH-120656 dated: 12/01/2023

6. All other conditions of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 shall remain unchanged.

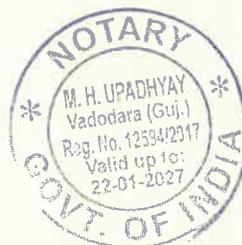
FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD



(M. R. MACWANA)
UNIT HEAD

Outward No: 814532, 25/06/2024

Page 4 of 4

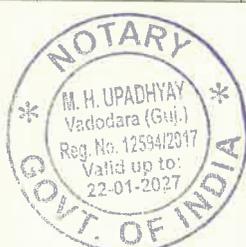


ANNEXURE - IV

SR. NO	SLF PIT NO.	DATE OF COMMISSIONING AS PER FINAL EIA	INTIMATION TO GPCB	STATUS (REMEDIED & CLOSED/ IN USE)	AUTHORIZATION GRANTED BY GPCB
1.	IX	03/12/2008	08/04/2008	In use	CCA Order no AWH: 36640 dated 15.04.2010 and same has been extended by various CCA Orders from time to time and currently said authorization has been extended till 25.11.2026 vide three CCA Orders as mentioned in the note below this table. (Annexure - VII (Colly.) at Pg. no. 93)
2.	X	Not traceable	11/06/2009	In use	CCA Order no AWH: 111614 dated 23.03.2021 and same has been extended by various CCA Orders from time to time and currently said authorization has been extended till 25.11.2026 vide three CCA Orders as mentioned in the note below this table. (Annexure - VII (Colly.) at Pg. no. 111)
3.	XIII	13/10/2015	13/10/2015	In use	CCA Order No.: 475790 dated 16.11.2018 and same has been extended by various CCA Orders from time to time and currently said authorization has been extended till 25.11.2026 vide three CCA Orders as mentioned in the note below this table. (Annexure - VII (Colly.) at Pg. no. 120)
4.	XIV	10/11/2016	10/11/2016	In use	CCA Order no AWH: 111614 dated 23.03.2021 and same has been extended by various CCA Orders from time to time and currently said authorization has been extended till 25.11.2026 vide three CCA Orders as mentioned in the note below this table. (Annexure - VII (Colly.) at Pg. no. 140)
5.	XV	--	18/07/2018	In use	CCA Order no AWH: 111614 dated 23.03.2021 and same has been extended by various CCA Orders from time to time and currently said authorization has been extended till 25.11.2026 vide three CCA Orders as mentioned in the note below this table. (Annexure - VII (Colly.) at Pg. no. 148)
6.	XVI	--		In use	
7.	XVII	--	24/02/2020	In use	

Note: The latest consolidated consent and authorization duly issued by the GPCB subsequent to last issued CCA order no.: AWH: 111614 dated 23/03/2021 and having current validity is listed as below:

1. CCA Order no AWH: 117096 dated 03/01/2023 was granted and is valid up to 25/11/2026 (Annexure - VII (Colly.) at Pg. no. 127)
2. CCA Order no AWH: 120656 dated 12/01/2023 was granted and is valid up to 25/11/2026 (Annexure - VII (Colly.) at Pg. no. 140)
3. CCA Order no AWH: 129880 dated 25/06/2024 was granted and is valid up to 25/11/2026 (Annexure - VII (Colly.) at Pg. no. 148)



ANNEXURE - V (Colly.) 43

70

3/03-04
15, 2003.

BY RPAD

Sr. Environmental Scientist
Gujarat Pollution Control Board
Sector 10-F
Gandhinagar-382 010

705

Kind Attn
Dr. G. B. Soni

Sub: Development of solid waste storage Pit-VI

Ref: 1) Authorisation No. 1335

2) Our letter No.S&E/E-3/03-04/4157 dtd 14/05/2003

Dear Sir,

With reference to above, we are enclosing herewith the design drawing and other details of new solid waste storage pit No. VI, as Annexure-I. The pit is totally covered with impervious lining. As you are aware the pit is within our premises in the area notified by GPCB. The map showing the location of pit is enclosed as Annexure-II. The characteristics of solid waste to be stored is enclosed as Annexure-III.

We request you to kindly accord your approval for design of Pit-VI.

Thanking you.

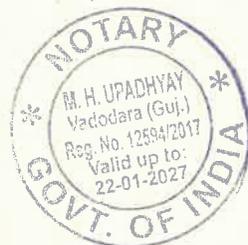
Yours faithfully,

A N Mandke
15/9

(A N Mandke)
General Manager

cc to: Shri S. H. Vagda
Regional Officer
Gujarat Pollution Control Board
201, 203 CIDCO Bhawan,
Vardol, Gandhinagar
Gandhinagar-382 010

7055



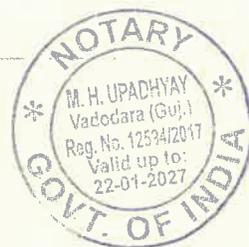
Details pertaining to NOC Application of TSDF Pit:

PROCEDURE FOR DEVELOPMENT & CLOSURE OF SECURED LANDFILL FACILITY

(A) Method of Development of Solid Waste Pit

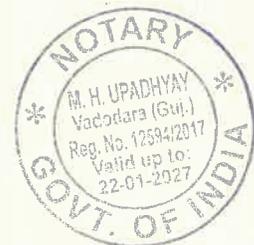
Procedure:

- 1) Excavate the pit with the side slopes 1.5 : 1
- 2) Carry out proper dressing of the bottom surface to required line and level.
- 3) Carry out proper dressing of the side slopes with appropriate line and level.
- 4) Excavate leachate drain of required size longitudinally at the center of pit.
- 5) Provide RCC leachate well of size 1.5 to 1.5 meter upto the bottom of the pit.
- 6) Provide a layer of 200 mm thick quarry dust at the bottom of then pit uniformly spread over the entire area to the required line and level as a base layer for liner application.
- 7) Construct RCC toe beam along the periphery at the bottom.
- 8) Provide a layer of 1.5 mm thick HDPE geo-membrane on the base layer of quarry dust at the bottom.
- 9) Provide a layer of HDPE geo-membrane in the leachate drain well connected and lapped with the bottom liner.
- 10) Provide Layer of 0.8 MM Non-Woven Fibertex Geotextile above HDPE GEO-MEMBRANE.
- 11) Provide HDPE perforated pipe of 200 dia through the leachate drain upto the leachate well including perforated pipe columns filled with coir at five locations equally spaced through the leachate drain.
- 12) Provide a layer of filter media consisting of graded gravel along the leachate drain covering the leachate pipeline.
- 13) Provide 1.5 mm geo-membrane on the side slopes well connected and lapped with the bottom liner through the toe beam.



Details pertaining to NOC Application of TSDF Pit

- 14) Stretch the HDPE liner on the slope upto the top of the pit and extend horizontally well anchored with RCC on the pit embankment.
- 15) Construct RCC kerb wall of 600 mm high along with the periphery of the pit at the top.
- 16) Provide a layer of coal tar epoxy to the inside surface of the RCC kerb wall.
- 17) Provide brick pitching on the HDPE geo-membrane to the required line and level at the bottom as well as on the side slopes.
- 18) Provide WBM road on the embankment along the periphery of the pit.
- 19) Provide the arrangement for pumping out leachate from leachate well including air operated diaphragm pump.

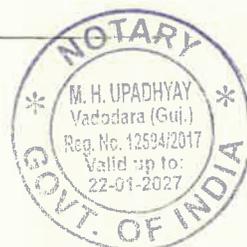


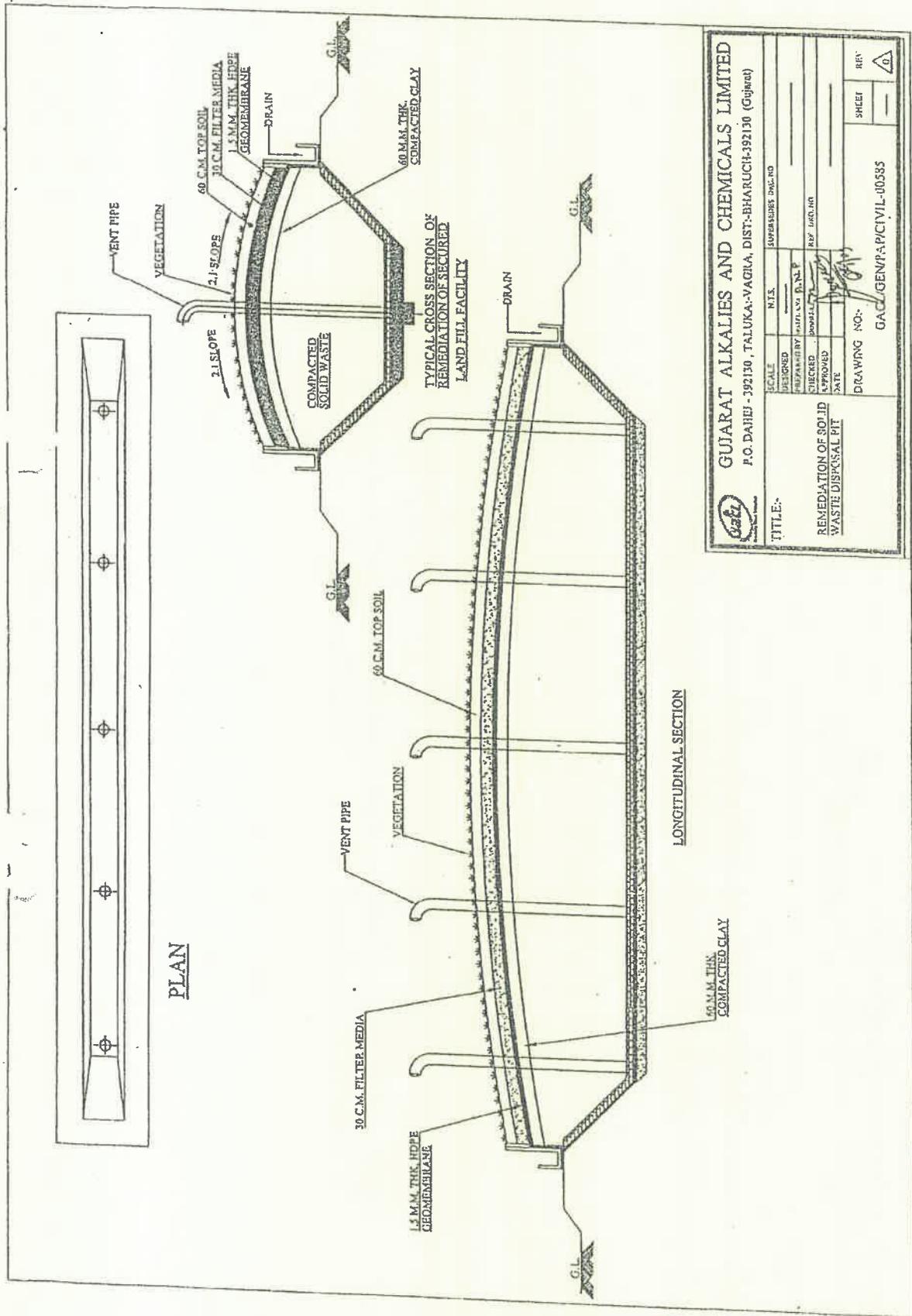
Details pertaining to NOC Application of TSDF Pit

(B) Method of Closure for Solid Waste Storage Pit

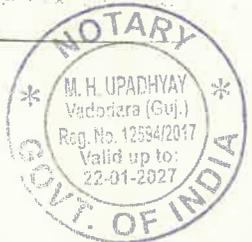
Procedure:

- 1) Level the solid waste so as to spread the same with bulldozer uniformly over the entire area of the pit.
- 2) Provide the compacted layer of available soil upto the depth of 60 CM on the leveled solid waste surface.
- 3) Impart proper surface profile to required line and level.
- 4) Provide the liner of 1.5 mm thick HDPE geo-membrane over the leveled surface.
- 5) Provide HDPE vents at uniform intervals (05 nos.) embedded right through the solid waste body and projecting and well above the surface.
- 6) Provide a layer of 30 CM thick filter media on the type of geo-membrane uniformly spread over the entire area.
- 7) Provide a top layer of available solid upto the thickness of 60 CM compacted and leveled uniformly.
- 8) Provide a suitable cover of vegetation at the top.
- 9) Provide an appropriate drainage system along with periphery of the pit for draining of rainwater.





		GUJARAT ALKALIES AND CHEMICALS LIMITED P.O. DAHEJ - 392130, TALUKA-VAGRA, DIST.-BHARUCH-392130 (Gujarat)	
SCALE	N.T.S.	SUPERVISOR'S DNG. NO.	
DESIGNED		PREPARED BY	DATE
CHECKED		APPROVED	DATE
TITLE: REMEDIATION OF SOLID WASTE DISPOSAL PIT		REF. DND. NO.	
DRAWING NO. GAC/GEN/PA/CIVIL-00585		SHEET	REV
			70



D/c

S&E/E-3/04-05/
May 04, 2004.

Sr. Environmental Scientist
Gujarat Pollution Control Board
Sector 10-A
Gandhinagar-382 010

Kind Attn :
Dr. G B Soni

Sub: Approval of design & lay out of solid waste disposal facility (VII)
Ref: Rule 8 of Haz. Waste Amendment Rules, 2000

Dear Sir,

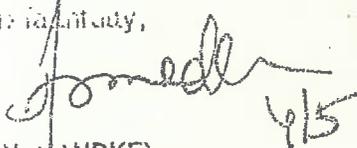
We are in the process of developing captive solid waste storage facility within our premises. As per Rule 8A of Hazardous Waste Amendment Rule, 2000, we are required to get the design and the layout of facility approved by the Board before setting up disposal facility.

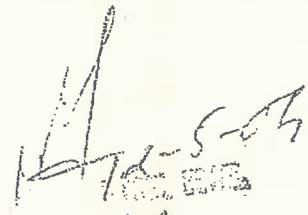
In connection of that we are enclosing herewith the layout of facility, design of development of pits & design of closure of pits alongwith the description of development & remediation.

We request you to kindly accord your kind approval to design & lay out of solid waste disposal facility to enable us to apply for authorisation of site.

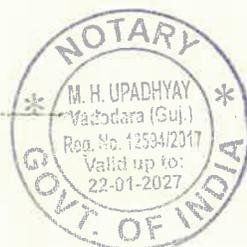
Thanking you.

Your faithfully,

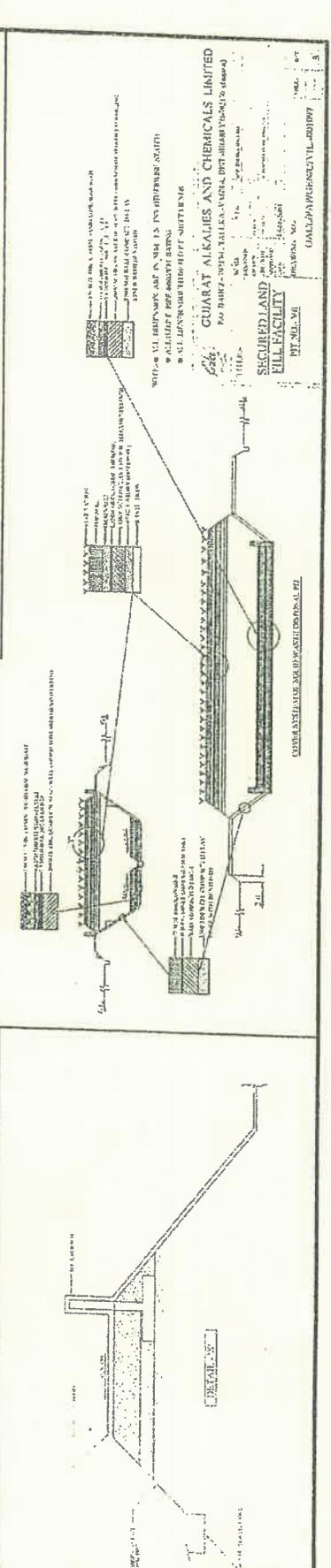
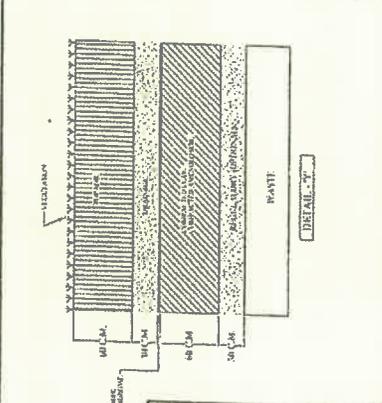
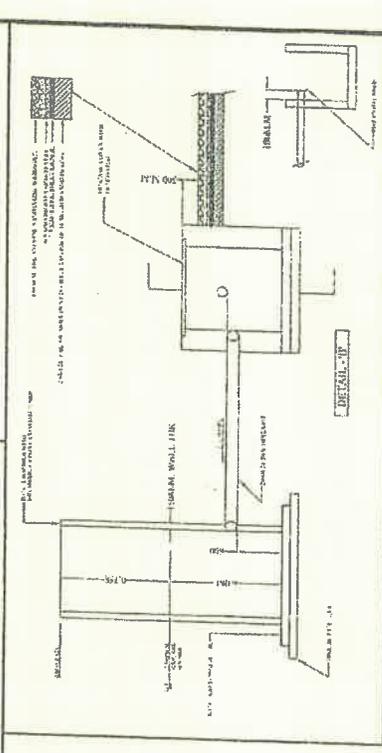
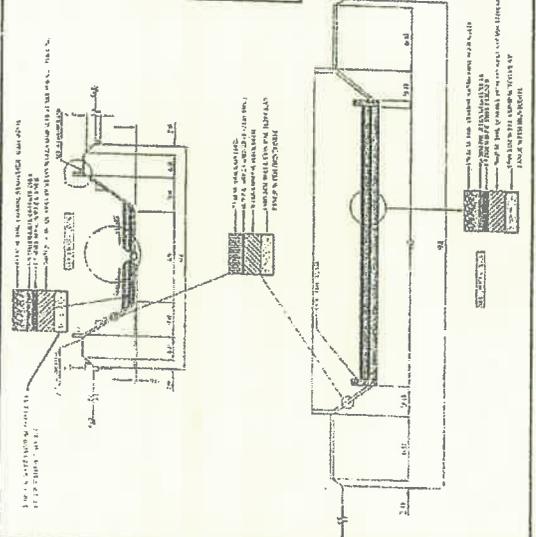
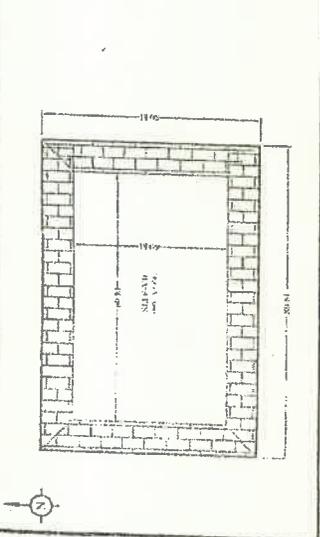
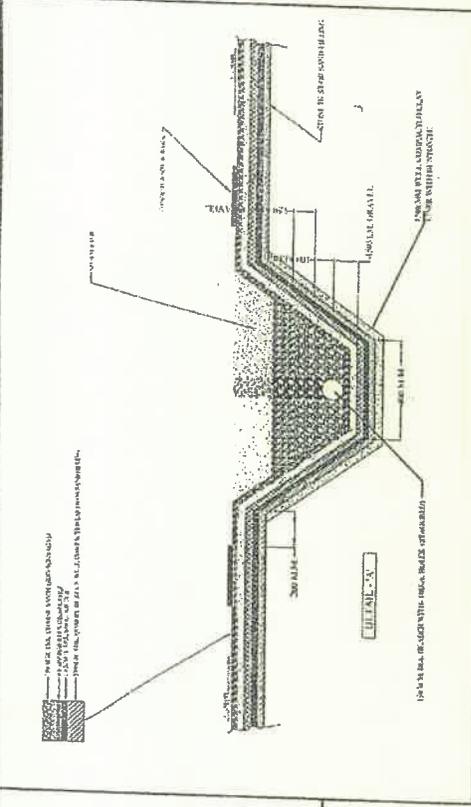
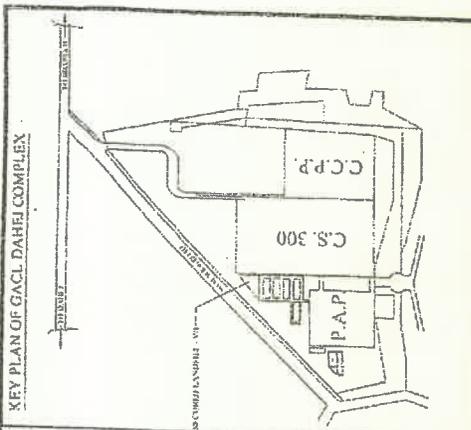

(A. N. MANDKE)
GENERAL MANAGER


SECRETARY
SECTOR 10-A,
GANDHINAGAR-382 010

Encl: as above



KEY PLAN OF GAEL DAHEI COMPLEX



NOTARY
 * M. H. UPADHYAY *
 Vadodara (Gui.)
 Reg. No. 12534/2017
 Valid up to:
 22-01-2027
 GOVT. OF INDIA

S&E/DHJ/E-3/05-06/4886/8/02/06
Feb. 02, 2006.

ROAD

Environmental Engineer
Gujarat Pollution Control Board
Sector 10-A
Gandhinagar-382 010

Kind Attn:
Shri R. G. Shah

Sub : Approval for design of solid waste disposal Pit-VIII

Ref: CCA no. 2124 dtd. 1/5/04.

Dear Sir,

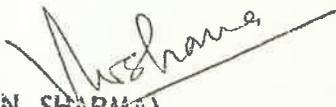
With reference to above, we would like to inform you that we are starting development of a new solid waste disposal Pit-VIII within our company premises at the location shown in attached Annexure.I.

The method of development and design are enclosed as Annexure-II, which is as per CPCB/NPC guidelines.

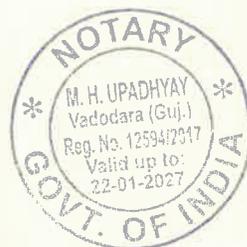
This is for your information please.

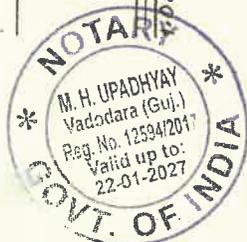
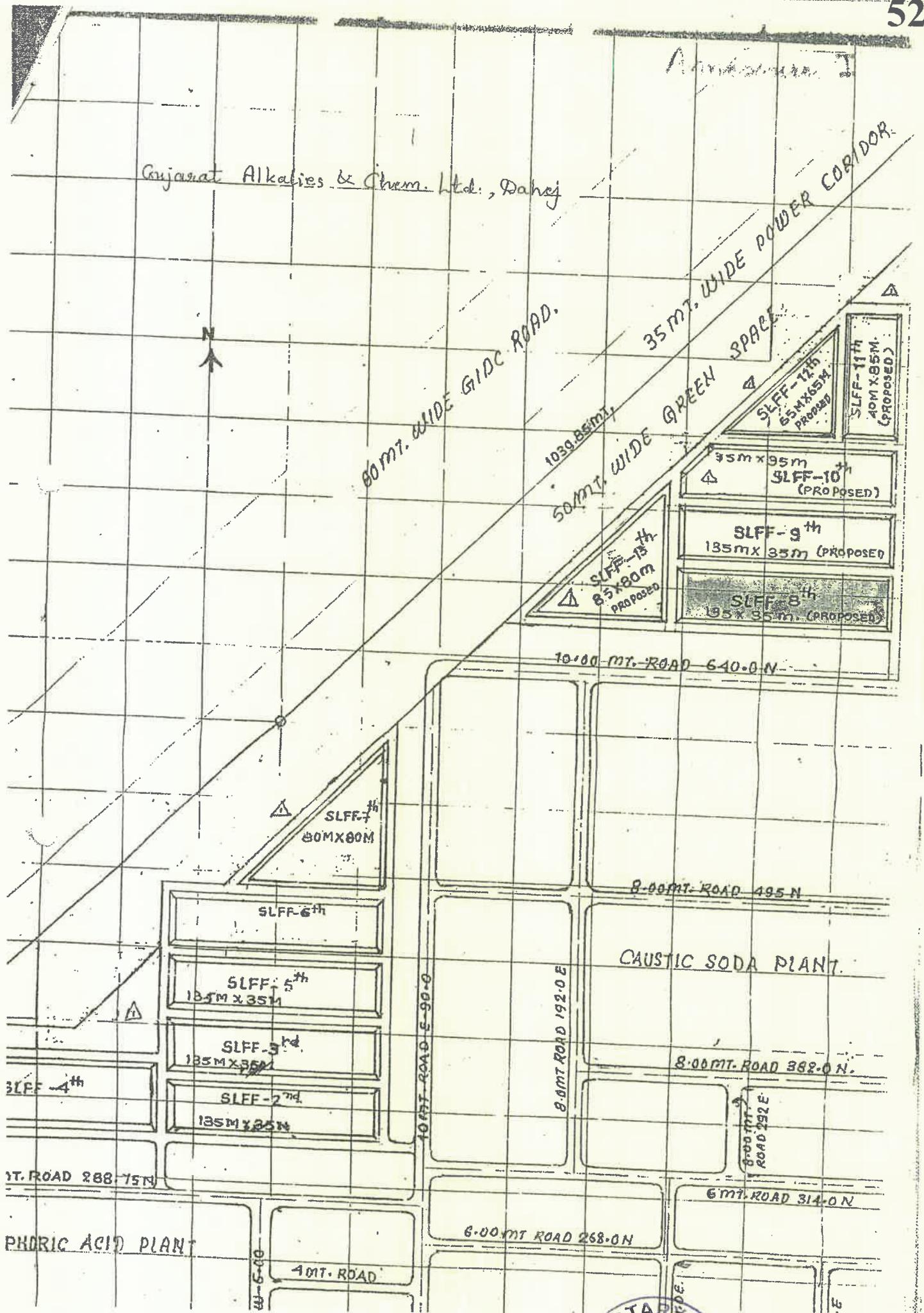
Thanking you,

Yours faithfully,


(V. N. SHARMA)
EXECUTIVE DIRECTOR


Encl: as above.





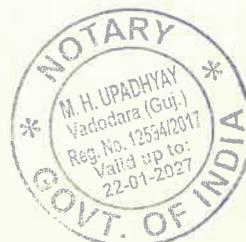
SOLID WASTE DISPOSAL FACILITY

Following is the procedure for development and closure of Solid Waste Disposal Facility

(A) CONSTRUCTION OF PIT

1. Excavate the pit with the side slopes 1:5:1
2. Carry out proper dressing of the bottom surface to required line and level.
3. Carry out proper dressing of the side slopes with appropriate line and level.
4. Excavate leachate drain of required size longitudinally at the center of pit.
5. Provide RCC leachate well of size 1.5 to 1.5 Mtr upto the bottom of the pit.
6. Provide a layer of 200 mm thick quarry dust at the bottom of the pit uniformly spread over the entire area to the required line and level as a base layer for liner application.
7. Provide a layer of 1.5 mm thick HDPE geo-membrane on the base layer of quarry dust at the bottom.
8. Provide a layer of HDPE geo-membrane in the leachate drain well connected and lapped with the bottom liner.
9. Provide a protective layer of geo-textile or a layer of silt of 200-300 mm thick on the HDPE geo-membrane.
10. Provide HDPE perforated pipe of 200 dia through the leachate drain upto the leachate well including perforated pipe columns filled with coir at five locations equally spaced through the leachate drain.
11. Provide a layer of filter media consisting of graded gravel along the leachate drain covering the leachate pipeline.
12. Provide a 300 mm thick leachate collection layer.
13. Provide 1.5 mm geo-membrane on the side slopes well connected, and lapped with bottom line through the toe beam.
14. Stretch the HDPE liner on the slope upto the top of the pit and extend horizontally well anchored with RCC on the pit embankment.

...2/-

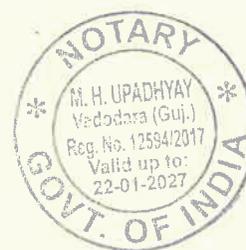


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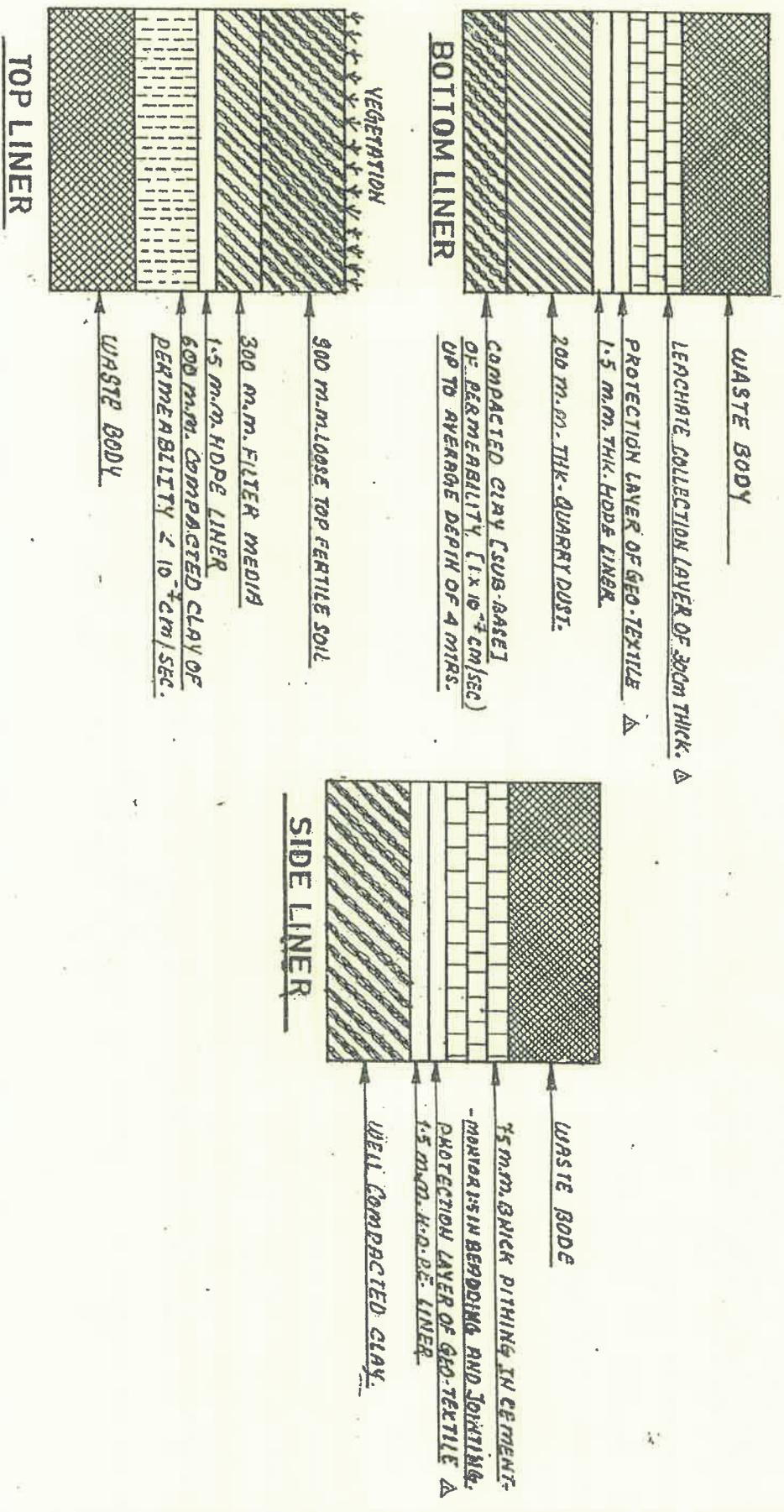
15. Provide a protective layer of geo-textile or a layer of silt of 200-300 mm thick on the HDPE geo-membrane.
16. Provide a 75 mm thick layer of brick pitching in cement mortar 1:5 in bedding and jointing over the HDPE geo-membrane on the side slopes. Ensure that the joints are properly filled in such a way that leachate can not pass through the gap between the bricks.
17. Construct RCC kerb wall of 600 mm high alongwith the periphery of the pit at the top.
18. Provide the arrangement for pumping out leachate from leachate well including air operated diaphragm pump.

(B) CLOSURE/REMEDICATION OF PIT

1. Level the solid waste so as to spread the same with bulldozer uniformly over the entire area of the pit.
2. Provide the compacted layer of available soil upto the depth of 60 CM on the leveled solid waste surface.
3. Impart proper surface profile to required line and level.
4. Provide the liner of 1.5 mm thick HDPE geo-membrane over the leveled surface.
5. Provide HDPE vents at uniform intervals (05 nos.) embedded right through the solid waste body and projecting and well above the surface.
6. Provide a layer of 30 CM thick filter media on geo-membrane uniformly spread over the entire area.
7. Provide a top layer of available soil upto the thickness of 90 CM compacted and leveled uniformly with 2% lateral gradient. The soil used in filling shall be fertile quality good for vegetation.
8. Provide a suitable cover of vegetation at the top.
9. Provide retaining wall structure on the periphery of the remedied pit with HDPE geo-membrane embedded and well anchored below the base of the retaining wall.
10. Provide appropriate drainage system along the periphery of the pit for draining of rainwater.



CROSS SECTIONAL DETAILS OF BOTTOM TOP AND SIDE LINERS



ith

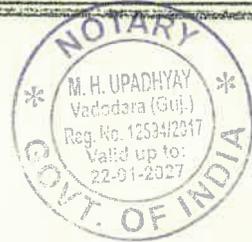
RW

DATE	NO.	BY	DESCRIPTION.
11/10/04	1		As per Revise

GUJARAT ALKALIES AND CHEMICALS LIMITED, DAHEJ.	
INITIAL DATE	DATE
DRW T.R.J. 11/10/04	
TRD 11/10/04	
CHD 11/10/04	
APPD 11/10/04	
SCALE:-	1:5

DRG. NO.: GRCL/PAP/C3-00210-R1

SUBJECT:- CROSS SECTIONAL DETAILS OF BOTTOM SIDE, TOP SIDE AND SIDE LINER FOR SOLID WASTE PIT.



S&E/E-3/07-08
April 08, 2008.

Sr. Environmental Engineer
Gujarat Pollution Control Board
Sector-10 A

GANDHINAGAR-382 010

Sub: Approval of design of solid waste storage Pit-IX
Ref: Our CCA No. 2124

Kind Attn:
Shri R.G Shah

Dear Sir,

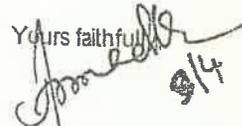
As you are aware that, we are having our own captive landfill site within our company premises, in which we are developing secured landfill pits in phasewise manner.

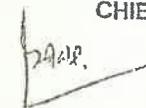
At present, Pit-VIII is in operation. Now, we are developing Pit No. IX as per CPCB/NPC guideline. The design drawing and descrption of development is attached herewith.

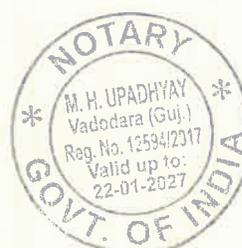
We request your goodself to approve the design of Pit-IX.

Thanking you,

Yours faithfully,


(A. N. MANDKE)
CHIEF GENERAL MANAGER


Encl: as above.

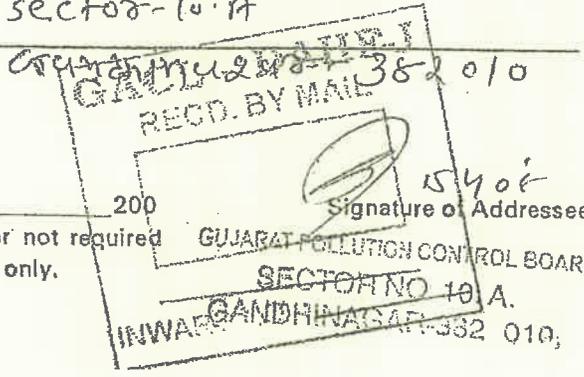


ACKNOWLEDGEMENT

No. 562 ^{S&E}
11-4-08

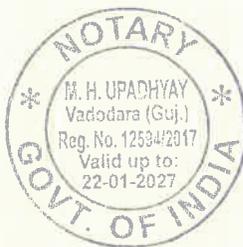
* Received a Registered Letter/Postcard/Packet/Parcel ;
Issued

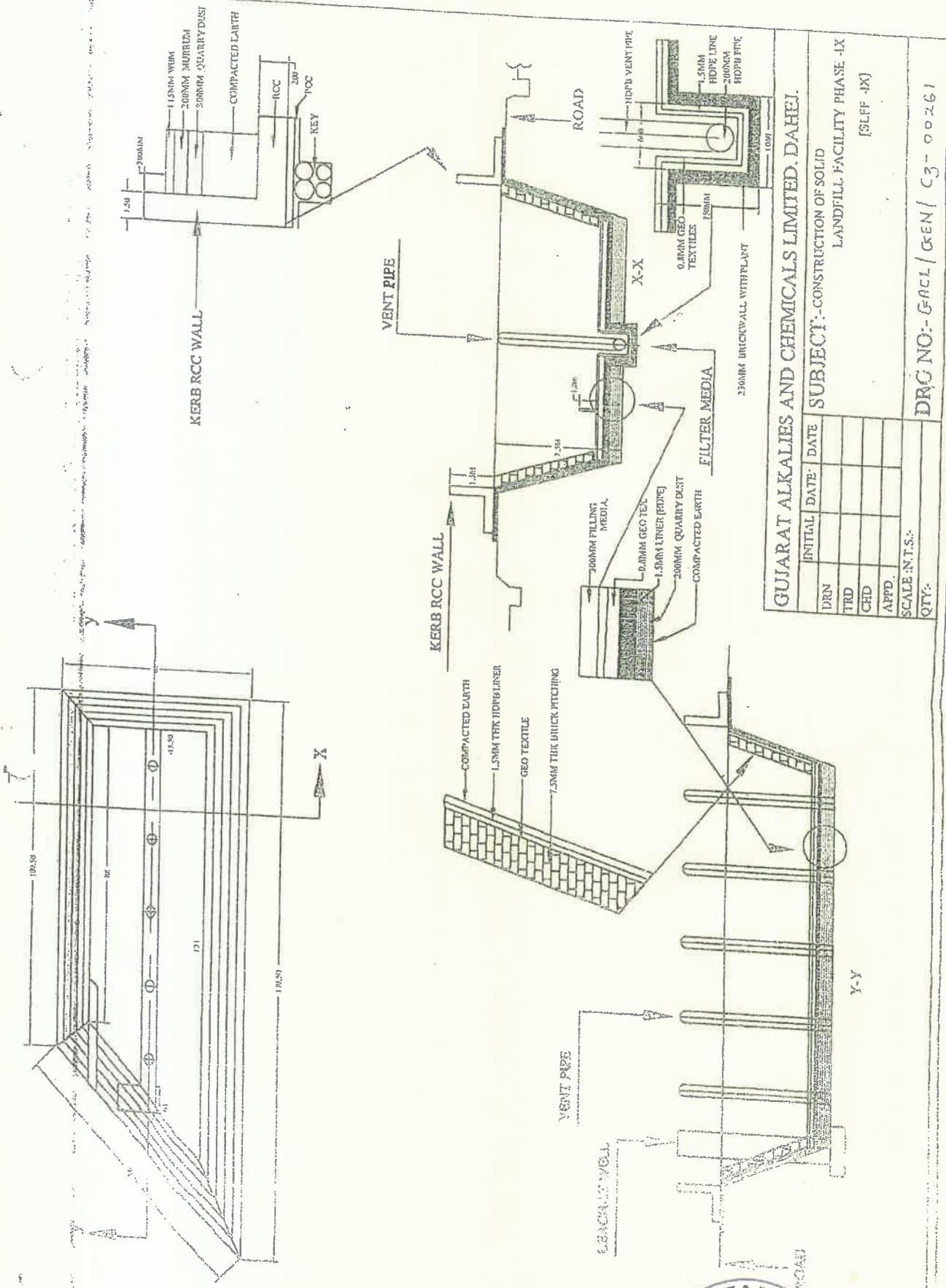
Addressed to (Name) Gujarat Pollution Control Board
Sector-10 A



Insured for Rupees _____
Date of delivery 200

* Score out the matter not required
* For Insured articles only.





GUJARAT ALKALIES AND CHEMICALS LIMITED, DAHEJ.

SUBJECT:- CONSTRUCTION OF SOLID LANDFILL FACILITY PHASE -IX [SLFF -IX]

DRN	INITIAL	DATE
TRD		
CHD		
APPD.		

SCALE: N.T.S.

DRG NO:- GA/CL/GEN/ C3-00261

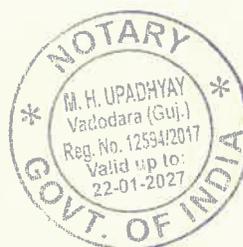


PROCEDURE FOR DEVELOPMENT & CLOSURE OF SECURED LANDFILL FACILITY

(A) Method of Development of Solid Waste Pit

Procedure:

- 1) Excavate the pit with the side slopes 1.5 : 1
- 2) Carry out proper dressing of the bottom surface to required line and level.
- 3) Carry out proper dressing of the side slopes with appropriate line and level.
- 4) Excavate leachate drain of required size longitudinally at the center of pit.
- 5) Provide RCC leachate well of size 1.5 to 1.5 meter upto the bottom of the pit.
- 6) Provide a layer of 200 mm thick quarry dust at the bottom of then pit uniformly spread over the entire area to the required line and level as a base layer for liner application.
- 7) Construct RCC toe beam along the periphery at the bottom.
- 8) Provide a layer of 1.5 mm thick HDPE geo-membrane on the base layer of quarry dust at the bottom.
- 9) Provide a layer of HDPE geo-membrane in the leachate drain well connected and lapped with the bottom liner.
- 10) Provide HDPE perforated pipe of 200 dia through the leachate drain upto the leachate well including perforated pipe columns filled with coir at five locations equally spaced through the leachate drain.
- 11) Provide a layer of filter media consisting of graded gravel along the leachate drain covering the leachate pipeline.
- 12) Provide 1.5 mm geo-membrane on the side slopes well connected and lapped with the bottom liner through the toe beam.
- 13) Stretch the HDPE liner on the slope upto the top of the pit and extend horizontally well anchored with RCC on the pit embankment.
- 14) Construct RCC kerb wall of 600 mm high alongwith the periphery of the pit at the top.
- 15) Provide a layer of coal tar epoxy to the inside surface of the RCC kerb wall.
- 16) Provide brick pitching on the HDPE geo-membrane to the required line and level at the bottom as well as on the side slopes.
- 17) Provide WBM road on the embankment along the periphery of the pit.

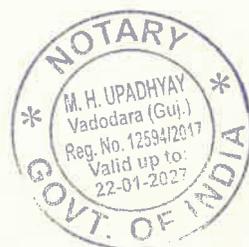


18) Provide the arrangement for pumping out leachate from leachate well including air operated diaphragm pump.

(B) Method of Closure for Solid Waste Storage Pit

Procedure:

- 1) Level the solid waste so as to spread the same with bulldozer uniformly over the entire area of the pit.
- 2) Provide the compacted layer of available soil upto the depth of 60 CM on the leveled solid waste surface.
- 3) Impart proper surface profile to required line and level.
- 4) Provide the liner of 1.5 mm thick HDPE geo-membrane over the leveled surface.
- 5) Provide HDPE vents at uniform intervals (05 nos.) embedded right through the solid waste body and projecting and well above the surface.
- 6) Provide a layer of 30 CM thick filter media on the type of geo-membrane uniformly spread over the entire area.
- 7) Provide a top layer of available solid upto the thickness of 60 CM compacted and leveled uniformly.
- 8) Provide a suitable cover of vegetation at the top.
- 9) Provide an appropriate drainage system along with periphery of the pit for draining of rainwater.



G/C - - - - -

S&E/E-3/09-10/
June 11, 2009

① 15 G 9
J

Environmental Engineer
Gujarat Pollution Control Board
Sector-10 A
GANDHINAGAR-382 010

Kind Attn:
Shri SH Vegda

Sub : Approval of design of captive secured landfill facility – pit 10

Dear Sir,

We are having our own captive secured landfill facility for disposal of our solid waste. The facility is developed in a phasewise manner.

We are developing the solid waste disposal pit 10 as per NPC/CPCB guidelines adjoining to disposal pit 9.

The location map, design drawing and method of development are attached herewith.

We request your goodself to approve the design of solid waste disposal pit 10.

Thanking you,

Yours faithfully
[Signature] 12/6

(A. N. MANDKE)
EXECUTIVE DIRECTOR

[Signature]
Encl: as above.

PC



S&E/E-3/11-12/
May 09, 2011

Member Secretary
Gujarat Pollution Control Board
Sector-10 A
GANDHINAGAR-382 010

Kind Attn:
Shri Hardik Shah

Sub : Approval of design of captive secured landfill facility – pit 11 (XI)

Dear Sir,

We are having our own captive secured landfill facility for disposal of our solid waste. The facility is developed in a phasewise manner.

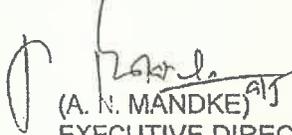
We are developing the solid waste disposal pit 11 (XI) as per NPC/CPCB guidelines.

The location map, design drawing and method of development are attached herewith.

We request your goodself to approve the design of solid waste disposal pit 11 (XI).

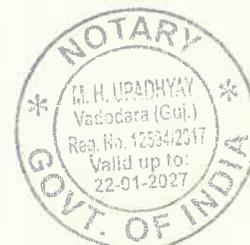
Thanking you,

Yours faithfully,

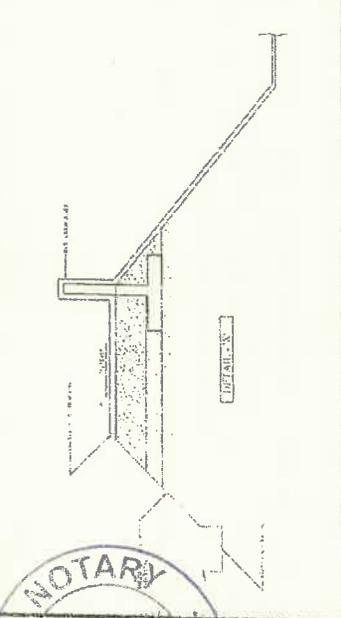
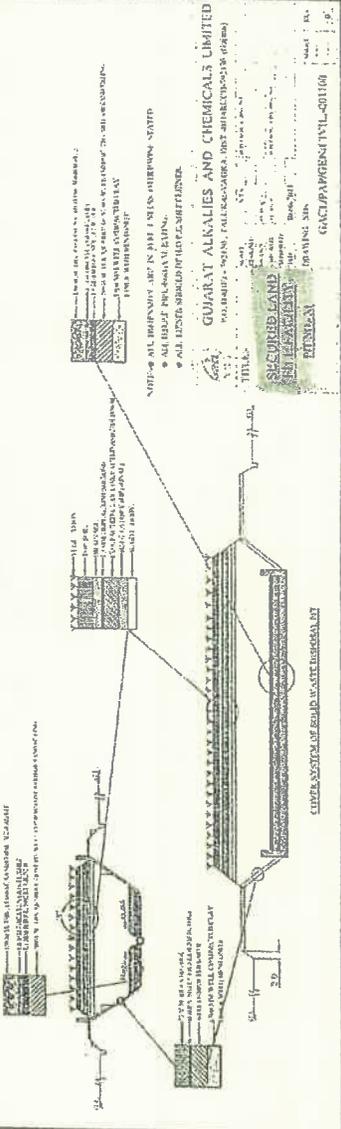
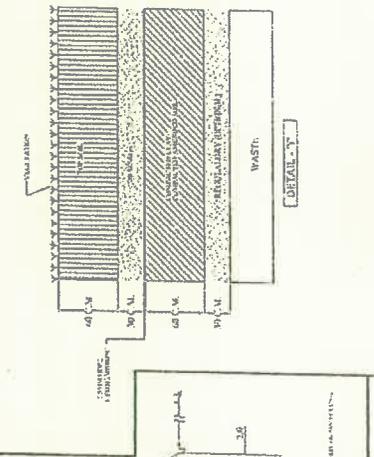
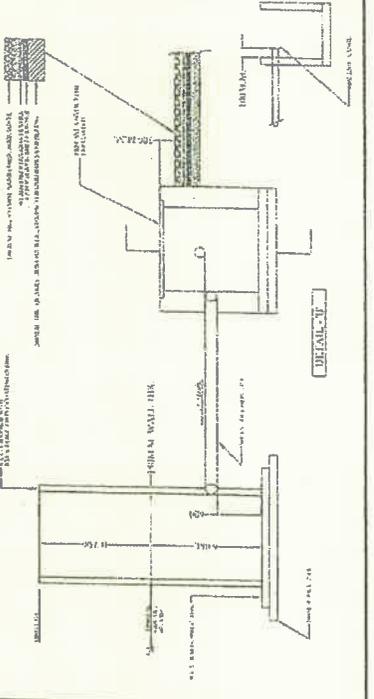
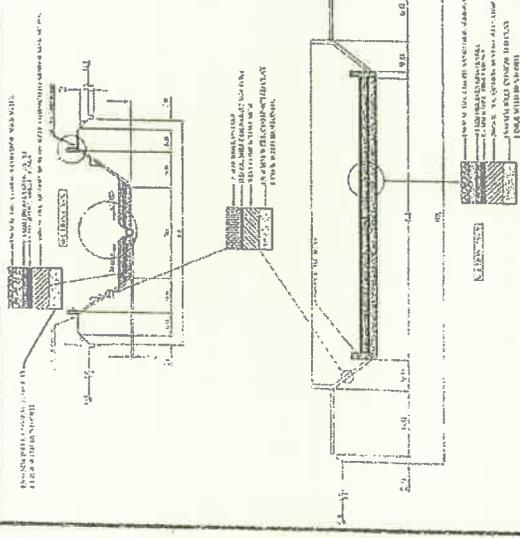
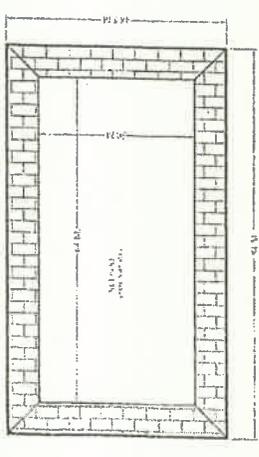
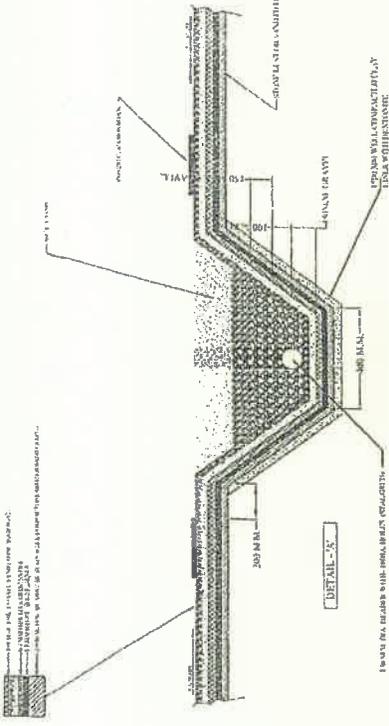
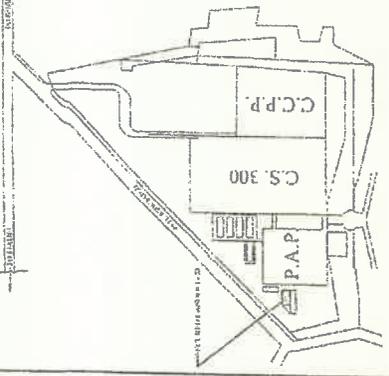

(A. N. MANDKE) ^{AT}
EXECUTIVE DIRECTOR

Encl: as above.

ph
9/5/11
Gujarat Pollution Control Board
Sector- No. 10-A,
Gandhinagar-382010.



KEY PLAN OF GACL DAHEJ COMPLEX



NOTARY
M. H. LADHANI
Vadodra (Guj)
Reg. No. 12534/2017
Valid up to:
22-01-2027
GOVT. OF INDIA

GUJARAT ALKALIES AND CHEMICALS LIMITED
SUCREB LAND
PLOT NO. 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000



7c

Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Regd. Office & Works : P.O. Petrochemicals - 391 346, Dist. Vadodara(Gujarat) INDIA
 Phone : +91-265-2232681, 3061200, 6540463 Fax : +91-265-2232130, 2230031
 Website : www.gacl.com

By SPEED POST

S&E/E-3/14-15/ 1/10-09-14

September 9, 2014

Member Secretary
 Gujarat Pollution Control Board
 Sector-10 A
 GANDHINAGAR-382 010

Kind Attn: Shri Hardik Shah

Sub : Approval of design of captive secured landfill facility – pit 12 (XII)

Dear Sir,

We are having our own captive secured landfill facility for disposal of our solid waste. The facility is developed in a phasewise manner.

We are developing the solid waste disposal pit 12 (XII) as per NPC/CPCB guidelines adjoining to disposal pit 11 (XI).

The location map, design drawing and method of development are attached herewith.

We request your goodself to approve the design of solid waste disposal pit 12 (XII).

Thanking you,

Yours faithfully,

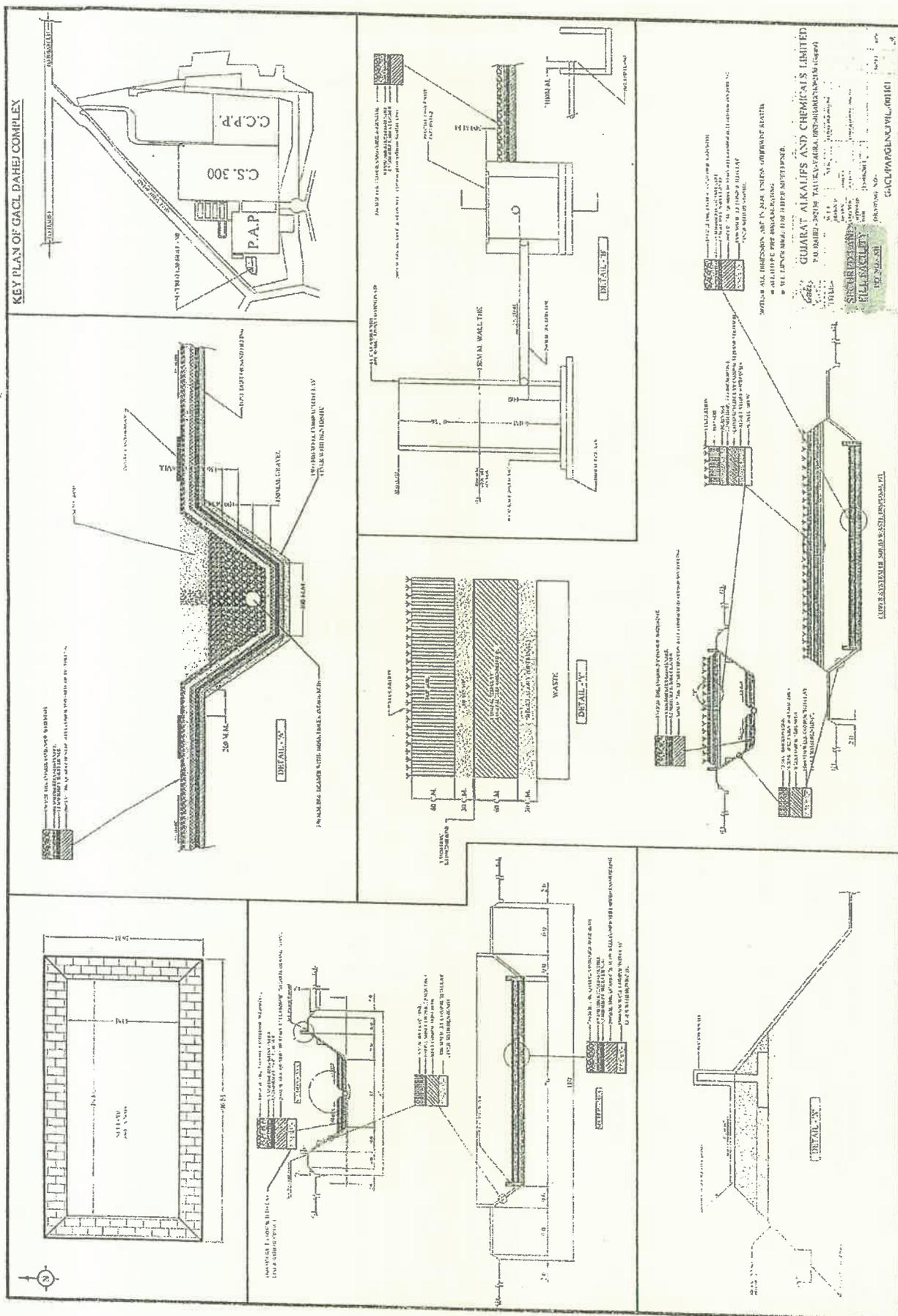
[Signature]
 (SURESH RAMNANEY)
 GENERAL MANAGER (O & ES) - Dahej

[Signature]
 Encl: as above.



Dahej Complex: P.O. Dahej - 392130, Tal. Vagra, Dist. Bharuch (Gujarat) INDIA
 Phone : +91-2641-256315 / 6 / 7. Fax : +91-2641-256220





NOTARY
 M. H. UPADHYAY
 Vadodara (Guj.)
 Reg. No. 12534/2017
 Valid up to:
 22-01-2027
GOVT. OF INDIA



Promoting Green Technology

Gujarat Alkalies and Chemicals Limited
(Promoted by Govt. of Gujarat)

Dahej Complex: P.O. Dahej - 392130. Tal. Vagra, Dist. Bharuch (Gujarat) INDIA

Phone : +91-2641-256315 / 6 / 7. Fax : +91-2641-256220

CIN NO. : L24110GJ1973PLC002247

Email : general@gacl.co.in

S,E & F/DHJ/E-3/2015-2016

October 13, 2015

To,
The Member Secretary,
Gujarat Pollution Control Board,
Sector - 10A,
Gandhinagar 382 010.

Handwritten signature

Sub. : Approval of design of captive secured land fill facility Pit 13(XIII)

Dear Sir,

We are having our own captive secured landfill facility for disposal of our solid waste. The facility is developed in a Phasewise manner.

We are developing the solid waste disposal pit 13 (XIII) as per NPC/CPCB guidelines adjoining to disposal Pit 12 (XII).

The location map, design drawing and method of development are attached herewith.

We request your good self to approve the design of solid waste disposal pit 13(XIII).

Thanking you,

Yours faithfully,
For Gujarat Alkalies & Chemicals Ltd., Dahej

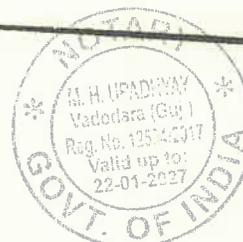
Handwritten signature

T. N. Trivedi
General Manager (O & ES) -Dahej

Handwritten initials
Encl. A/a.



Regd. Office & Works : P.O. Petrochemicals - 391 346. Dist. Vadodara(Gujarat) INDIA
Phone : +91-265-2232661, 3061200, 6540463 Fax : +91-265-2232130, 2230031
Website : www.gacl.com





Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Dahej Complex : P.O. Dahej - 392130, Tal. Vagra, Dist. Bhanuch (Gujarat) INDIA
 Phone : +91-2641-25315/ 6/7. Fax : +91-2641-256220.
 CIN NO : L24110GJ1973PLC002247

S, E & F/DHJ/E-3/2016-17

November 10, 2016

01
 11-16
 To,
 The Member Secretary,
 Gujarat Pollution Control Board,
 Sector - 10A,
 Gandhinagar - 382 010.

Sub: Approval of design of captive secured landfill facility Pit 14 (XIV)

Dear Sir,

We are having our own captive secured landfill facility for disposal of our solid waste. The facility is developed in a Phase-wise manner.

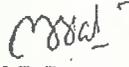
We are developing the solid waste disposal pit 14 (XIV) as per NPC/CPCB guidelines.

The location map, design drawing and method of development are attached herewith.

We request your good self to approve the design of solid waste disposal pit 14 (XIV).

Thanking you,

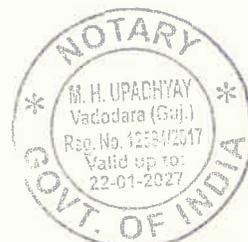
Your faithfully,
 For Gujarat Alkalies & Chemicals Ltd., Dahej


 M.B Patel
 CM (S, E & F)

Encl. A/a



Regd. Office & Works : P.O. Petrochemicals - 391 346, Dist. Vadodara (Gujarat) INDIA
 Phone : +91-265-2232631, 3061200, 6540463 Fax : +91-265-2232130, 2230031
 Website : www.gacl.com



ANNEXURE - VI (Colly.)

72

o/c

Annexure II

By R P A D

GACL/Dahej/S&E/E-3/99
August 3, 1999

6608

To:
Member Secretary
Gujarat Pollution Control Board
Sector 10-A
Gandhinagar-382 043

Kind Attn : Dr. G. B. Soni

Sub : Approval for closure of the solid waste storage facility
Ref : Authorisation No. 1335 dtd 02/06/1999

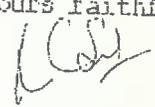
Dear Sir,

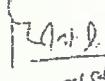
The solid waste storage pit (Phase II) of our solid waste storage facility is likely to be full within a year. Hence, as per Condition No. 10 of Annexure - I of referred authorisation, we are enclosing herewith the detailed plan for closure of the solid waste storage pit for your approval.

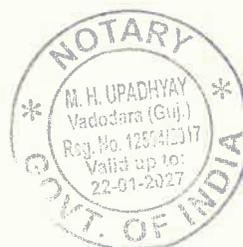
Hence, you are requested to kindly accord your approval to the closure plan for the solid waste storage facility.

Thanking you,

Yours faithfully,


(R. C. SOOD)
EXECUTIVE DIRECTOR


Encl: As above



O/C

By R P A D

GACL/DHJ/S&E/E-3/00-01

Dec. 19, 2000.

12424

To:
 Member Secretary
 Gujarat Pollution control Board
 Sector 10-A
 Gandhinagar-382 043

Kind Attn: Dr. G.B. Soni

Sub : Approval for closure of the solid waste storage facility
 Ref : Authorisation No. 1335 dtd 02/06/1999

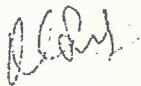
Dear Sir,

The solid waste storage pit-III of our solid waste storage facility is full. As per Condition No. 10 of Annexure - I of referred authorisation, we are enclosing herewith the detailed plan for closure of the solid waste storage pit for your approval.

Hence, you are requested to kindly accord your approval to the closure plan for the solid waste storage pit-III.

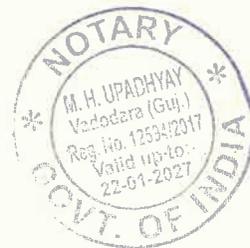
Thanking you,

Yours faithfully,



(R. C. Sood)
 Executive Director

29.11
 2000 (Sd/-) Encl. As above



No. : GACL/DHJ/S&E/E3/00

April 6, 2000

To,
Member Secretary
Gujarat Pollution Control Board
Sector 10 - A
GANDHINAGAR - 382 043.

Kind Attn. : Dr. G. B. Soni

Sub : Closure of the solid waste disposal facility - Phase - II.

Ref : Approval for closure from GPCB, vide letter no.
HAZ/BRCH-216/28866 dt. 13/09/99.

Dear Sir,

With reference to the above, we would like to inform you that we are going to start the closure activity of our Solid Waste disposal facility Phase - II in the current week as per the closure plan approved by your good offices.

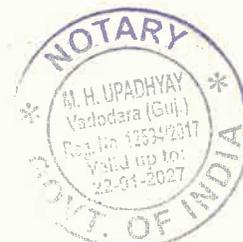
This is for your information please.

Thanking you.

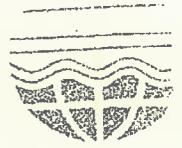
Yours faithfully,
for Gujarat Alkalies & Chemicals Ltd.

(R. C. SOOD)
EXECUTIVE DIRECTOR

cc: Shri S.H. Vegda
Regional Officer
C-1/119/3, Phase-II, GIDC
Narmada Nagar
BHARUCH - 392 015.



Gujarat Pollution Control Board



Navaran Bhavan Sector-10-A, GANDHINAGAR-382043
 Phone : 22756, 22095, 22096 Gram : CLEANWATER
 Fax : (02712) 22784

No:- HAZ/BRCH-216/ 28866

13 SEP 1999

To,
 M/s. GUJARAT ALKALIES & CHEMICALS LTD.,
 P.O. BAHEJ,
 VAGRA,
 BHARUCH-392 130.

Sub:-

Ref:- (i) Authorisation Order No. 1335 dt. 2/6/99.
 (ii) Your letter dated 7/8/99

Sir,

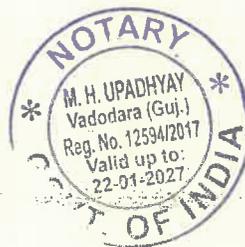
In connection with the above, you are directed to close down the ~~facility~~ of disposal facility as per guidelines for Management and Handling of Hazardous Waste. This should be done under the supervision of GPCB officials.

You are therefore, directed to inform the Regional Office and Head Office of GPCB about the exact date of closing the facility at least one month in advance.

Thanking you.

Yours faithfully,

(Dr. G. S. SONI)
 MEMBER SECRETARY



Recd on 9/1
Rf

QC

By R P A D

S&E/E-3/01-02

Jan. 08, 2002

To:
Member Secretary
Gujarat Pollution control Board
Sector 10-A
Gandhinagar-382 043

Kind Attn:
Dr. G.B. Soni

Sub : Approval for closure of the solid waste storage facility
Ref : 1. Authorisation No. 1335 dtd 02/06/1999
2. Our application for renewal vide letter dtd. 20/4/2000

Dear Sir,

The solid waste storage pit - IV of our solid waste storage facility is likely to be full within short time. As per Condition No. 10 of Annexure - I of referred authorisation, we are enclosing herewith the detailed plan for closure of the solid waste storage pit for your approval.

We request you to kindly accord your approval to the closure plan for the solid waste storage pit-IV.

Thanking you,

Yours faithfully,

A. N. Mandke
9/1

(A. N. Mandke)
Dy. General Manager (CCP)

Encl: As above



d/c

S&E/E-3/11-12/
May 09, 2011

Member Secretary
Gujarat Pollution Control Board
Sector-10 A
GANDHINAGAR-382 010

Kind Attn:
Shri Hardik Shah

Sub : Approval for closure of the solid waste storage facility
Ref : Consolidated Consent & Authorisation (CC&A) No. AWH-36640

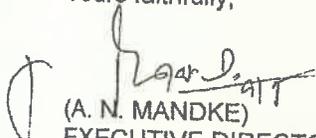
Dear Sir,

The solid waste storage pit 4, 5, 6 & 7 of our solid waste storage facility is likely to be full within short time. As per condition of authorisation, we are enclosing herewith the detailed plan for closure of the solid waste storage pit for your approval.

We request you to kindly accord your approval to the closure plan for the solid waste storage 4, 5, 6 & 7.

Thanking you,

Yours faithfully,


(A. N. MANDKE)
EXECUTIVE DIRECTOR

Encl: as above.

PW 9/5/11
Gujarat Pollution Control Board
Sector- No. 10-A,
Gandhinagar-382010.





Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Dahej Complex : P.O. Dahej - 392130, Tal. Vagra, Dist. Bharuch (Gujarat) INDIA
 Phone : +91-2641-25315/ 6/7. Fax : +91-2641-256220.
 CIN NO : L24110GJ1973PLC002247

S&E/DHJ/E-11/2019-2021stDecember, 2019

To,

The Regional Officer,
 Gujarat Pollution Control Board,
 C-1, 119/3, GIDC, Phase-I,
 Narmadanagar,
 Bharuch - 392 015.

Sub: Intimation for Closure of Captive SLF Pit.

Dear Sir,

With reference to above, we would like to inform your office that we have completed the closure of our captive SLF pit no. XI & XII located within our premises at Plot. No. 3, P.O Dahej, Ta. Vagra, Dist. Bharuch as per guidelines of CPCB in 1st June 2019. As a part of World Environment day celebration, flower plantation was carried out over the closed pits.

Further, closure of captive SLF Pit no. VIII is under progress and we shall intimate the date of closure to your office as soon as it is done. We ensure that we shall take utmost care to comply environmental norms and legislative stipulations.

This is for your kind Information and record please.

Yours Faithfully,

For Gujarat Alkalies and Chemicals Limited, Dahej

M.B Patel

Dy. GM (S,E&F)



Regd. Office & Works : P.O. Petrochemicals - 391 346, Dist. Vadodara(Gujarat) INDIA
 Phone : +91-265-2232681, 3061200, 6540463 Fax : +91-265-2232130, 2230031
 Website : www.gacl.com

ANNEXURE - VII (Colly.)

79

Gujarat Pollution Control Board

Paryavaran Bhavan Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22096 Gram : CLEANWATER

Fax : (02712) 22784



Annexure - II

Form - 2

(See rule 3 (c) & 5 (5))

1. Number of provisional authorisation and date of issue :-
[1335] dt. 29/03/97
2. **GUJARAT ALKALIES & CHEMICALS LTD.**
[PHOSPHORIC ACID PLANT]
PO. DAHEJ, TAL. VAGRA,
BHARUCH - 392 130
is hereby granted an authorisation to operate a facility for
Collection, Secured Storage, Transport, Treatment, of hazardous
waste on the premises situated at Factory Premises.
3. The provisional authorisation shall be valid upto 30/6/97 from the
date of issue.
4. The provisional authorisation is subject to the conditions stated
below and to such conditions as may be specified in the rules for
the time being in force under the Environment (Protection) Act-1986.

For and on behalf of
Gujarat Pollution Control Board

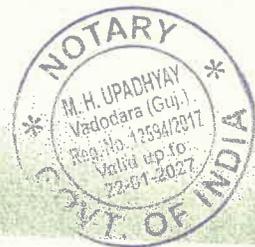
[Signature]
Member Secretary

No : HAZ/BRCH-216/ *10h14*

Issued to :-
GUJARAT ALKALIES & CHEMICALS LTD.
[PHOSPHORIC ACID PLANT]
PO. DAHEJ, TAL. VAGRA,
BHARUCH - 392 130

29 APR 1997

Page-4



Gujarat Pollution Control Board

Paryavaran Bhavan Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22096 Gram : CLEANWATER

Fax : (02712) 22784



By R.P.A.D.

Provisional Authorisation

No.: HAZ/BRCH-216/ 27579

29 SEP 1997

To,
M/s. GUJARAT ALKALIES & CHEMICALS LTD.,
(PHOSPHORIC ACID PLANT),
P.O. DAHEJ, TA. VAGRA,
BHARUCH-392 130.

Sub.: Amendment of Provisional Authorisation of the Board under Hazardous Waste (Management and Handling) Rules '89 under the E (P) Act '86.

Ref.: 1. Authorisation Order No.1335 dt.29/4/97.
2. Application No.7323.

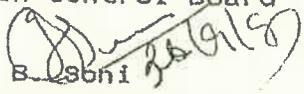
Sirs,

In connection with the above, the provisional authorisation No.1335 dt.29/4/97 is amended as under :

1. The validity of provisional authorisation is extended upto 31/3/98.
2. The content and conditions of our earlier issued authorisation order remains unchanged.
3. Detailed compliance report for each condition of provisional authorisation order shall be submitted every one month to this Board.

Please note that failure to comply any directives/ conditions of the Provisional Authorisation shall lead to the cancellation.

For and on behalf of
Gujarat Pollution Control Board

(Dr. G. B. Soni 
Sr. Environmental Scientist.



F-3

81

Gujarat Pollution Control Board

Paryavaran Bhavan Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22096 Gram : CLEANWATER

Fax : (02712) 22784



No. : GPCB/HAZ/BRCH-216/ 16844

13 MAY 1998

To,
M/s. GUJARAT ALKALIES & CHEMICALS LTD.,
P.O. DAHEJ, TA. VAGRA,
DIST. BHARUCH-392 138.

Sub. : Amendment or Provisional Authorisation of the Board under Hazardous waste (Management & Handling) Rules 1989.

Ref : Provisional Authorisation No.1335.

Sir,

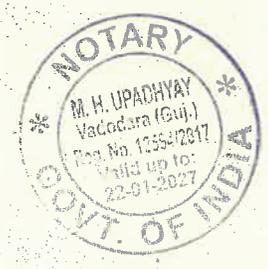
In connection with the above, the provisional authorisation No.1335 is amended as under.

1. The validity of provisional authorisation is extended upto 31/5/99.
2. The authorisation shall be also valid for 31 MT/Day of waste from caustic soda plant.
3. The contents and conditions of our earlier issued authorisation order remains unchanged.
4. Detailed compliance report for each condition of provisional authorisation order shall be submitted every one month to this Board.

Please note that failure to comply any directives/conditions of the Provisional Authorisation shall lead to its cancellation.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Dr. G.B. Soni)
Sr.Environmental Scientist.



Gujarat Pollution Control Board

Paryavaran Bhavan, Sector-10-A, Gandhinagar-382010.
Phone : 3222756, 3222095, 3222096 Gram : CLEANWATER
Fax : (079) 3232156



AMENDMENT OF AUTHORIZATION

27 MAR 2003

NO. HAZ/BRCH-216/ 9577

TO.
M/S. GUJARAT ALKALIES & CHEMICALS LTD,
PO. DAHEJ, TAL- VAGRA,
DIST-BHARUCH.

Sub :- Amendment of the Authorization granted under Hazardous waste (Management and Handling) Rules 89 and Amendment Rules- 2000.

Ref. :- Your letter dated 13/02/2003.

Sir,

In connection with the above, the Authorization No. 1335 dtd. 16/01/2002 valid upto 20/04/2003 is amended as under:

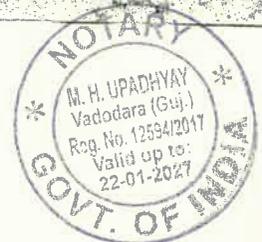
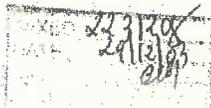
1. The validity of the above, the authorization is extended upto 19/04/2006.
2. You must incinerate all accumulated incinerable waste within one month and submit compliance.
3. All other conditions / directions given in the above mentioned authorization order shall remain unchanged.

Failure to comply any condition/ direction of the authorization shall automatically lead to its cancellation.

For and on behalf of
Gujarat Pollution Control Board

(Dr. G. B. SONI)

Sr. Environmental Scientist



Gujarat Pollution Control Board

Paryavaran Bhavan Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22096 Gram : CLEANWATER

Fax : (02712) 22784



Authorisation

By R.P.A.D.

To,
GUJARAT ALKALIES & CHEMICALS LTD.
PO DAHEJ
TAL. VACHRA,
DHARUCH - 392 130

Sub : Authorisation under the Hazardous Waste
(Management and Handling) Rules, 1989 under
E.P.Act, 1986

Sirs,

You have applied for the renewal of authorisation of this Board under the provisions of the Hazardous Waste (Management and Handling) Rules, 1989 vide your application No. 8550 dated 18/02/99. We have studied, scrutinised and considered your proposal in this regard. You are required to make arrangements and to take measures for management and handling of the Hazardous Waste (Phosphoric acid plant 70 MT/DAY from Process) (Caustic soda plant 31 MT/DAY from Process) as specified in Annexure - I attached herewith. Keeping this in mind, the authorisation is granted to you by the Board for operating the facilities for Collection, Disposal at factory premises under the provisions of the Hazardous Waste (Management and Handling) Rules, 1989 in Form - 2 attached herewith as Annexure - II.

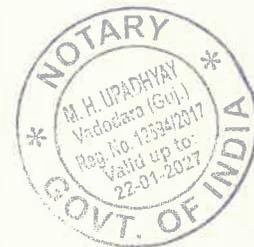
Please note that failure to comply any directives/conditions and orders within stipulated time limit, this authorisation order shall automatically get lapsed and unit shall be liable for action under E.P.Act 1986.

For and on behalf of
Gujarat Pollution Control Board

Member Secretary

Encl :

1. Annexure-I - Arrangements and measures required to be taken by the Applicant.
2. Annexure-II - Authorisation in Form-2



Gujarat Pollution Control Board

aryavaran Bhavan Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22096 Gram : CLEANWATER

Fax : (02712) 22784



Annexure - II

Form - 2

(See rule 3 (c) & 5 (5))

1. Number of renewal authorisation and date of issue :-
[1335] dt. 27/05/99
2. GUJARAT ALKALIES & CHEMICALS LTD.
PO DAHEJ
TAL. VAGHRA,
BHARUCH - 392 130
is hereby granted an authorisation to operate a facility for
Collection, Disposal of hazardous waste on the premises situated at
Factory Premises.
3. The authorisation shall be in force for a period of two years from
the date of issue.
4. The authorisation is subject to the conditions enclosed and to
such conditions as may be specified in the rules for the time being
in force under the Environment (Protection) Act-1986.

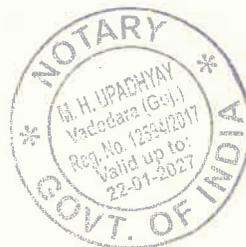
For and on behalf of
Gujarat Pollution Control Board


Member Secretary

No : HAZ/BRCH-216/ 1924A

Issued to :-
GUJARAT ALKALIES & CHEMICALS LTD.
PO DAHEJ
TAL. VAGHRA,
BHARUCH - 392 130

- 2 JUN 1999



Gujarat Pollution Control Board
Sector 10-A
Gandhinagar : 382 043.

To,

Authorisation

By R.P.A.O.

GUJARAT ALKALIES & CHEMICALS LTD.
P.O. DANHEJ, TA. VAGHRA,
BHARUCH - 392 130

Sub : Authorisation under the Hazardous Waste
(Management and Handling) Rules-1989 and
Amended Rules-2000 under E.P. Act-1986.

Sirs,

You have applied for the renewal of authorisation of this Board under the provisions of the Hazardous Waste (M and H.) Rules-89 and Amended Rules-2000 vide your application No.9347 dtd. 20/04/2001. We have studied, scrutinised and considered your proposal in this regard. You are required to make arrangements and to take measures for management and handling of the Hazardous Waste (waste from phosphoric acid pla 70 MT/DAY)
(caustic soda plant 40 MT/DAY)
(slurry waste 40 MT/DAY)

as specified in Annexure - I attached herewith. Keeping this in mind, the authorisation is granted to you by the Board for operating the facilities for Collection, Disposal, Incineration, at factory premises under the provisions of the Hazardous Waste (M. and H.) Rules-89 and Amended Rules-2000 in Form-2 attached herewith as Anx-II. Please note that failure to comply any directives/conditions and orders within stipulated time limit, this authorisation order shall automatically get lapsed and unit shall be liable for action under E.P. Act 1986.

For and on behalf of

Gujarat Pollution Control Board

PH
1/11/01
Environmental Engineer

Encl :

1. Annexure-I - Arrangements and measures required to be taken by the Applicant.
2. Annexure-II - Authorisation in Form-2



ANNEXURE II
Form 2
(See rule 3 (c) & 5 (5))

1. Number of renewal authorisation and date of issue :-
[1335] dt. 11/01/2002
2. GUJARAT ALKALIES & CHEMICALS LTD.
P.O. DAMEJ, TA. VAGHRA,
BHARUCH - 392 130
is hereby granted an authorisation to operate a facility for Collection, Disposal, Incineration of Hazardous waste on the premises situated at Factory Premises.
3. The authorisation shall be in force for a period, upto 23/03/2005
4. The authorisation is subject to the conditions enclosed and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act-1986.

For and on behalf of
Gujarat Pollution Control Board
Environmental Engineer

No : HAZ/BRCH-216/R336

Issued to :-
GUJARAT ALKALIES & CHEMICALS LTD.
P.O. DAMEJ, TA. VAGHRA,
BHARUCH - 392 130

16 JAN 2002

Copy to :-

1. The Regional Officer, G.P.C Board
Bharuch.

You are requested to visit this unit under Hazardous Waste (Management and Handling) Rules-1989 and Amended Rules-2000 & please check about storage system provided by industry and overall management of solid hazardous waste. You are also requested to collect legal sample under Environment (Protection) Act-1986, at the earliest.

Office Copy.





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector - 10-A, Gandhinagar - 382 010

Phone : 3222756, 3222095, 3222096

Gram: CLEANWATER, Fax: (079) 3232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling) Rules' 1989, amendment rules-2000, amended rules-2003 framed under the E (P) Act-1986.

And whereas Board has received consolidated application dated 01/01/2004 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION :

(under the provisions / rules of the aforesaid environmental acts)

To,
M/s. GUJARAT ALKALIES & CHEMICALS LTD.,
AT. VILLAGE : DAHEJ,
TAL. VAGRA,
DIST : BHARUCH.

- Consent Order No. : 2124, date of Issue 11/1/04
- The consent under Water Act -1974 shall be valid up to 31/12/2008 for the use of outlet for the discharge of treated effluent & The consent under Air Act - 1981, Authorization under Environment (Protection) Act, 1986 shall be valid up to 31/12/2008 to operate industrial plant for manufacture of the following products:

Sr. No.	Product	Max. Quantity
1.	Phosphoric Acid (100 % P ₂ O ₅ basis)	1500 MT/Month
2.	OR Phosphoric Acid (85 % H ₃ PO ₄ basis)	2430 MT/Month
3.	High Boiling Material	6 MT/Month
4.	Calcium Chloride	17400 MT/Month
5.	Caustic Soda Lye (100 %)	12500 MT/Month
6.	Chlorine Gas	11000 MT/Month
7.	Hydrochloric Acid (100 %)	5000 MT/Month
8.	Hydrogen Gas	300 MT/Month
9.	Sodium Hypochlorite (100%)	910 MT/Month
10.	Caustic Soda Prills/Flakes	6000 MT/Month
11.	78 % - 80 % Dilute Sulphuric Acid	300 MT/Month
12.	Power	70578160 KWH/Month

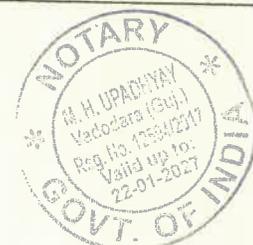
- CONDITION UNDER THE WATER ACT:**

3.1 The quantity of industrial effluent shall not exceed 4410.7 M³/DAY.

3.2 The quantity of sewage shall be 460 M³/DAY
- TRADE EFFLUENT:**

3.3.2 The industrial effluent other than power plant shall conform to the following standards:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 8.5
Temperature	40° C
Total Suspended Solids	100 mg/l
Oil and Grease	10 mg/l





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan
Sector - 10-A, Gandhinagar - 382 010
Phone : 3222756, 3222095, 3222096
Gram: CLEANWATER, Fax: (079) 3232156
Website : www.gpcb.gov.in

3.3.3. The industrial effluent from power plant shall conform to the following standards.

SR. NO.	SOURCE OF EFFLUENT	PARAMETER	PERMISSIBLE LIMIT
1.	Condensate Cooling waters (Once through cooling system)	pH	6.5 to 8.5
		Temperature	Not more than 5° C higher than the intake water temperature
		Free available Chlorine	0.5 mg/l
2.	Boiler Blow downs	Suspended Solids	100 mg/l
		Oil & Grease	10 mg/l
		Total Copper (as Cu)	1.0 mg/l
		Total Iron(as Fe)	1.0 mg/l
3.	Cooling Water Blow downs	Free available Chlorine	0.5 mg/l
		Zinc (as Zn)	1.0 mg/l
		Hexavalent Chromium (as Cr)	0.1 mg/l
		Total Chromium (as Cr)	0.2 mg/l
		Phosphate (as P)	5.0 mg/l
4.	Ash Pond Effluent	pH	6.5 to 8.5
		Suspended Solids	100 mg/l
		Oil & Grease	10 mg/l
5.	Combined Effluent	pH	6.5 to 8.5
		Oil & Grease	10 mg/l
		Suspended Solids	100 mg/l
		Hexavalent Chromium (as Cr)	0.1 mg/l
		Total Chromium (as-Cr)	0.2 mg/l
		Total Copper (as Cu)	1.0 mg/l
		Total Iron (as Fe)	1.0 mg/l
		Zinc (as Zn)	1.0 mg/l
Phosphate (as P)	5.0 mg/l		

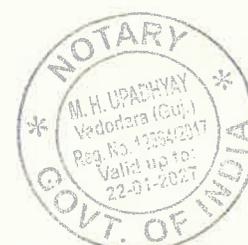
3.3.4. The treated effluent conforming to the above standards at Sr. No. 4 & 5 shall be discharged into deep sea through a new 400 m OD HDPE submarine pipeline having well designed diffuser system at a point Lat 21° 38' 32.76" N and 72° 31' 1.571" E as suggested by NIO. As a temporary arrangement the effluent disposal pipeline shall be terminated at 4,250 meters as against 5,000 m offshore from land outfall point. However the balance portion of 750 m shall be completed as per NIO report.

3.3.5. All the effluent treatment units shall be operated and maintained efficiently so that the treated effluent always conforms to the specifications referred in condition no.4 above.

3.3.6. M/s. GACL shall submit the clearance from MOEF as per CRZ notification 1991 & also comply with the directives issued by MOEF vide letter No.J-110/13/38/IA-II (I), dated 15/4/2002.

3.3.7. M/s. GACL shall extend the remaining pipeline up to deep Sea as soon as Sea conditions get established according to NIO recommendation & as per EIA submitted to this Board.

2





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector - 10-A, Gandhinagar - 382 010

Phone : 3222756, 3222095, 3222096

Gram: CLEANWATER, Fax: (079) 3232156

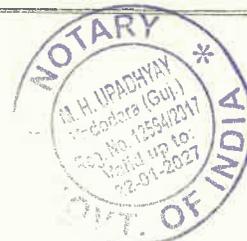
Website : www.gpcb.gov.in

Stack No.	Stack Attached To	Stack Height in Meter	Air Pollution Control System	Parameter	Permissible Limit
3.	Bleaching Section	26	Water & Caustic Scrubber	HCL CL ₂ HF	20 mg/NM ³ 09 mg/NM ³ 06 mg/NM ³
4.	HCL Storage Tank	3.5	Water & Caustic Scrubber	HCL	20 mg/NM ³
B. CAUSTIC SODA PLANT					
1.	Sodium Hypo Plant	30	Three Stage Water Scrubber	HCL CL ₂	20 mg/NM ³ 09 mg/NM ³
2.	HCL Synthetics Unit (4 Nos.)	30	Water Scrubber	HCL CL ₂	20 mg/NM ³ 09 mg/NM ³
3.	Incinerator	33	Caustic Scrubber	SPM SO _x NO _x HC	150 mg/NM ³ 40 mg/NM ³ 25 mg/NM ³ 15 mg/NM ³

- 4.2.3. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETER	PERMISSIBLE LIMIT
Suspended Particulate Matter	500 microgram per cubic meter
Oxides Of Sulphur	120 microgram per cubic meter
Oxides Of Nitrogen	120 microgram per cubic meter
HCL	200 microgram per cubic meter
CL ₂	100 microgram per cubic meter
HC	160 microgram per cubic meter

- 4.2.4. The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no.4.2.1 and 4.2.2. & 4.2.3. above.
- 4.2.5. The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no.4.2.1 and 4.2.2. & 4.2.3. above.
- 4.3 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1,S-2,etc.and these shall be painted/displayed to facilitate identification.
- 4.4 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector - 10-A, Gandhinagar - 382 010

Phone : 3222756, 3222095, 3222096

Gram: CLEANWATER, Fax: (079) 3232156

Website : www.gpcb.gov.in

5 GENERAL CONDITIONS: -

- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions given in annexure I.
- 5.3 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 5.4 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous waste generated within the factory premises

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 3 (c) & 5 (5))

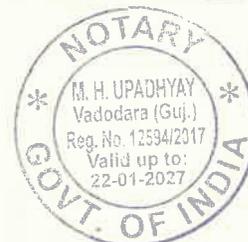
Form for grant of authorization for occupier or operator handling hazardous waste

6.1 Number of authorization: 2124 Date of issue: _____

6.2 M/s. GUJARAT ALKALIES & CHEMICALS LTD., is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at VILLAGE : DAHEJ, TAL. VAGRA, Dist. BHARUCH.

Sr. No.	Waste	Quantity	Schedule	Facility
1.	Chemical Sludge	70 MT/day	34.3	Collection, Storage within factory premises and transportation. And final disposal at own TSDF.
2.	Residue Iron Contaminated Solvents High Boiling material	15 MT/M	36.4	Collection, Storage, Incineration within factory premises.
3.	Ash from incineration of hazardous waste	75 MT/M	36.2	Collection, storage within factory premises and transportation. And final disposal at own TSDF.
4.	Used Oil	15 MT/Y	5.1	Collection, storage within factory premises and transportation. And sale to registered re-refiners.
5.	Discarded Barrels	2000 Nos./Y	33.3	Collection, storage within factory premises and transportation. And sale to authorized traders.
6.	Lead batteries	5 MT/Y	-	Collection, storage transportation, sale to register authorized re processors.
7.	Brine sludge	45 MT/day	-	Collection, storage within factory premises and transportation. And final disposal at own TSDF

5





GUJARAT POLLUTION CONTROL BOARD

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Paryavaran Bhavan

Sector - 10-A, Gandhinagar - 382 010

Phone : 3222756, 3222095, 3222096

Gram: CLEANWATER, Fax: (079) 3232156

Website : www.gpcb.gov.in

6.3 The authorization is granted to operate a facility for collection, storage, incineration of Hazardous wastes at factory premises transportation and disposal to own TSDF.

6.4 The authorization shall be in force for a period up to 31/12/2008.

6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.6 TERMS AND CONDITIONS OF AUTHORISATION

6.6.1 The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.

6.6.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

6.6.3 The persons authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

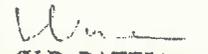
6.6.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

6.6.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

6.6.6 An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).

6.6.7 It shall stop incineration at own incinerator immediately & make alternative arrangement until its own incinerator gets modified / up graded as per CPCB guidelines.

For and on behalf of
Gujarat Pollution Control Board


(V.R. PATEL)

ENVIRONMENTAL ENGINEER

NO.PC/BRCH-CC&A-398/1251g

ISSUED TO:
M/s. GUJARAT ALKALIES & CHEMICALS LTD.,
VILLAGE : DAHEJ,
TAL. VAGRA,
DIST. BHARUCH.





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By ^{HD} R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling) Rules'1989, amendment rules-2000, amended rules-2003 framed under the E (P) Act-1986.

And whereas Board has received consolidated application dated 27/11/2009 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION :
(under the provisions / rules of the aforesaid environmental acts)

15-6-2010

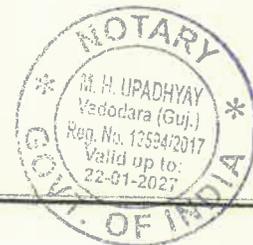
To,
M/s. GUJARAT ALKALIES & CHEMICALS LTD(GPCB ID 15130),
AT. VILLAGE : DAHEJ,
TAL. VAGRA,
DIST : BHARUCH.

- Consent Order No. : AWH 36640, date of Issue _____
- The consent under Water Act -1974 shall be valid up to 26/11/2014 for the use of outlet for the discharge of treated effluent & The consent under Air Act - 1981, Authorization under Environment (Protection) Act, 1986 shall be valid up to 26/11/2014 to operate industrial plant for manufacture of the following PRODUCTS:

SR. NO.	NAME OF PRODUCTS	QUANTITY
1	Phosphoric Acid (100% P2O5 basis) OR Phosphoric Acid (85% H3PO4 basis)	1725 MT/month 2790 MT/month
2	High Boiling Material	6 MT/month
3	Calcium Chloride	17400 MT/month
4	Caustic Soda Lye (100%)/Prills/Flakes	22050 MT/month
5	Chlorine Gas	19455 MT/month
6	Hydrochloric Acid (100%)	6000 MT/month
7	Hydrogen Gas	546 MT/month
8	Sodium Hypochlorite (100%)	910 MT/month
9	78% - 80% Dilute Sulphuric Acid	550 MT/month
10	Gypsum	780 MT/month
11	Power	70578160 KWH/month
12	Poly Aluminum Chloride (18%)	3750 MT/month
13	Poly Aluminum Chloride (30%)	1080 MT/month
14	Hydrogen Peroxide (100%)	1178 MT/month
15	Anhydrous Aluminum Chloride(Granules/Powder)	1500 MT/month
16	Sodium Hypochlorite (10% Cl2 basis)	45 MT/month
17	Non-ferrous alum	6 MT/month

3. CONDITIONS UNDER WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 10782.033 KL/Day (break up as below):
- Domestic - 405.333 KL/Day
 - Industrial - 10376.7 KL/Day





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

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- 3.2 The quantity of total waste water generation shall not exceed 5277.8 KL/Day (break up as below):
- a) Domestic - 205.8 KL/Day
 - b) Industrial - 5072 KL/Day

3.3 TRADE EFFLUENT:

- 3.3.1. The industrial effluent from power plant shall conform to the following standards.

SR. NO.	SOURCE OF EFFLUENT	PARAMETER	PERMISSIBLE LIMIT
1.	Condensate Cooling waters (Once through cooling system)	pH	6.5 to 8.5
		Temperature	Not more than 5° C higher than the intake water temperature
2.	Boiler Blow downs	Free available Chlorine	0.5 mg/l
		Suspended Solids	100 mg/l
		Oil & Grease	10 mg/l
		Total Copper (as Cu)	1.0 mg/l
3.	Cooling Water Blow downs	Total Iron(as Fe)	1.0 mg/l
		Free available Chlorine	0.5 mg/l
		Zinc (as Zn)	1.0 mg/l
		Hexavalent Chromium (as Cr)	0.1 mg/l
		Total Chromium (as Cr)	0.2 mg/l
4.	Ash Pond Effluent	Phosphate (as P)	5.0 mg/l
		pH	6.5 to 8.5
5.	Combined Effluent	Suspended Solids	100 mg/l
		Oil & Grease	10 mg/l
		Oil & Grease	10 mg/l
5.	Combined Effluent	Suspended Solids	100 mg/l
		Hexavalent Chromium (as Cr)	0.1 mg/l
		Total Chromium (as Cr)	0.2 mg/l
		Total Copper (as Cu)	1.0 mg/l
		Total Iron (as Fe)	1.0 mg/l
		Zinc (as Zn)	1.0 mg/l
		Phosphate (as P)	5.0 mg/l

- 3.3.2 The combined industrial effluent after treatment shall be as under before disposal.

PARAMETERS	PERMISSIBLE LIMIT
pH	5.5 to 9
Temperature	45°C at the point of discharge
Colour & odour	All efforts shall be made to remove colour & unpleasant odour as far as practicable
Suspended Solids	100 mg/l





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Particulate size of suspended solids	(a) Floatable solids max., 3 mm
	(b) Settleable solids max.. 850 microns
Oil and Grease	20 mg/l
Fluorides	15 mg/l
Sulphides	5 mg/l
Pesticides	Absent
Ammonical Nitrogen	50 mg/l
Total Kjeldahl nitrogen	100 mg/l
Free ammonia [as NH ₃]	5 mg/l
Copper	3 mg/l
Zinc	15 mg/l
BOD (5 days at 20 °C)	100 mg/l
COD	250 mg/l
Total residual chlorine	1.0 mg/l
Arsenic(as As)	0.2 mg/l
Mercury(as Hg)	0.01 mg/l
Lead (as Pb)	1 mg/l
Cadmium (as Cd)	2 mg/l
Hexavalent Chromium(Cr +6)	1 mg/l
Total Chromium(as Cr)	2 mg/l
Nickel	5 mg/l
Cyanide(as CN)	0.2 mg/l
Phenoic Compounds(as C ₆ H ₅ OH)	5 mg/l
Selenium [as Se]	0.05 mg/l
Manganese [as Mn]	2 mg/l
Iron [as Fe]	3 mg/l
Vanadium [as V]	0.2 mg/l
Nitrate Nitrogen	20 mg/l
Bio-assay test	90% Survival of fish after 96 hrs in 100% effluent.

- 3.3.3. The treated effluent conforming to the above standards at Sr. No. 4 & 5 shall be discharged into deep sea through a new 400 m OD HDPE submarine pipeline having well designed diffuser system at a point Lat 21° 38' 32.76" N and 72° 31' 1.571" E as suggested by NIO.
- 3.3.4. All the effluent treatment units shall be operated and maintained efficiently so that the treated effluent always conforms to the specifications referred in condition no.3.3.2 above.
- 3.3.5. Sewage shall be disposed of through septic tank/soak pit system or it shall be treated along with industrial effluent or it shall be treated separately to conform to the following standards and utilized on land for irrigation / plantation.

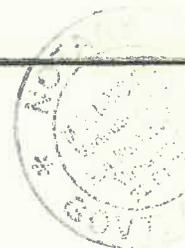
BOD (5 DAYS AT 20 ⁰ C)	LESS THAN 20 MG/L
Suspended Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 ppm

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as fuel in boiler.

SR.NO.	FUEL	QUANTITY
1.	Natural Gas	659289 NM ³ /Day
2.	Hydrogen Gas	444874 NM ³ /Day

3





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4.2 The applicant shall install & operate a comprehensive adequate air pollution in order to achieve prescribed norms control system so as to achieve standards.

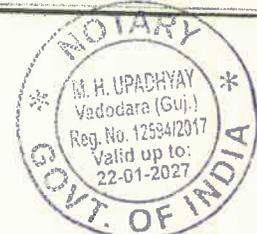
4.2.1. The flue gas emission through stack attached to boiler / furnace shall conform to the following standards:

SR. NO.	STACK ATTACHED TO	STACK HEIGHT IN METER	PARAMETER	PERMISSIBLE LIMIT
1	Boiler of PA Plant	52	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	CaCl ₂ oil heating Furnace(Evaporator)	16.05	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
3	Heat Recovery Steam Generator-I	60	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
4	Heat Recovery Steam Generator-II	60	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
5	Caustic Conc. Unit -CCU-I	40	Particulate matter SO ₂ NO _x HCL CL ₂	150 mg/NM ³ 100 ppm 50 ppm 20 ppm 9 ppm
6	Caustic Conc. Unit -CCU-II	49.563	Particulate matter SO ₂ NO _x HCL CL ₂	150 mg/NM ³ 100 ppm 50 ppm 20 ppm 9 ppm
7	Incinerator	33	Particulate matter SO ₂ NO _x HC	150 mg/NM ³ 40 ppm 25 ppm 15 mg/NM ³
8	CaCl ₂ Spray Dryer	17.5	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
9	Spray Dryer of PAC plant	23	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
10	Caustic Conc. Unit -CCU-III	50	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

4.2.2. The Process emission through various stacks/vent of reactors, process, vessel shall conform to the following standards

SR. NO.	STACK ATTACHED TO	STACK HEIGHT IN METER	PARAMETER	PERMISSIBLE LIMIT
1	Dissolution Section I scrubber of P A Plant	14	HCl HF Cl ₂	20 mg/NM ³ 6 mg/NM ³ 9 mg/NM ³

4





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2	Liquid-Liquid contact section 2 scrubber P A Plant	14	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
3	HCl Synthesis Unit A scrubber of Caustic soda plant	30	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
4	HCl Synthesis Unit B scrubber of Caustic soda plant	30	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
5	HCl Synthesis Unit C scrubber of Caustic soda plant	30	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
6	HCl Synthesis Unit D scrubber of Caustic soda plant	30	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
7	Waste Air Dechlorination unit 1 scrubber of Caustic soda plant	30	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
8	Waste Air Dechlorination unit 2 scrubber of Caustic soda plant	30	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
9	PAC reactor gas scrubber I	15.5	HCl	20 mg/NM ³
10	PAC reactor gas scrubber II	15.5	HCl	20 mg/NM ³
11	Solvent Recovery H ₂ O ₂	32	HC	15 mg/NM ³
12	Scrubber for reactor gases of AAC plant	20	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³
13	Scrubber for packing section of AAC plant	20	HCl Cl ₂	20 mg/NM ³ 9 mg/NM ³

- 4.2.3. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETER	PERMISSIBLE LIMIT
Suspended Particulate Matter**	100 microgram per cubic meter
Respirable Suspended Particulate Matter**	60 microgram per cubic meter
Oxides Of Sulphur**	80 microgram per cubic meter
Oxides Of Nitrogen**	80 microgram per cubic meter
HCL	200 microgram per cubic meter
CL ₂	100 microgram per cubic meter
HC	160 microgram per cubic meter

**24 Hourly or 08 Hourly or 01 Hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note:- Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

- 4.2.4. The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no.4.2.1 and 4.2.2. & 4.2.3. above.
- 4.2.5. The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no.4.2.1 and 4.2.2. & 4.2.3. above.
- 4.2.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1,S-2,etc.and these shall be painted/displayed to facilitate identification.





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

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- 4.2.7. The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5 GENERAL CONDITIONS: -

- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions given in annexure I.
- 5.3 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 5.4 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous waste generated within the factory premises

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 3 (c) & 5 (5))

Form for grant of authorization for occupier or operator handling hazardous waste

- 6.1 Number of authorization: AWH 36640 Date of issue: _____

- 6.2 M/s. GUJARAT ALKALIES & CHEMICALS LTD., is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at VILLAGE : DAHEJ, TAL. VAGRA, Dist. BHARUCH.

SR. NO.	WASTE	SCHEDULE	QUANTITY MT/YEAR	FACILITY
1	Chemical sludge	34.3	25550	Collection, storage, reception within factory premises and transportation, And final disposal at own TSDF.
2	Incinerator Ash	36.2	27.38	Collection, storage, reception within factory premises and transportation, And final disposal at own TSDF.
3	Residue iron contaminated solvent - high boiling material	36.4	360.00	Collection, storage, reception within factory premises and transportation, incineration at own / common incinerator of M/s BELL.
4	Used Oil	5.1	50	Collection, storage, reception within factory premises and transportation, and Sale to registered reprocesses
5	Lead batteries	--	8	Collection, storage, reception within factory premises and transportation, and Sale to registered reprocesses -
6	Discarded barrels	33.3	2400#/yr	Collection, storage, reception within factory premises and transportation, and Sale to authorized traders
7	Sludge from Naphtha/HSD	3.1	1	Collection, storage, reception within factory premises and transportation, incineration at own / common incinerator of M/s BEIL.
8	Residue/filter cake of acid	17.1	10	Collection, neutralization, storage, reception within factory premises and transportation, And final disposal at own TSDF.
9	Waste residue from industry use of paint	21.1	0.5	Collection, storage, reception within factory premises and transportation, And final disposal at own TSDF.
10	a) Discarded bags/liner/packing material	33.3	90	Collection, storage, reception within factory premises and transportation, and Sale after decontamination

6





GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

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	b) Discarded PPEs gaskets etc	33.3	30	Collection, storage, reception within factory premises and transportation, and Sale after decontamination
11	Copper Tubing, Caps & Cables etc. as copper scrap	B-3	11	Collection, storage, reception within factory premises and transportation, and Sale to Authorized recycler
12	Lead washer etc, as lead scrap	B-4	5	Collection, storage, reception within factory premises and transportation, and Sale to registered recycler
13	Nickel Scrap	B-6	1	Collection, storage, reception within factory premises and transportation, and Sale to Authorized recycler
14	Waste Asbestos material	B-21	0.5	Collection, storage, reception within factory premises Encapsulation and transportation, And final disposal at own TSDF.
15	Waste Nitrate salt (Inorganic salt)	C-12	50	Collection, storage, reception within factory premises and transportation, And final disposal at own TSDF.
16	ETP Waste from PAC plant	34.3	127.65	Collection, neutralization, storage, reception within factory premises and transportation, And final disposal at own TSDF.
17	Contaminated aqueous solvent not fit for use	20.1	96	Collection, storage, reception within factory premises and transportation, incineration at own / common incinerator of M/s BEIL.
18	Spent catalyst	35.2	0.6	Collection, storage, reception within factory premises and transportation, and Sale.
19	Spent carbon	35.3	5	Collection, storage, reception within factory premises and transportation, incineration at own / common incinerator of M/s BEIL.
20	Contaminated Spent Alumina	35.1	100	Collection, storage, reception within factory premises and Transportation, stabilization and disposal at M/s BEIL
21	Natural Gas Condensate	5.2	24	Collection, storage, reception within factory premises and transportation, and Sale to registered re-refiner or use as fuel in incineration/boiler.

6.3 The authorization is granted to operate a facility for collection, storage, incineration of Hazardous wastes at factory premises transportation and disposal to own TSDF.

6.4 The authorization shall be in force for a period up to 26/11/2014.

6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

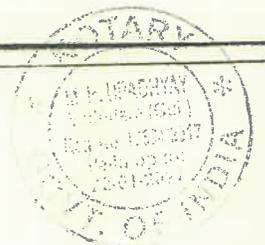
6.6 TERMS AND CONDITIONS OF AUTHORISATION

6.6.1 The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.

6.6.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

6.6.3 The persons authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

6.6.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.





GUJARAT POLLUTION CONTROL BOARD

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Sector-10-A, Gandhinagar-382 010.

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- 6.6.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 6.6.6 An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- 6.6.7 It shall stop incineration at own incinerator immediately & make alternative arrangement until its own incinerator gets modified / up graded as per CPCB guidelines.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

S. H. VEGDA
(S.H.VEGDA)
ENVIRONMENTAL ENGINEER

NO.PC/BRCH-CC&A-398(9)/GPCB ID 15130/ 48976

15 APR 2010

ISSUED TO:
M/s. GUJARAT ALKALIES & CHEMICALS LTD(GPCB ID 15130),
VILLAGE : DAHEJ,
TAL. VAGRA,
DIST. BHARUCH.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rule-2008 framed under E (P) ACT 1986.

And whereas Board has received consolidated application vide Inward no. 99754 for the consolidated consent and authorization (CC&A) of this board under the provisions/ rules of the aforesaid Acts consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

TO,

M/s. GUJARAT ALKALIES & CHEMICALS LTD

PLOT NO:- 3

P.O. DAHEJ-392130

TAL: VAGRA,

DIST: - BHARUCH

1. Consent order No:-AWH-75728 date of issue 28/01/2016.
2. The consent under Water Act 1974 shall be valid up to 26/11/2021. The consent under Air Act-1981, Authorization under Environment (Protection) Act-1986 shall be valid up to 26/11/2021 to operate industrial plant for manufacture of the following products:-

SR No	Name of the Products	Quantity (MT/Month)
1	Phosphoric Acid (100%P2O5 basis) or Phosphoric Acid (85%H3PO4 basis)	1725 2790
2	High Boiling Material	6
3	Calcium Chloride	17400
4	Caustic Soda Lye(100% Prill /Flakes)	23550
5	Chlorine Gas	20784
6	Hydrochloric Acid (100%)	7260
7	Hydrogen Gas	695.1
8	Sodium Hypo Chlorite (100%)	1019
9	78%-30% Dilute Sulphuric Acid	589
10	Gypsum	780
11	Power	70578160 KWH/Month
12	Poly Aluminum Chloride (18%)	3750
13	Poly Aluminum Chloride (30%)	1080
14	Hydrogen Peroxide (100%)	2493
15	Anhydrous Aluminium Chloride (Granules/ Powder)	1890
16	Sodium Hypo Chlorite (10%-13% Cl2 basis)	755
17	Non-ferrous alum	6
18	Stable Bleaching Powder	1250
19	Sodium Chlorate (Solid) OR Sodium Chlorate (Solution)	1860 OR 3400 M ³ /Month

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SUBJECT TO FOLLOWING SPECIFIC CONDITIONS:-

- 2.1 The applicant shall not produce any products as well as not carry out any activities for products/process listed in the EIA Notification dated 14/09/2006 as amended from time to time, requiring prior Environmental Clearance from competent authority.
- 2.2 Applicant shall strictly comply/fulfill with all the conditions stipulated by competent authority in the order of Environmental Clearance issued vide letter no.f.no. J-11011/810/2008-IA-II (1) dated 13/04/2009.

3. CONDITION UNDER WATER ACT:-

- 3.1 The quantity of total water consumption shall not exceed 12231 KL/day. (Break up as below)
 - a) Domestic – 410.333 KL/day.
 - b) Industrial – 11820.7 KL/day.
- 3.2 The quantity of total waste water generation shall not exceed 5155.8 KL/day. (Break up as Below)
 - a) Domestic – 209.8 KL/day.
 - b) Industrial – 4946 KL/day. [Process- 296.48 KL/day + Cooling & Boiler – 575 KL/ day + Washing 138 KL/ day+ other 10 KL/day]
- 3.3 The quantity of the industrial effluent from the manufacturing process and other ancillary industrial operations shall not exceed 4946 KL/day and the quantity of domestic waste water (sewage) shall not exceed 209.8 KL/day.
- 3.4 The quality of treated effluent shall conform to the following standards prior to disposal into GIDC Sewer Line - Dahej Vilayat Pipeline/Common Disposal System up to the sea.

PARAMETERS	PERMISSIBLE LIMIT
pH	5.5 to 9
Temperature	Shall not exceed 5°C above the receiving water temperature
Colour & Odour	All efforts made to remove colour & unpleasant odour as far as practicable
Suspended Solids	100 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds	5 mg/l
Cyanides	0.2 mg/l
Fluorides	15 mg/l
Sulphides	5 mg/l
Ammonical Nitrogen	50 mg/l
Total Kjeldahl Nitrogen	100 mg/l
Free Ammonia(As NH ₃)	5 mg/l
Arsenic	0.2 mg/l
Pesticides/Insecticides	Absent

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Total Chromium	2.0 mg/l
Hexavalent Chromium	1 mg/l
Copper	3 mg/l
Lead	1 mg/l
Mercury	0.01 mg/l
Nickel	5 mg/l
Zinc	15 mg/l
Cadmium	2 mg/l
BOD (3 days at 27° C)	100 mg/l
COD	250 mg/l
Selenium	0.05 mg/l
Manganese	2 mg/l
Iron	3 mg/l
Vanadium	0.2 mg/l
Nitrate Nitrogen	20 mg/l
Total residual Chlorine	1.0 mg/l
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.

- 3.4 The treated effluent conforming to the above standards shall be discharged into deep sea through a 400 m OD HDPE submarine pipeline having well designed diffuser system at a point Lat 21° 38' 32.76' N and 72° 31' 1.571' E as suggested by NIO.
- 3.6 Sewage shall be disposed off through septic/soak pit system or it shall be treated alongwith industrial effluent or it shall be treated separately to conform to the following standards and utilized on land for irrigation/plantation exclusively within premises.

BOD	Less than 20 mg/l
Suspended Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 ppm

- 3.7 The unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act – 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the industry until the contrary is proved.

4. CONDITION UNDER THE AIR ACT:-

- 4.2 Following shall be used as fuel.

Sr No.	Fuel Consumption	Quantity
1	Natural Gas	671049 NM ³ /Day
2	Hydrogen Gas	484282 NM ³ /Day

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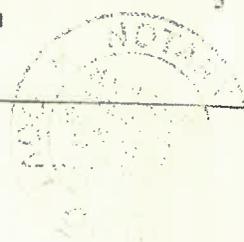
Website : www.gpcb.gov.in

5	HCL Synthesis Unit C Scrubber of Caustic Soda Plant	30	Water Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
6	HCL Synthesis Unit D Scrubber of Caustic Soda Plant	30	Water Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
7	Waste Air Dechlorination Unit-1 Scrubber of Caustic Soda Plant	30	Three stage Water Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
8	Waste Air Dechlorination Unit-2 Scrubber of Caustic Soda Plant	30	Three stage Water Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
9	PAC reactor gas Scrubber-1	15.5	Caustic Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
10	PAC reactor gas Scrubber-II	15.5	Caustic Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
11	Solvent Recovery H202 (Part-I)	32	Chiller, Demister, Activated Carbon Adsorber	HC	15 mg/ Nm ³
12	Scrubber for reactor gases of AAC Plant	20	Water and Caustic Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
13	Scrubber for reactor gases of AAC Plant	20	Water Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
14	HCL Synthesis unit E Scrubber of Caustic Soda Plant	30	Water Scrubbing system	HCL CL2	20 mg/ Nm ³ 9 mg/ Nm ³
15	Solvent Recovery H202 (Part-II)	32	Chiller, Demister, Activated Carbon Adsorber	HC	15 mg/ Nm ³
16	Scrubber A for reactor gases of SBP Plant	17	Caustic Scrubbing system	CL2	9 mg/ Nm ³
17	Scrubber B for reactor gases of SBP Plant	17	Caustic Scrubbing system	CL2	9 mg/ Nm ³
18	Scrubber C for reactor gases of SBP Plant	17	Caustic Scrubbing system	CL2	9 mg/ Nm ³

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- 4.5 applicants shall install & operate air pollution control system in order to achieve norms prescribed as above.
- 4.6 Stack monitoring facilities like port hole, platform/ladder etc. shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 4.7 Ambient Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MOEF vide notification dated 16/11/2009 and mainly to the following standards:-

No.	Sr.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.		Sulphur Dioxide (SO ₂), µg/ m ³	Annual 24 Hours	50 80
2.		Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.		Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.		Particulate Matter (Size less than 2.5 µm) OR PM 2.5 µg/m ³	Annual 24 Hours	40 60
5.		Ozone (O ₃), µg/m ³	8 hours 1 hours	100 180
6		Lead (Pb), µg/m ³	Annual 24 Hours	0.50 1.0
7		Carbon Monoxide (CO) mg/m ³	8 Hours 1 Hour	02 04
8		Ammonia (NH ₃) µg/m ³	Annual 24 Hours	100 400
9		Benzene (C ₆ H ₆), µg/m ³	Annual	05
10		Benzo (a) Pyrene (BaP)-particulate phase only, ng/m ³	Annual	01
11		Arsenic (As), ng/m ³	Annual	06
12		Nickel (Ni), ng/m ³	Annual	20

*Annual Arithmtic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 Hourly or 08 Hourly or 01 Hourly monitored values as applicable, shall be complied with 98 % of the tome in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note:- Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

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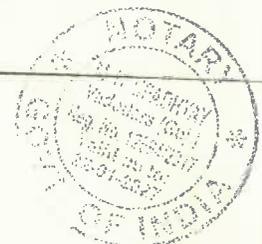
8	Residue/filter cake of acid	17.1	10	Collection, storage, transportation, and final disposal at own TSDF.
9	Waste residue from industry use of paint	21.1	0.5	Collection, storage, transportation, and final disposal at own TSDF.
10	a) Discarded bags/liner/ packing material	33.3	90	Collection, storage, transportation, and sale after decontamination.
	b) Discarded PPEES gaskets etc,	33.3	30	Collection, storage, transportation, and sale after decontamination.
11	Copper Tubing, Caps & Cables etc, as copper scrap	B-3	11	Collection, storage, transportation, and sale to Authorized recycler.
12	Lead washer etc. as lead scrap	B-4	5	Collection, storage, transportation, and sale to register recycler.
13	Nickel scrap	B-6	5	Collection, storage, transportation, and sale to Authorized recycler.
14	Waste Asbestos material	B-21	0.5	Collection, storage, Encapsulation, and final disposal at own TSDF.
15	Waste Nitrate salt (inorganic salt)	C-12	50	Collection, storage, transportation, and final disposal at own TSDF.
16	ETP waste from PAC Plant	34.3	127.65	Collection, storage, transportation, and final disposal at own TSDF.
17	Contaminated aqueous solvent not fit for use	20.1	96	Collection, storage, transportation, incineration at own /common incinerator of M/s. BEIL.
18	Spent Catalyst	35.2	1.2	Collection, storage, transportation, and sale.
19	Spent carbon	35.2	10	Collection, storage, transportation, incineration at own /common incinerator of M/s. BEIL.
20	Contaminated Spent Alumina	35.1	300	Collection, storage, transportation, incineration at own /common incinerator of M/s, BEIL.
21	Natural Gas condensate	5.2	24	Collection, storage, transportation, and sale to register re-refiner or use as fuel incineration/boiler

5.3 The authorization is granted to operate a facility for Collection, Storage, of Hazardous wastes at factory premises transportation and disposal as stated above in the condition NO:-5.2

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- 5.4 The authorization shall be in force for a period up to 26/11/2021.
- 5.5 The Industry shall have to obtain all prior permissions from competent authority with reference to end /ultimate disposal of each type of waste including, NOC from concern state Authority for interstate transportations of the Hazardous Waste, as well as Authorization from respective State PCB/PCC.
- 5.6 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.7 The application shall have to comply with the CPCB guidelines for co processing of incinerable waste as well as the guideline of Transportation of waste .The applicant shall have to upload Records / Real time data ,of the same and shall have to be displayed invariably by the unit online ,on their server and Xgn.

5.8 TERMS AND CONDITIONS OF AUTHORIZATION

- 5.8.1 The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- 5.8.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 5.8.3 The persons authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 5.8.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.8.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 5.8.6 An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- 5.8.7 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 5.8.8 Industry shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Applicant shall also comply with the general conditions given in annexure I.
- 6.3 The arrangement shall be made in each plant for drainage in such a way that all the quantity of effluent shall be taken to the central effluent treatment plant and no untreated waste water from any plant shall be discharged within the premises.
- 6.4 There shall be continuous flow recording devices for each plant to record the individual plant effluent going to the effluent treatment plant. There shall also be continuous flow recording devices at the inlet and outlet of the effluent treatment plant.
- 6.5 The Board reserves the right to review and /or revoke the consent and/ or make variations in the conditions which the Board deems fit at any later date taking into consideration the circumstances, in accordance with Section 27 of the Act.

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- 6.6 In case of change of management the name and address of the new Directors shall immediately be intimated to the GPCB.
- 6.7 The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker
2/3

(D.M.THAKER)

Environmental Engineer

03/03/2016

NO:-GPCB-BRCH-B-CCA-398(16) /ID-15130/ 347414

ISSUED To: -

M/s. GUJARAT ALKALIES & CHEMICALS LTD

PLOT NO:- 3

P.O. DAHEJ-392130

TAL: VAGRA,

DIST: - BHARUCH

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8	78% - 80 % Dilute Sulphuric Acid	589 MT/Month	0	589 MT/Month
9	Gypsum	780 MT/Month	0	780 MT/Month
10	Power	70578160 KWH/Month	0	70578160 KWH/Month
11	Poly Aluminium Chloride (18%)	3750 MT/Month	0	3750 MT/Month
12	Poly Aluminium Chloride (30%)	2100 MT/Month	0	2100 MT/Month
13	Hydrogen Peroxide (100 %)	3693 MT/Month	0	3693 MT/Month
14	Anhydrous Aluminium Chloride(Granules/Powder)	2500 MT/Month	1570 MT/Month	4070 MT/Month
15	Sodium Hypo Chlorite (10% - 13 % Cl2 basis)	755 MT/Month	821 MT/Month	1576 MT/Month
16	Non-ferrous alum	6 MT/Month	0	6 MT/Month
17	Stable Bleaching Powder (SBP)	1250 MT/Month	1410 MT/Month	2660 MT/Month
18	Sodium Chlorate (Solid) OR Sodium Chlorate (Solution)	1860 or 3400 M3/Month	0	1860 or 3400 M3/Month
19	Anhydrous Sodium Sulphate	366 MT/Month	0	366 MT/Month

2. **Specific conditions:**

- Unit shall not carry out any construction activities and production which attracts provisions of Environment Clearance without obtaining EC from competent authority under EIA notification dated 14/09/2006 and amended thereafter.
- Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter no. SEIAA/GUJ/EC/4(d)&5(f)/900/2017 dated 29/09/2017.
- Unit shall sell out their hazardous waste to authorized end-users who is having authorization with valid CCA and rule 9 permission to receive this waste. Unit shall make MoU with such authorized end-users and submit MoU.
- All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.

3. **CONDITION UNDER THE WATER ACT:**

- 3.1 The condition No. 3.1 for Water Consumption under Water Act of the CCA order No: AWH-75728, issued vide letter no. GPCB/BRCH-B/CCA- 398(16)/ID-15130/347414, dated 04/03/2016 and further amended dated 07/11/2016, 04/08/2017, 16/11/2018 is amended and shall now be read as under

- Domestic: 435.33 KL/Day (Existing 435.33 KLD + Proposed Nil)
- Industrial: 13188.7 KL/Day (Existing 13140.7 KLD + Proposed 48 KLD)

Total: 13624.03KL/Day (Existing 13576.03 KLD + Proposed 48 KLD)





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3.2 The condition No. 3.2 for Wastewater Generation under Water Act of the CCA order No: AWH-75728, issued vide letter no. GPCB/BRCH-B/CCA- 398(16)/ID-15130/347414, dated 04/03/2016 and further amended dated 07/11/2016, 04/08/2017, 16/11/2018 is amended and shall now be read as under.

- Domestic: 229.8 KL/Day (Existing 229.8 KLD + Proposed Nil)
 - Industrial: 5344.4 KL/Day (Existing 5326.4 KLD + Proposed 18 KLD)
- Total: 5574.2 KL/Day (Existing 5556.2 KLD + Proposed 18 KLD)**

3.3 Mode of disposal of wastewater:

- Existing 5326.4 KLD treated effluent along with proposed 18 KLD treated effluent shall be discharged into deep sea through a 400 mm OD HDPE submarine pipeline having well designed diffuser system at a point Lat 21° 38' 32.76"N; Long 72° 31' 1.571"E.
- 229.8 KLD domestic sewage shall be treated in STP to conform the standards as prescribed in previous CCA condition and shall be utilized on land for irrigation/plantation exclusively within premises as per previous CCA conditions.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The condition No. 4.2 for Fuel Consumption under Air Act of the CCA order No: AWH-75728, issued vide letter no. GPCB/BRCH-B/CCA- 398(16)/ID-15130/347414, dated 04/03/2016 and further amended dated 07/11/2016, 04/08/2017, 16/11/2018 is amended and shall now be read as under.

Sr. No.	Name of fuel	Quantity		
		Existing	Proposed	Total
1	Natural Gas	787049 NM ³ /Day	0.004 NM ³ /Day	787049.004 NM ³ /Day
2	Natural Gas/ LDO	130512 NM ³ /Day/ 3398.4 MT/Month	0	130512 NM ³ /Day/ 3398.4 MT/Month
3	Hydrogen Gas	484282 NM ³ /Day	0	484282 NM ³ /Day

4.2 There shall be no change in flue gas emission from proposed expansion.

4.3 The condition No. 4.4 for Process gas stacks under Air Act of the CCA order No: AWH-75728, issued vide letter no. GPCB/BRCH-B/CCA- 398(16)/ID-15130/347414, dated 04/03/2016 and further amended dated 07/11/2016, 04/08/2017, 16/11/2018 is amended and shall now be read as under.

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
Existing					
1	Dissolution Section 1 Scrubber of PA Plant	14	Water and Caustic Scrubbing System	HCl HF Cl ₂	20 mg/NM ³ 6 mg/NM ³ 9 mg/Nm ³
2	Liquid-Liquid contact Section-2 Scrubber P A Plant	14	Chiller and water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³

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3	HCl Synthesis Unit A Scrubber of Caustic Soda Plant	30	water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
4	HCl Synthesis Unit B Scrubber of Caustic Soda Plant	30	water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
5	HCl Synthesis Unit C Scrubber of Caustic Soda Plant	30	water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
6	HCl Synthesis Unit D Scrubber of Caustic Soda Plant	30	water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
7	Waste Air Dechlorination Unit-1 scrubber of Caustic Soda Plant	30	Three stage caustic scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
8	Waste Air Dechlorination Unit-2 scrubber of Caustic Soda Plant	30	Three stage caustic scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
9	PAC reactor gas scrubber-I	15.5	Caustic Scrubbing System	HCl	20 mg/NM ³
10	PAC reactor gas scrubber-II	15.5	Caustic Scrubbing System	HCl	20 mg/NM ³
11	Solvent Recovery H ₂ O ₂ (Part-I)	32	Chiller, Demister, activated Carbon Adsorber	HC	15 mg/NM ³
12	Scrubber for reactor gases of AAC Plant	20	Water and Caustic Scrubbing System	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
13	Scrubber for packing section of AAC Plant	20	water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
14	HCl synthesis unit E scrubber of Caustic Soda Plant	30	water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³





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15	Solvent Recovery H2O2 (Part-II)	32	Chiller, Demister, activated Carbon Adsorber	HC	15 mg/NM3
16	Scrubber A for reactor gases of SBP Plant	17	Caustic Scrubbing System	Cl2	9 mg/Nm3
17	Scrubber B for reactor gases of SBP Plant	17	Caustic Scrubbing System	Cl2	9 mg/Nm3
18	Scrubber C for reactor gases of SBP Plant	17	Caustic Scrubbing System	Cl2	9 mg/Nm3
19	Depleted air from solvent recovery unit in H2O2-III plant.	32	Activated Carbon	HC	15 mg/NM3
20	Stack attached to Vent from Cell gas scrubber	22	Caustic Scrubbing System	HCl Cl2	20 mg/NM3 9 mg/Nm3
21	Stack attached to Vent from Vent scrubber	17	Caustic Scrubbing System	HCl Cl2	20 mg/NM3 9 mg/Nm3
22	Stack attached to Vent from Cell gas Shutdown scrubber	17	Caustic Scrubbing System	HCl Cl2	20 mg/NM3 9 mg/Nm3
Proposed					
23	Scrubber D for reactor gases of SBP Plant II	17	Venturi scrubber and Caustic Scrubber	Cl2	9 mg/Nm3
24	Scrubber E for reactor gases of SBP Plant II	17	Venturi scrubber and Caustic Scrubber	Cl2	9 mg/Nm3
25	Scrubber F for reactor gases of SBP Plant II	17	Venturi scrubber and Caustic Scrubber	Cl2	9 mg/Nm3
26	Scrubber for reactor gases of AAC Plant-II	20	Water and Caustic Scrubbing System	HCl Cl2	20 mg/NM3 9 mg/Nm3

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27	Scrubber for packing section of AAC Plant-II	20	water scrubbing system	HCl Cl ₂	20 mg/NM ³ 9 mg/Nm ³
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- 4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /M ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

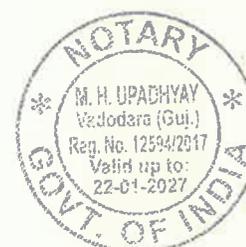
- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

- 4.5 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition as above.

5 CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

- 5.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.
- 5.2 The condition No. 5.2 under authorization for Hazardous & other wastes of the CCA order No: AWH-75728, issued vide letter no. GPCB/BRCH-B/CCA-398(16)/ID-15130/347414 dated 04/03/2016 and further amended dated 07/11/2016, 04/08/2017, 16/11/2018 is amended and shall now be read as under.

Sr No.	Name of Haz. Waste	Cate.	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1	Chemical Sludge	35.3	25550	0	25550	Collection, Storage, transportation, Co-processing at cement industries or final disposal at own TSDF
2	Incinerator Ash	37.2	27.38	-27.38	0	Collection, Storage, transportation and final disposal at own TSDF
3	Residue ion contaminated solvent - high boiling material	37.3	360	0	360	Collection, storage transportation, Co-processing at cement industries, or Co-





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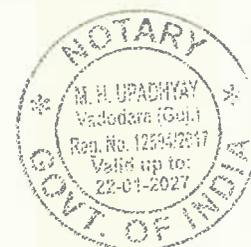
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						processing at SEPPL /RSPL or Incineration at common facility at BEIL.
4	Used Oil	5.1	50	0	50	Collection, storage transportation and sale to registered re-refiner.
5	Lead Batteries	17	8	0	8	Collection, storage transportation and sale to registered Reprocessors.
6	Discarded Barrels	33.1	2800 Nos./yr	1200 Nos./yr	4000 Nos./yr	Collection, storage transportation and sale to authorized vendors.
7	Sludge from Naphtha/HSD	3.1	1	0	1	Collection, storage transportation, incineration at common incinerator of BEIL or SEPPL
8	Residue/filter cake of acid	17.1	10	0	10	Collection, storage transportation, and final disposal at own TSDF
9	Waste residue from industry use of paint.	21.1	0.5	0	0.5	Collection, storage transportation, and final disposal at own TSDF
10	Discarded bags/liner/packing material, PPEs gaskets etc.	33.1	120	0	120	Collection, storage transportation and sale to authorized vendors after decontamination
11	Copper Tubing, Caps & Cables etc. as copper scrap	A-66	11	0	11	Collection, storage transportation and Sale to Authorized recycler.
12	Lead washer etc. as lead scrap	A-5	5	0	5	Collection, storage transportation and Sale to authorized recycler.
13	Nickel Scrap	A-68	5	0	5	Collection, storage transportation and Sale to Authorized recycler.
14	Waste material Asbestos	B-01	0.5	0	0.5	Collection, storage Encapsulation and final disposal at own TSDF

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15	Waste Nitrate salt (inorganic salt)	A-12	50	0	50	Collection, storage, transportation, and final disposal at own TSDF
16	ETP Waste from PAC Plant	35.3	127.65	0	127.65	Collection, neutralization, storage, transportation and final disposal at own TSDF.
17	Contaminated aqueous solvent not fit for use.	20.1	96	0	96	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPPL/RSPL or Incineration at common facility at BEIL
18	Spent Catalyst	36.1	1.2	0	1.2	Collection, storage, transportation and send back to supplier or disposed of at own TSDF/ BEIL.
19	Spent carbon	36.2	10	20	30	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPPL/RSPL or Incineration at common facility at BEIL
20	Contaminated spent Alumina	36.1	300	150	450	Collection, storage, transportation, stabilization and Co-processing at SEPPL/RSPL/ cement industries or disposal at Common facility of BEIL.
21	Natural condensate Gas	5.2	24	0	24	Collection, storage, transportation, and sale to register re-refiner or use as fuel incineration/boiler
22	Insulation Waste	23.1	0	25	25	Collection, Storage, transportation, Co-processing or disposal





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						at own TSDF or Common facility of BEIL.
23	FRP waste	23.1	0	25	25	Collection, Storage, transportation, Co- processing or disposal at own TSDF or Common facility of BEIL.
24	Wastes or residue containing oil	5.2	0	10	10	Collection, storage, transportation, Co- processing at Cement industries or Incineration at BEIL

Note: Incinerator shall be removed.

- 6 All other conditions of the CCA order No: AWH-75728, issued vide letter no. GPCB/BRCH-B/CCA-398(16)/ID-15130/347414, dated 04/03/2016 and further amended dated 07/11/2016, 04/08/2017, 16/11/2018 will remain same.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(P.B. Patel)
DY. ENVIRONMENT ENGINEER

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By R.P.A.D

NO: GPCB/BRCH-B/CCA-398(19)/ID-15130/

M/s. GUJARAT ALKALIES & CHEMICALS LTD

PLOT NO: 3, P.O. DAHEJ-392130,

TAL: VAGRA, DIST: BHARUCH.

SUB: Amendment to Consolidated consent and Authorization (CC&A) under various Environmental Acts/Rules.

- REF:** 1) Previously issued CC&A vide letter no: GPCB-BRCH-B-CCA-398(16)/ID-15130/347414 dated: 02/03/2016 under various Environmental Acts/Rules.
2) Previously issued CC&A Amendment vide letter no: GPCB-BRCH-B-CCA-398(17)/ID-15130/375054 dated: 07/11/2016 under various Environmental Acts/Rules.
3) Previously issued CC&A Amendment vide letter no: GPCB-BRCH-B-CCA-398(17)/ID-15130/419479 dated: 04/08/2017 under various Environmental Acts/Rules.
4) Your application for CCA Amendment Inward no: 141111 dated: 18/07/2018.

Sir,

This has reference to the CCA & CCA Amendment issued vide letter no: GPCB-BRCH-B-CCA-398(16)/ID-15130/347414 dated: 02/03/2016 & GPCB-BRCH-B-CCA-398(17)/ID-15130/375054 dated: 07/11/2016 & GPCB-BRCH-B-CCA-398(17)/ID-15130/419479 dated: 04/08/2017 and subsequent amendment under the provisions of the various Environmental Act/ Rules, and for operation of 02 Nos of captive SLF Pits i.e. Pit no XV & XVI (SLF Pit no. 15 & 16) within premises which is a part of phase wise development of captive SLF Pits. which stands amended as under.

1. NAME OF THE PRODUCTS ALONG WITH QUANTITY:-

Condition no: 1 (of the CCA Amendment dated: 04/08/2017) stands amended and shall be read as under,

The consent under Water Act 1974 shall be valid up to 26/11/2021. The consent under Air Act-1981, Authorization under Environment (Protection) Act-1986 shall be valid up to 26/11/2021 to operate industrial plant for manufacture of the following products:-

Sr. No.	Name of Products	Quantity (MT/Month)
1.	Phosphoric Acid (100% P ₂ O ₅ basis) Or Phosphoric Acid (85% H ₃ PO ₄ basis)	1725 Or 2790
2.	High Boiling Material	6
3.	Caustic Soda (100%) Lye/ Prill/Flakes)	23550
4.	Chlorin Gas	20784
5.	Hydrochloric Acid (100%)	7260
6.	Hydrogen Gas	695.1
7.	Sodium Hypo Chlorite (100%)	1019
8.	78%-80% Dilute Sulphuric Acid	589
9.	Gypsum	780

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10.	Power	70578160 KWH/Month
11.	Poly Aluminium Chloride (18%)	3750
12.	Poly Aluminium Chloride (30%)	2100
12.	Anhydrous aluminum Chloride (Grenules/Powder)	2500
13.	Sodium Hypo Chlorite (10% -13% Cl ₂ basis)	755
14.	Non-ferrous alum	6
15.	Stable Bleaching Powder (SBP)	1250
16.	Sodium Chlorate (Solid) Or Sodium Chlorate (solution)	1860 Or 3400
19.	Hydrogen Peroxide (100%)	3693

2. **SUBJECT TO THE FOLLOWING ADDITIONAL SPECIFIC CONDITIONS:-**

2.1 Applicant shall strictly comply/fulfill with all the conditions stipulated by competent authority in the order of Environmental Clearance issued vide letter no. F. NO. J-11011/810/2008-IA-II (I) dated: 13/04/2009 & Environmental Clearance Amendment issued vide letter no. SEIAA/GUJ/EC/4(d) & 5(f)/900/2017 dated 29/09/2017.

3. **CONDITIONS UNDER WATER ACT:-**

3.1 Condition no: 3.1 (of the CCA dated: 02/03/2016) stands amended and shall be read as under,

The quantity of total water consumption shall not exceed 13576.03 KL/day (Break up as below).

a) Domestic – 435.33 KL/day

b) Industrial – 13140.7 KL/day

3.2 Condition no: 2 (of the CCA Amendment dated: 07/11/2016) stands amended and shall be read as under,

The quantity of total waste water generation shall not exceed 5556.2 KL/day (Break up as below)

a) Domestic. – 229.8 KL/ day

b) Industrial – 5326.4 KL/day

3.3 Condition no: 3.3 (of the CCA dated: 02/03/2016) stands amended and shall be read as under.

The quantity of the industrial effluent from the manufacturing process and other ancillary industrial operations shall be 5326.4 KL/day and the quantity of domestic waste water (sewage) shall not exceed 229.8 KL/day.

3.4 5326.4 KL/day of industrial effluent shall be treated in ETP, after treatment it shall be sent for disposal into the sea as mentioned in condition no. 3.6.

3.5 Condition no: 3.4 (of the CCA dated: 02/03/2016) stands amended and shall be read as under,

The quality of treated effluent shall conform to the following standards prior to disposal into the sea.

PARAMETERS	PERMISSIBLE LIMIT
pH	6 to 9
Temperature	Shall not exceed more than 5° C above ambient water temperature
Total Suspended Solids	100 mg/l

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Oil and Grease	10 mg/l
Phenolic Compounds	5 mg/l
Cyanides	0.2 mg/l
Fluoride	15 mg/l
Sulphides	5 mg/l
Ammonical Nitrogen	50 mg/l
Total Kjeldahl Nitrogen (TKN)	50 mg/l
Nitrate- Nitrogen	50 mg/l
Total Res. Chlorine	1 mg/l
Arsenic	0.2 mg/l
Trivalent Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
Copper	3 mg/l
Lead	0.1 mg/l
Mercury	0.01 mg/l
Nickel	3 mg/l
Zinc	15 mg/l
Cadmium	0.05 mg/l
BOD (3 days at 27° C)	100 mg/l
COD	250 mg/l
Selenium	0.05 mg/l
Vanadium	0.2 mg/l
Manganese	2 mg/l
Iron	3 mg/l
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.

- 3.6 The effluent conforming to the above standards shall be discharged into sea through a 400 m OD HDPE submarine pipeline having well designed diffuser system at a point Lat 21°38'32.76" N and 72°31'1.571" E as suggested by NIO.
- 3.7 Condition no: 3.6 (of the CCA dated: 02/03/2016) stands amended and shall be read as under, Generated domestic waste water shall be treated in STP to conform the following standards, which shall be utilized on land for irrigation/plantation exclusively within premises.

BOD ₅	Less than 20 mg/l
Suspended Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 ppm

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Sewage shall be treated separately in to the sewage treatment plant to conform the following standards as mentioned in MOEFCC notification dated 13/10/2017 with effect from date as per notification.

PARAMETERS	GPCB NORMS
pH	6.5 TO 9.0
Total Suspended Solids	<100mg/l
Fecal Coliform (Most probable number per 100 mililiter, MPN/100ml)	<1000 MPN/100 ml
BOD (5 days at 20°C)	30 mg/l

4. **CONDITIONS UNDER AIR ACT:-**

4.1 Condition no: 3 (of the CCA Amendment dated: 07/11/2016) stands amended and shall be read as under,

The following shall be used as fuel:

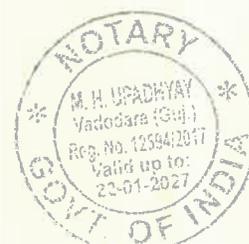
Sr. No.	Name of fuel	Quantity
1.	Natural Gas	787049 Nm ³ /day
2.	Natural Gas / LDO	130512 Nm ³ /day / 3398.4 MT/Month
3.	Hydrogen Gas	484282 Nm ³ /day

4.2 Condition no: 4 (of the CCA Amendment dated: 07/11/2016) stands amended and shall be read as under,

The flue gas emission through various stacks/ vants shall conform to the following standards:

Stack No.	Stack Attached To	Height (M)	Air Emission	
			Parameters	Permissible Limit
1	Boiler-2 Nos. (35 TPH each)	65	Particulate Matter	150 mg/Nm ³
2	Heat Recovery steam Generator-I	60	SO ₂	100 ppm
3	Heat Recovery steam Generator-II	60	NO _x	50 ppm
4	Caustic Conc. Unit- CCU-I	40	Particulate Matter	150 mg/Nm ³
5	Caustic Conc. Unit- CCU-II	49	SO ₂	100 ppm
			NO _x	50 ppm
			HCl	20 mg/Nm ³
			Cl ₂	9 mg/Nm ³
6	Incinerator	33	Particulate Matter	150 mg/Nm ³
			SO ₂	100 ppm
			NO _x	50 ppm
			HC	15 mg/Nm ³

Outward No: 475790/16/11/17



17	Scrubber B for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/Nm ³
18	Scrubber C for reactor gases of SBP Plant	17	Caustic Scrubbing	CL ₂	9 mg/Nm ³
19	Depleted air from solvent recovery unit in H ₂ O ₂ plant	32	Activated carbon adsorption	HC	15 mg/Nm ³

5. AUTHORIZATION FOR THE MANAGEMENT OF HAZARDOUS WASTES FORM-2 [see rule 3(c) & 5(5)]
 Condition No. 5.2 (of the CCA dated: 02/03/2016) is amended and shall be read as under:
 M/s. GUJARAT ALKALIES & CHEMICALS LTD, is hereby granted an authorization to operate facility for following Hazardous wastes on the facility situated at PLOT NO:- 3 P.O. DAHEJ- 392130, TAL: VAGRA, DIST: - BHARUCH

Sr. No	Type of Waste	Category & schedule	Quantity (MT/Year)	Facility
1	Chemical Sludge	35.3	25550	Collection, storage, transportation, Co-processing at cement industries or final disposal at own TSDF.
2	Incinerator Ash	37.2	27.38	Collection, storage, transportation and final disposal at own TSDF.
3	Residue iron contaminated solvent-high boiling material	37.3	360	Collection, storage, transportation, Co-processing at cement industries, or co-processing at SEPPL/RSPL or incineration at own incinerator/common facility at BEIL.
4	Used Oil	5.1	50	Collection, storage, transportation and sale to registered re-refiner.
5	Lead Batteries	17	8	Collection, storage, transportation and sale to registered re-processors.
6	Discarded Barrels	33.1	2800 nos/year	Collection, storage, transportation and sale to authorized vendors.
7	Sludge from Naphtha/HSD	3.1	1	Collection, storage, transportation and incineration at own Incinerator /common incinerator of M/s. BEIL
8	Residue/filter cake of acid	17.1	10	Collection, storage, transportation and final disposal at own TSDF.
9	Waste residue from industry use of paint	21.1	0.5	Collection, storage, transportation and final disposal at own TSDF.
10	Discarded bags/liner/packing material	33.1	90	Collection, storage, transportation and sale to authorized vendors after decontamination.
	Discarded PPEs gaskets etc,	33.1	30	Collection, storage, transportation and sale to authorized vendors after decontamination.

Outward No: 47579





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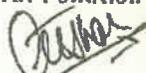
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11	Copper Tubing, Caps & Cables etc. as copper scrap	A-66	11	Collection, storage, transportation, and sale to Authorized recycler.
12	Lead washer etc. as lead scrap	A-5	5	Collection, storage, transportation, and sale to authorized recycler.
13	Nickel scrap	A-68	5	Collection, storage, transportation, and sale to Authorized recycler
14	Waste Asbestos material	B-01	0.5	Collection, storage, Encapsulation, transportation and final disposal at own TSDF.
15	Waste Nitrate salt (inorganic salt)	A-12	50	Collection, storage, transportation and final disposal at own TSDF.
16	ETP waste from PAC Plant	35.3	127.65	Collection, neutralization, storage, transportation and final disposal at own TSDF.
17	Contaminated aqueous solvent not fit for use	20.1	96	Collection, storage, transportation, Co-processing at cement industries, or co-processing at SEPPL/RSPL, or incineration at own incinerator/common facility at BEIL.
18	Spent catalyst	36.1	1.2	Collection, storage, transportation and sent back to supplier or disposed of at own TSDF/BEIL.
19	Spent carbon	36.2	10	Collection, storage, transportation, Co-processing at cement industries, or co-processing at SEPPL/RSPL or incineration at own incinerator/common facility at BEIL.
20	Contaminated Spent Alumina	36.1	300	Collection, storage, transportation, stabilization and disposal at BEIL.
21	Natural Gas condensate	5.2	24	Collection, storage, transportation, and sale to register re-refiner or use as fuel incineration/boiler.

6. All other conditions of CCA order AWH-75728 issued vide letter no. GPCB-BRCH-B-CCA-398(16)/ID-15130/347414 dated: 02/03/2016 and subsequent amendment under the provisions of the various Environmental Act/ Rules shall remain unchanged.

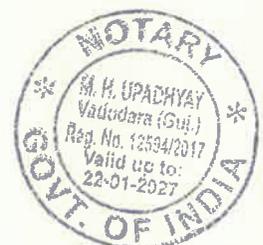
Outward No: 475790, 16/11/2018

For and on behalf of
Gujarat Pollution Control Board


 (A.V. Shah)
 Sr. Environmental Engineer

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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A) CCA NO: AWH- 117096

NO: GPCB/BRCH/CCA-398(20)/ID-15130/

DT: /12/2022

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated **07/10/2021** and inward no. **204144** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Gujarat Alkalies and Chemicals Ltd.,

Plot No: 3, P.O. Dahej,

Tal: Vagra, Dist-Bharuch.

1. Consent Order No. : AWH- 117096 date of Issue 15/02/2022.
2. The consent under Water Act-1974 for conveying the industrial effluent discharge to the sea for final disposal at NIO designated point by own effluent discharge pipeline 6 MID, The consent under Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be **valid up to 25/11/2026** to operate industrial plant to manufacture following products:

Sr. No.	Products	Quantity (MT/Month)
1	Phosphoric Acid (100% P ₂ O ₅ Basis) Or Phosphoric Acid (85% H ₃ PO ₄ Basis)	1725 Or 2790
2	High Boiling Material	6
3	Caustic Soda Lye (100 Prills/ Flakes)	23550
4	Chlorine Gas	20784
5	Hydrochloric Acid (100 %)	7260
6	Hydrogen Gas	695.1
7	Sodium Hypochlorite (100%)	1019
8	78%-80% Dilute Sulphuric Acid	589
9	Gypsum	780
10	Power	70578160 KWII/Month
11	Poly Aluminum Chloride (18%)	3750
12	Poly Aluminium Chloride (30%)	2100
13	Hydrogen Peroxide (100%)	3693
14	Anhydrous Aluminium Chloride (Granules/Powder)	4070
15	Sodium Hypochlorite (10% - 13% Cl ₂ Basis)	1576

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16	Non- Ferrous Alum	6
17	Stable Bleaching Powder (SBP)	2660
	Sodium Chlorate (Solid)	1860
18	Or	Or
	Sodium Chlorate (Solution)	3400 m ³ /month
19	Anhydrous Sodium Sulphate	366

Specific conditions:

- Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter no. SEIAA/GU/EC/4(d) & 5(f)/900/2017 dated 29/09/2017.
- Unit shall not procure any hazardous waste without Rule-9 permission under HWR-2016 and CTE/CCA Amendment of the Board.
- Unit shall sell out their hazardous waste to authorized end users who is having authorization with valid CCA and rule 9 permission to receive this waste. Unit shall make MoU with such authorized end users and submit MoU.
- All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
- Unit shall follow spent solvent management guideline framed by Board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.

3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed **13853.83 KLD** as per below break up.
- Industrial: **13,188.7 KLD**
 - Domestic: **435.33 KLD**
 - Gardening: **229.27 KLD**
- 3.2 The quantity of total waste water generation shall not exceed **5574.2 KLD** as per below break up.
- Industrial: **5344.4 KLD**
 - Domestic: **229.8 KLD**

3.3 Mode of Disposal:

- Total **5344.4 KLD** treated effluent shall be discharged in to deep sea through 400 mm OD HDPE submarine pipeline to final outfall point of Lavara coast Dahej at disposal point at location Latitude: **21°38' 36.77" N** and Longitude: **72°31' 1.571" E** using well designed diffuser system.
- 229.8 KLD** domestic sewage shall be treated in STP to conform the standards as below and shall be utilized in gardening and green belt development purpose within premises.

Parameters	Norms
pH	6.5 to 8.5
TSS	< 100 mg/l
Fecal Coliform (MPN/100ml)	<1000 MPN/100ml
BOD (3 days 27 degree C)	<30 mg/l





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3.4 The quality of industrial effluent shall conform to the following standards for its discharge into deep sea through dedicated pipeline of capacity 6 MLD.

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6 to 9
2	Temperature	Shall not exceed more than 5 °C above receiving water temperature
3	Total Suspended Solids	100 mg/l
4	Oil and Grease	10 mg/l
5	Phenolic Compounds	5 mg/l
6	Cyanide (as CN)	0.2 mg/l
7	Fluorides (as F)	15 mg/l
8	Sulphides (as S)	5.0 mg/l
9	Total Residual Chlorine	1.0 mg/l
10	Ammonical Nitrogen (as N)	50 mg/l
11	Total Kjeldahl Nitrogen (TKN)	50 mg/l
12	Nitrate Nitrogen	50 mg/l
13	Biochemical Oxygen demand [3 day at 27°C]	100 mg/l
14	Chemical Oxygen Demand	250 mg/l
15	Arsenic (as AS)	0.2 mg/l
16	Mercury (as Hg)	0.01 mg/l
17	Lead (as Pb)	0.1 mg/l
18	Cadmium (as Cd)	0.05 mg/l
19	Trivalent Chromium	2.0 mg/l
20	Hexavalent Chromium (as Cr± 6)	0.1 mg/l
21	Copper (as Cu)	3.0 mg/l
22	Zinc (as Zn)	15 mg/l
23	Selenium (as Se)	0.05 mg/l
24	Nickel (as Ni)	3.0 mg/l
25	Manganese (as Mn)	2 mg/l
26	Iron (as Fe)	3 mg/l
27	Vanadium (as V)	0.2 mg/l
28	Bio assay test	90% survival of fish after 96 hours in 100% effluent

3.5 The effluent conforming to the above standards shall be discharged into the sea for final disposal at NIO designated disposal point through own dedicated deep sea pipeline of Capacity 6 MLD.

3.6 Magnetic flow meters shall be installed at the various stages of inlet & outlet of pipeline to measure the quantity of effluent at each stage of conveyance.

3.7 FPS shall be provided with on-line monitoring instruments along with SCADA system & pH actuated valve at the final sump. Furthermore a third party monitoring shall be conducted regularly.

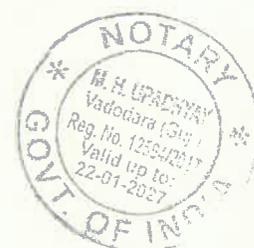
3.8 The groundwater quality around the impervious guard ponds shall be monitored regularly & data shall be submitted to the Board once in six months and shall also comply with the instruction of GPCB in case of deterioration.

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- 3.9 Unit shall provide state of the art composite samplers & set up testing laboratory facilities for collection, analysis of samples under the supervision of competent technical personnel who shall report to the chief executive.
- 3.10 The Environmental Management unit /Cell be setup to ensure implantation and monitoring of Environmental safe guards and other conditions stipulated by statutory authorities. The environmental Management unit / Cell directly report to the Chief Executive of the organization and shall works as a focal point for internalizing environmental issues. These Cell's /Units shall also coordinate the exercise of the environmental audit and preparation of the environmental statements.
- 3.11 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitted to the GPCB latest by 30th September every year.
- 3.12 Unit shall intimate the occurrence of any accident event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31(1) of the Water Act.
- 3.13 The pipeline to be laid shall comply with all seismic design parameters based on the guidelines for the seismic design of pipelines systems and complied in right perspective with true spirit.
- 3.14 The effluent release shall be through an adequately designed multiport submerged diffuser to achieve characteristic dilution of at least 100-200 time during spring low water and times during spring high water for quick dispersion for which diffuser having low water and times during sprint high water for quick dispersion for which diffuser having ports discharging at an with jet velocity shall be provided to minimize adverse impart on the Gulf ecology.
- 3.15 The effluent pipe line shall be buried below the scour level in the intertidal area as well as at least up to the breaker zone in the sub tidal segment.
- 3.16 The sub tidal segment of the pipeline shall be laid on the seabed and the seabed contours shall be maintained after the pipeline is laid.
- 3.17 Considering strong currents and prevailing movement of the bed material the pipeline anchoring system shall be carefully designed. Moreover there being a distinct possibility of scouring under the pipeline leading to spanning and ultimate rupture adequate protection for the same shall be incorporated in the design.
- 3.18 The sub-sea pipeline shall be designed in such away so as to incur minimal damage in case of any unforeseen accidents like grounding of a ship, undetected corrosion, fatigue, instability of substratum, natural calamities like cyclone, earthquake etc. and intentional third party interference.
- 3.19 Internationally accepted codes and practices shall be followed through proper inspection, frequent evaluation and intensive testing of all critical components of the pipeline system, similarly, the vulnerable unit's such as flanges, couplings, joints etc shall be rigorously tested and certified for their reliability and safety over the design life of the pipeline.
- 3.20 Due care shall be taken to minimize damage to marine ecology due to improper design, lack of maintenance, faulty operation and release into shallow waters due to un foreseen accidents.
- 3.21 The entire pipeline shall be protected from external corrosion.
- 3.22 Pretreatment to the pipes such as coating, concreting etc, and other fabrication jobs shall be undertaken in a yard on land located sufficiently away from the CRZ and the transfer





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- of materials to the site shall be thorough a predefined corridor, Similarly, the movement of construction barges, machinery etc. shall be restricted to the predefined operational area. However, the region shall not be crowded with too many vessels and construction machinery to avoid accidents and subsequent spillages of materials and fuel.
- 3.23 After completion of the job work, the intertidal and supratidal area shall be restored to their original contours after the pipe-laying activities are completed. General clean - up along the corridor, adjacent area and internal and sub tidal regions shall be taken-up and extraneous materials such as drums, sacks, metal scrap, totes, excess sediment, make shift huts and cabins shall have to be cleared from the site.
- 3.24 It shall be ensured that valves, pumps, sub-sea pipeline, MOF system etc, are periodically inspected for their integrity and to guarantee their proper functioning. Accurate records of all inspection, unusual findings, actions taken etc. shall be strictly maintained as a part of the overall record system.
- 3.25 A comprehensive marine and estuarine quality monitoring program shall be implemented.
- 3.26 Pump station, seafloor stability, navigational aids, pipelines, diffusers, valves etc. Shall be regularly inspected as per standard codes and practices. Records of all inspections, unusual finding, actions taken etc. shall be maintained properly.
- 3.27 Control rooms equipped with SCADA computers, wireless system, telephone system, emergency vehicle, shall be provided. The control room will be manned for 24 hours round the clock.
- 3.28 Isolation valves shall be provided on the pipeline for better monitoring and control of flow operation.
- 3.29 Necessary clearances for the adequacy & safety measures shall be obtained from the concerned authority.
- 3.30 Unit shall comply with the provisions of all the laws of land including safety, disaster management.
- 3.31 Unit shall submit regular progress reports to the GPCB and other concerned authorities regarding the construction, progress, commissioning and operation of the pipeline
- 3.32 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor shall immediate to the Board.
- 3.33 Unit shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. GIDC required to make application to this Board for this purpose in the prescribed forms under the provisions of the Water Act - 1974, the Air Act 1981 and the Environment (Protection) Act- 1986.
- 3.34 Unit shall be required to make storage facilities to store the effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HIDPE tanks.
- 3.35 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.
- 3.36 Unit shall provide online monitoring system for pH, TOC and Other parameter with recorder & magnetic flow meters for flow measurement of treated wastewater, if applicable as per CPCB norms.
- 3.37 Unit shall have only one authorized outlet over the ground with full access from outside the premises.
- 3.38 In case of shut-down of plant for more than three (3) days for any reason, unit shall inform to GPCB well in advance for the better operation & management of pipeline.

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- 3.39 Unit shall make fixed arrangement for discharge of the effluent from their final collection tanks to the Effluent discharge pipeline with capacity of 6 MLD (installed by unit) up to deep sea disposal. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into underground drainage network of Pipeline.
- 3.40 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into effluent discharge pipeline with capacity of 6 MLD (installed by unit) up to deep sea.
- 3.41 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, the electricity consumer number as on the record of DGVCIL.
- 3.42 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises, if applicable as per CPCB norms.
- 3.43 Unit shall either stop or curtail its production activities if the effluent is not conforming to the discharge standards.
- 3.44 Unit shall have to keep accurate records of quality & quantity of effluent discharged into effluent discharge pipeline with capacity of 6 MLD (installed by unit) Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.45 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.
- 3.46 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.47 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and final treated effluent shall be discharged to the effluent discharge pipeline with capacity of 6 MLD (installed by unit).
- 3.48 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 3.49 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 3.50 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 3.51 The Board reserves the right to review and/or revoke the consent and , or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.





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4. CONDITIONS UNDER THE AIR ACT:

4.1 The following shall be used as fuel:

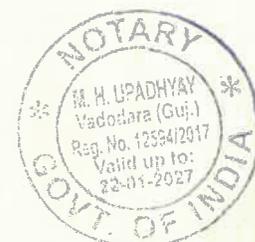
Sr. No.	Name of fuel	Quantity
1	Natural Gas (Boiler)	787049.004 Nm ³ /Day
2	Natural Gas (TFH)	130512 Nm ³ /Day
	or	Or
	LDO	3398.4 MT/Month
3	Hydrogen Gas	484282 Nm ³ /Day

4.1.1 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack Height	APCM	Parameter	Permissible limit
1	Boiler-2 Nos. (Cap: 35 TPH)	65 m	--	PM	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
2	Heat Recovery Steam Generator-I	60 m	--	PM	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
3	Heat Recovery Steam Generator-II	60 m	--	PM	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
4	Caustic Conc. Unit - CCU-I	40 m	--	PM	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
				HCl	20 mg/Nm ³
5	Caustic Conc. Unit - CCU-II	49 m	--	Cl ₂	9 mg/Nm ³
				PM	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
6	Spray Dryer of PAC Plant	25 m	--	HCl	20 mg/Nm ³
				Cl ₂	9 mg/Nm ³
				PM	150 mg/Nm ³
				SO ₂	100 ppm
7	Caustic Conc. Unit - CCU-III	50 m	--	NO _x	50 ppm
				HCl	20 mg/Nm ³
				Cl ₂	9 mg/Nm ³
				PM	150 mg/Nm ³
8	Caustic Conc. Unit - CCU-IV	50 m	--	SO ₂	100 ppm
				NO _x	50 ppm
				HCl	20 mg/Nm ³
				Cl ₂	9 mg/Nm ³
9	Spray Dryer-II of PAC	23 m	--	PM	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm

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4.2 The Process emission through various stacks/ vent of reactors, process, vessel shall conform to the following standards:

Stack No.	Stack attached to	Stack Height	APCM	Parameter	Permissible limit
1	Dissolution Section 1 Scrubber of PA Plant	14 m	Water and Caustic Scrubbing System	HCl HF Cl ₂	20 mg/Nm ³ 6 mg/Nm ³ 9 mg/Nm ³
2	Liquid-Liquid contact Section-2 Scrubber PA Plant	14 m	Chiller and water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
3	HCl Synthesis Unit A Scrubber of Caustic Soda Plant	30 m	water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
4	HCl Synthesis Unit B Scrubber of Caustic Soda Plant	30 m	water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
5	HCl Synthesis Unit C Scrubber of Caustic Soda Plant	30 m	water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
6	HCl Synthesis Unit D Scrubber of Caustic Soda Plant	30 m	water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
7	Waste Air Dechlorination Unit-1 scrubber of Caustic Soda Plant	30 m	Three stage caustic scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
8	Waste Air Dechlorination Unit-2 scrubber of Caustic Soda Plant	30 m	Three stage caustic scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
9	PAC reactor gas scrubber-I	15.5 m	Caustic Scrubbing System	HCl	20 mg/Nm ³
10	PAC reactor gas scrubber-II	15.5 m	Caustic Scrubbing System	HCl	20 mg/Nm ³
11	Solvent Recovery Cl ₂ O ₂ (Part-I)	32 m	Chiller, Demister, activated Carbon Adsorber	HC	15 mg/Nm ³
12	Scrubber for reactor gases of AAC Plant	20 m	Water and Caustic Scrubbing System	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³





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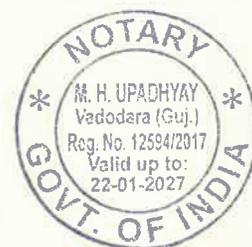
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13	Scrubber for packing section of AAC Plant	20 m	Water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
14	HCl synthesis unit E scrubber of Caustic Soda Plant	30 m	Water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
15	Solvent Recovery H ₂ O ₂ (Part-II)	32 m	Chiller, Demister, activated Carbon Adsorber	HC	15 mg/Nm ³
16	Scrubber A for reactor gases of SBP Plant	17 m	Caustic Scrubbing System	Cl ₂	9 mg/Nm ³
17	Scrubber B for reactor gases of SBP Plant	17 m	Caustic Scrubbing System	Cl ₂	9 mg/Nm ³
18	Scrubber C for reactor gases of SBP Plant	17 m	Caustic Scrubbing System	Cl ₂	9 mg/Nm ³
19	Depleted air from solvent recovery unit in H ₂ O ₂ -III plant.	32 m	Activated Carbon	HC	15 mg/Nm ³
20	Stack attached to Vent from Cell gas scrubber	22 m	Caustic Scrubbing System	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
21	Stack attached to Vent from Vent scrubber	17 m	Caustic Scrubbing System	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
22	Stack attached to Vent from Cell gas Shutdown scrubber	17 m	Caustic Scrubbing System	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
23	Scrubber D for reactor gases of SBP Plant II	17 m	Venturi scrubber and Caustic Scrubber	Cl ₂	9 mg/Nm ³
24	Scrubber E for reactor gases of SBP Plant II	17 m	Venturi scrubber and Caustic Scrubber	Cl ₂	9 mg/Nm ³
25	Scrubber F for reactor gases of SBP Plant II	17 m	Venturi scrubber and Caustic Scrubber	Cl ₂	9 mg/Nm ³

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26	Scrubber for reactor gases of AAC Plant-II	20 m	Water and Caustic Scrubbing System	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³
27	Scrubber for packing section of AAC Plant-II	20 m	water scrubbing system	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³

4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

4.4 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.

4.5 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.

4.6 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.7 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8 All efforts shall be made to control VOC emissions and odor problem, if any.

5 GENERAL CONDITIONS: -

5.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.

5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

5.3 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.





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6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).

6.1 Number of authorization: AWH-117096 date of Issue 15/02/2022.

6.2 M/s. Gujarat Alkalies And Chemicals Ltd is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 3, P.O. Dahej, Tal: Vagra, Dist: Bharuch.

Sr. No.	Name of Haz. Waste	Category Number	Quantity in MT/Year	Facility
1	Chemical Sludge	35.3	25550	Collection, Storage, Transportation, Co-processing at cement industries or final disposal at own TSDF.
2	Residue ion contaminated solvent - high boiling material	37.3	360	Collection, storage, transportation, Co-processing at cement industries or co-processing at SEPPL/RSPL or Incineration at CHWIF.
3	Used Oil	5.1	50	Collection, Storage, transportation and send to registered re-refiner.
4	Lead Batteries	17	8	Collection, storage, transportation and send to registered Re-processors.
5	Discarded Barrels	33.1	4000 Nos./yr.	Collection, storage, Decontamination/ Detoxification, Reuse & Disposal to decontamination facility.
6	Sludge from Naphtha/HSD	3.1	1	Collection, storage, transportation and incineration at CHWIF.
7	Residue/filter cake of acid	17.1	10	Collection, storage, transportation, and final disposal at own TSDF.
8	Waste residue from industry use of paint.	21.1	0.5	Collection, storage, transportation, and final disposal at own TSDF
9	Discarded bags/liner/packing material, PPEs gaskets etc.	33.1	120	Collection, storage, Decontamination/ Detoxification, Reuse & Disposal to decontamination facility.
10	Copper Tubing, Caps & Cables etc. as copper scrap	A-66	11	Collection, storage, transportation and Send to Authorized recycler.
11	Lead washer etc. as lead scrap	A-5	5	Collection, storage, transportation and Send to authorized recycler
12	Nickel Scrap	A-68	5	Collection, storage, transportation and Send to Authorized recycler.
13	Waste Asbestos material	B-01	0.5	Collection, storage, Encapsulation and final disposal at own TSDF
14	Waste Nitrate salt (inorganic salt)	A-12	50	Collection, storage, transportation, and final disposal at own TSDF

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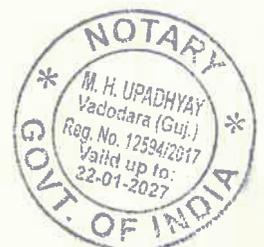


15	ETP Waste from PAC Plant	35.3	127.65	Collection, neutralization, storage, transportation and final disposal at own TSDF.
16	Contaminated aqueous solvent not fit for use.	20.1	96	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPPL/RSPL or Incineration at CHWIF.
17	Spent Catalyst	36.1	1.2	Collection, storage, transportation and send back to supplier or disposed of at own/common TSDF.
18	Spent carbon	36.2	30	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPPL/ RSPL or Incineration at CHWIF.
19	Contaminated spent Alumina	36.1	450	Collection, storage, transportation, stabilization and send to pre-processing facility or Co-processing facility or common TSDF.
20	Natural Gas condensate	5.2	24	Collection, storage, transportation, and sale to register re-refiner or use as fuel in incinerator/boiler.
21	Insulation Waste	23.1	25	Collection, Storage, transportation and send to Co-processing facility or disposal at own/common TSDF.
22	FRP waste	23.1	25	Collection, Storage, transportation and disposal at Co-processing facility or disposal at own/common TSDF.
23	Wastes or residue containing oil	5.2	10	Collection, storage, transportation and send to Co-processing at cement industries or Incineration at CHWIF.

- 6.1 The authorization is granted to operate a facility as above.
 6.2 The authorization shall be in force for a period up to 25/11/2026.
 6.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

- 7.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 7.2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.





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- 7.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- 7.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- 7.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 7.12 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.16 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.17 Unit shall have to manage used or spent oil; empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

(IRFAN RAGZI)
ENVIRONMENT ENGINEER

Clean Gujarat Green Gujarat

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By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - Amendment)
CCA AMENDMENT NO: AWH - 120656

NO: GPCB/BRCH-B/CCA- 398(20)/ID-15130/

DT: /01/2023

To,
 M/s. Gujarat Alkalies & Chemicals Ltd,
 Plot No: 3, P.O. Dahej,
 Tal: Vagra, Dist-Bharuch.

SUB: Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.

REF: (1) Your application No. 225445 dated: 05/05/2022.
 (2) CCA No. AWII - 117096 dated: 03/01/2023.

This has reference to the CCA order No: AWII-117096, issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 under the provisions of the various Environmental Act/ Rules, which stands amended as under.
 The Validity of this order shall be up to 25/11/2026.

1. The list of proposed products to be manufactured shall be as follows:

Sr. No.	Products	Quantity (MT/Month)		Total
		Existing	Proposed	
1	Phosphoric Acid (100% P ₂ O ₅ basis)	1725		1725
	Or	Or	00	Or
2	Phosphoric Acid (85% H ₃ PO ₄ basis)	2790		2790
	High Boiling Material	6	00	6
3	Caustic Soda Lye (100%/Prill/Flakes)	23550	9000	32550
4	Chlorine Gas	20784	7942	28726
5	Hydrochloric Acid (100%)	7260	2790	10050
6	Hydrogen Gas	695.1	144.9	840
7	Sodium Hypo Chlorite (100%)	1019	387	1406
8	78%-80% Dilute Sulphuric Acid	589	225	814
9	Gypsum	780	00	780
10	Power	70578160 KWII/Month	00	70578160 KWII/Month
11	Poly Aluminium Chloride (18%)	3750	00	3750
12	Poly Aluminium Chloride (30%)	2100	00	2100

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13	Hydrogen Peroxide (100%)	3693	00	3693
14	Anhydrous Aluminium Chloride (Granules/Powder)	4070	00	4070
15	Sodium Hypo Chlorite (10%-13% Cl ₂ basis)	1576	00	1576
16	Non-ferrous alum	6	00	6
17	Stable Bleaching Powder (SBP)	2660	00	2660
18	Sodium Chlorate (Solid)	1860		1860
	OR	Or	00	Or
	Sodium Chlorate (Solution)	3400 m ³ /Month		3400 m ³ /Month
19	Anhydrous Sodium Sulphate	366	00	366
20	Hydrazine Hydrate (80% w/w)	0	910	910

2. Specific conditions:

- Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter no. SEIAA/GUJ/EC/4(d)&5(f)/900/2017 dated 29/09/2017.
- Unit shall operate any two numbers of steam boilers (Cap: 35 TPH each) out of three numbers of steam boilers (Cap: 35 TPH each) at a time.
- Unit shall obtain CTE and CCA for NG fired Hot Oil Heater and Stack attached to Ammonia Column in hydrazine hydrate plant with late fees.
- Unit shall sell out their hazardous waste to authorized endusers who is having authorization with valid CCA and rule 9 permission to receive this waste. Unit shall make MoU with such authorized endusers and submit MoU.
- All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
- Unit shall follow spent solvent management guideline framed by board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.

3. CONDITION UNDER THE WATER ACT:

3.1 The condition No. 3.1 for Water Consumption under the Water Act of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 05/01/2023 is amended and shall now be read as under:

- Domestic: 500.33 KLD (Existing 435.33 KLD + Proposed 65 KLD)
 - Industrial: 18000.7 KLD (Existing 13188.7 KLD + Proposed 4812 KLD)
- Total: 18501.03 KLD (Existing 13624.03 KLD + Proposed 4877 KLD)





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

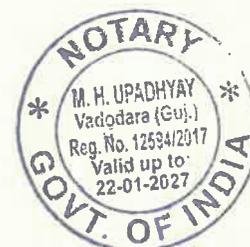
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- 3.2 The condition No. 3.2 for Wastewater Generation under the Water Act of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:
- Domestic: 259.8 KLD (Existing 229.8 KLD + Proposed 30 KLD)
 - Industrial: 5684.4 KLD (Existing 5344.4 KLD + Proposed 340 KLD)
- Total: 5944.2 KLD (Existing 5574.2 KLD + Proposed 370 KLD)**
- 3.3 The condition No. 3.3 for Mode of disposal of wastewater under the Water Act of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:
- Total: 5662.4 KLD treated effluent (Existing: 5344.4 KLD + Proposed: 318 KLD) from all existing & proposed plants shall be discharged in to deep sea through 400 mm OD HDPE submarine pipeline (Cap.: 6000 m³/day) to final outfall point of Luvara coast Dahej at disposal point at location Latitude: 21°38' 36.77" N and Longitude: 72°31'1.571" E using well designed diffuser system after conforming norms prescribed in condition no. 3.4 of CCA AWII- 117096.
 - Generated 22 KLD cooling bleed off used for gardening purpose after primary & secondary treatment in existing ETP after conforming norms prescribed in condition no. 3.4.
 - Generated 259.8 KLD domestic sewage shall be treated in STP and reused for Gardening purpose after conforming norms prescribed in condition no. 3.3 of CCA AWII- 117096.
- 3.4 The quality of industrial effluent 22 KLD shall conform to the following standards (as per GPCB norms, whichever is applicable) (For discharge on-land for irrigation / plantation / gardening purpose)

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40° C
3	Colour (pt.co.scale)	100 units
4	Total Suspended Solids (TSS)	100 mg/l.
5	Total dissolved solids (TDS)	2100 mg/l.
6	Biochemical Oxygen Demand, BOD ₅ , 27° C	30 mg/l.
7	Chemical Oxygen Demand (COD)	100 mg/l.
8	Oil and Grease	10 mg/l.
9	Phenolic Compounds (as C ₆ H ₅ OH)	1 mg/l.
10	Sulphide (as S)	0.5 mg/l.
11	Ammonical Nitrogen (as N)	50 mg/l.
12	Chlorides (as Cl)	600 mg/l.
13	Sulphates (as SO ₄)	1000 mg/l.
14	Cyanide (as CN)	0.2 mg/l.
15	Fluoride (as F)	1.5 mg/l.
16	Insecticides/Pesticides	Absent
17	Hexavalent Chromium (as Cr+6)	0.1 mg/l.
18	Total Chromium (as Cr)	2 mg/l.

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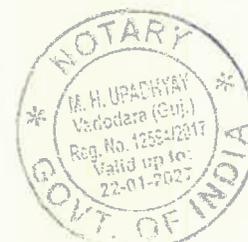


19	Copper (as Cu)	2 mg/l.
20	Nickel (as Ni)	3 mg/l.
21	Zinc (as Zn)	5 mg/l.
22	Mercury (as Hg)	0.01 mg/l.
23	Lead (as Pb)	0.1 mg/l.
24	Arsenic (as As)	0.2 mg/l.
25	Cadmium (as Cd)	2 mg/l.
26	Selenium (as Se)	0.05 mg/l.
27	Total heavy metal	7 mg/l.
28	Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.
29	Sodium Absorption Ratio (SAR)	26
30	Percent Sodium	60

- 3.5 The effluent conforming to the above standards shall be utilized for irrigation / plantation / gardening purpose within premises only.
- 3.6 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ ETP to measure the quantity of effluent discharged on land for irrigation / plantation / gardening purpose within premises.
- 3.7 Unit shall affix of water meters for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.8 The entire quantity of industrial effluent shall have to be utilized for irrigation / plantation / gardening purpose within premises only. In no circumstances the effluent either treated or untreated shall be discharged into underground drainage pipeline of GIDC, storm water drain or anywhere else.
- 3.9 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP/STP or being discharged on land.
- 3.10 Unit shall have to keep accurate records of quality & quantity of effluent discharged on-land on day-to-day basis. Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.11 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The condition no. 4.1.1 for Flue gas stacks under the Air Act of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:





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PARYAVARAN BHAVAN, SECTOR 10-A,

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Stack No.	Stack attached to	Stack Height	APCM	Parameter	Permissible limit
Proposed					
1	Boiler-1 No. (35 TPH)	33 m	--		
2	D.G.Set-I (1010 KVA)	30 m	--	PM	150 mg/Nm ³
3	D.G.Set-II (1010 KVA)	30 m	--	SO ₂	100 ppm
4	D.G.Set-III (1010 KVA)	30 m	--	NO _x	50 ppm
5	D.G.Set-IV (1010 KVA)	30 m	--		

5. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

5.1 The condition no. 6.2 under authorization for Hazardous & the other wastes of CCA order No: AWII-117096, issued vide letter no. GPCB/ BRCII/ CCA-398(20)/ID-15130/700085, dated 03/01/2023 is amended and shall now be read as under:

Sr. No.	Name of Haz. Waste	Category Number	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1	Chemical Sludge	35.3	25550	0	25550	Collection, Storage, Transportation, Co-processing at cement industries or final disposal at own TSDF.
	M.E.E Salt		0	1.04	1.04	
	Filter press sludge from III		0	0.4	0.4	
2	Residue ion contaminated solvent - high boiling material	37.3	360.0	00	360.0	Collection, storage, transportation, Co-processing at cement industries or co-processing at SEPPI/RSPI. or Incineration at CHWIF.
3	Used Oil	5.1	50	3.5	53.5	Collection, Storage, transportation and send to registered re-refiner.
4	Lead Batteries	17	8	00	8	Collection, storage, transportation and send to registered Re-processors.
5	Discarded Barrels	33.1	4000 Nos./yr.	00	4000 Nos./yr.	Collection, storage, Decontamination/ Detoxification, Reuse & Disposal to decontamination facility.

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6	Sludge from Naphtha/HSD	3.1	1	00	1	Collection, storage, transportation and incineration at CHWIF.
7	Residue/filter cake of acid	17.1	10	00	10	Collection, storage, transportation, and final disposal at own TSDF.
8	Waste residue from industry use of paint.	21.1	0.5	00	0.5	Collection, storage, transportation, and final disposal at own TSDF.
9	Discarded bags/liner/packing material, PPE's gaskets etc.	33.1	120	00	120	Collection, storage, Decontamination/ Detoxification, Reuse & Disposal to decontamination facility
10	Copper Tubing, Caps & Cables etc. as copper scrap	A-66	11	00	11	Collection, storage, transportation and Send to Authorized recycler.
11	Lead washer etc. as lead scrap	A-5	5	00	5	Collection, storage, transportation and Send to authorized recycler.
12	Nickel Scrap	A-68	5	00	5	Collection, storage, transportation and Send to Authorized recycler.
13	Waste Asbestos material	B-01	0.5	00	0.5	Collection, storage, Encapsulation and final disposal at own TSDF.
14	Waste Nitrate salt (inorganic salt)		50	00	50	Collection, storage, transportation, and final disposal at own TSDF.
15	ETP Waste from PAC Plant	35.3	127.65	00	127.65	Collection, neutralization, storage, transportation and final disposal at own TSDF.

Order No: 10097, 12/01/2023





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

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16	Contaminated aqueous solvent not fit for use.	20.1	96	00	96	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPL/RSPL, or Incineration at CHWIF.
17	Spent Catalyst	36.1	1.2	00	1.2	Collection, storage, transportation and send back to supplier or disposed of at own/common TSDF.
18	Spent carbon	36.2	30	00	30	Collection, storage, transportation, Co-processing at cement industries, or Co-processing at SEPL/RSPL, or Incineration at CHWIF.
19	Contaminated spent Alumina	36.1	450	00	450	Collection, storage, transportation, stabilization and send to pre-processing facility or Co-processing facility or common TSDF.
20	Natural Gas condensate	5.2	24	00	24	Collection, storage, transportation, and sale to register refiner or use as fuel in incinerator/boiler.
21	Insulation Waste	23.1	25	00	25	Collection, Storage, transportation and send to Co-processing facility or disposal at own/common TSDF.
22	FRP waste	23.1	25	00	25	Collection, Storage, transportation and disposal at Co-processing facility or disposal at own/common TSDF.

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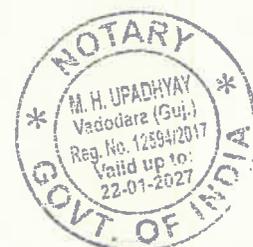
23	Wastes or residue containing oil	5.2	10	00	10	Collection, storage, transportation and send to Co-processing at cement industries or Incineration at CHWIF.
Non-Hazardous waste						
24	Brine Sludge	--	34,000	3780	37780	Collection, Storage, transportation and disposal at Co-processing facility or disposal at own/common TSDF.
25	Barium Sulphate	--	606	248.4	854.4	Collection, Storage, transportation and disposal at Co-processing facility or disposal at own/common TSDF.

6. All the other conditions of CCA order No: AWII-117096 issued vide letter no. GPCB/ BRCH/ CCA-398(20)/ID-15130/700085 Dated 03/01/2023 shall remain unchanged.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

(Signature)
(IRFAN KAGZI)
ENVIRONMENT ENGINEER

Order No: 700957, 12/01/2023





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - AMENDMENT)
CCA AMENDMENT NO: AWH - 129880

NO: GPCB/BRCH/CCA-398(21)/ID-15130/814532

DT: 25/06/2024

To,
M/s. Gujarat Alkalies and Chemicals Limited,
Plot No.: 3, P.O. Dahej,
Tal.: Vagra, Dist.: Bharuch.

SUB: Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.

REF: (1) Your application No. 280931
(2) CTE Amendment no. 114208 dated 11/10/2021
(3) CTE Amendment no. 124477 dated 22/05/2024
(4) EC to CTE dated 09/08/2019
(5) CCA no. AWH-117096 dated: 03/01/2023
(6) CCA Amendment no. AWH-120656 dated: 12/01/2023

This has reference to CCA No: AWH-117096, issued vide letter no. GPCB/ BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 under the provisions of the various Environmental Act/ Rules, which stands amended as under.

The Validity of this order shall be up to 25/11/2026.

1. The list of products to be manufactured shall be as follows:

Sr. No.	Products	Quantity (MT/Month)		
		Existing	Proposed	Total
Existing products and its quantity shall remain same as per CCA No: AWH-120656				
Proposed				
1	Phosphoric Acid (100 % P ₂ O ₅ basis)	1725	2783	4508
	or Phosphoric Acid (86 % H ₃ PO ₄ basis)	2790	4500	7290

2. **SPECIFIC CONDITIONS:**

- a) Unit shall dispose/manage Phosphogypsum waste as per guidelines/directions of CPCB published from time to time and maintain complete record of its generation & disposal/management.

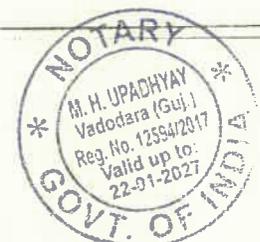
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- b) Unit shall have to ensure that generated Phosphogypsum waste is disposed/managed in Environmentally Sound Manner.
- c) Unit shall not carry out any construction activities and production which attracts provisions of Environment Clearance without obtaining EC from competent authority under EIA notification dated 14/09/2006 and amended thereafter.
- d) Unit shall comply EC dated 29/09/2017 and 03/02/2022.
- e) Unit shall provide OCMS as per CPCB's guidelines/directives.

3. CONDITION UNDER THE WATER ACT:

- 3.1 The condition No. 3.1 for Water Consumption under the Water Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Type	Water consumption (KLD)		
	Existing	Proposed	Total
Domestic	500.33	08	508.33
Industrial	18000.7	1120	19120.7
Total	18501.03	1128	19629.03

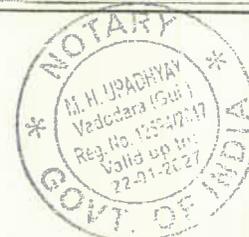
- 3.2 The condition No. 3.2 for Wastewater Generation under the Water Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Type	Wastewater Generation (KLD)		
	Existing	Proposed	Total
Domestic	259.8	5	264.8
Industrial	5684.4	1050	6734.4
Total	5944.2	1055	6999.2

- 3.3 The condition No. 3.3 for Mode of disposal of wastewater under the Water Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

- a) Industrial wastewater 5987 KLD shall be treated in ETP. After conforming standards as per condition no. 3.4 of CCA No: AWH-117096, treated industrial wastewater shall be sent for deep sea disposal through own pipeline.
- b) Industrial wastewater 747.4 KLD shall be treated in ETP and/or WTP and then reused for industrial purpose within premises.
- c) Domestic wastewater 264.8 KLD shall be treated in STP. After conforming following standards, treated domestic wastewater shall be reused for gardening/plantation within premises.

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 9
2	Total Suspended Solids	<100 mg/l





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3	Total Coliform (MPN/100ml)	<1000 MPN/100ml
4	BOD	30 mg/l

4. CONDITIONS UNDER THE AIR ACT:

4.1 There shall be no change in fuel consumption and flue gas stacks from proposed expansion.

4.2 The condition No. 4.2 for Process gas stacks under the Air Act of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Sr. No.	Stack attached to	Stack height	APCM	Parameter	Permissible limit
Existing process gas stacks shall remain same as per CCA No: AWH-117096					
Proposed					
28	Vent Scrubber in Phosphoric Acid Plant	14 m	Water Scrubbing followed by Caustic Scrubber	HCl HF Cl ₂	20 mg/Nm ³ 6 mg/Nm ³ 9 mg/Nm ³
29	Condenser in Phosphoric Acid Plant	14 m	Chilled water Circulation	HCl Cl ₂	20 mg/Nm ³ 9 mg/Nm ³

5. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

5.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

5.2 Hazardous waste mentioned at sr. no. 1 of condition no. 6.2 for authorization of hazardous & other wastes of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 is amended and shall now be read as under:

Sr. No.	Name of Haz. Waste	Cat. No.	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1	Chemical Sludge	35.3	25,550	-14,085 (reduced as shifted to non-hazardous waste category) +5,850.56 (added due to expansion)	17,315.56	Collection, Storage, Transportation and send to authorized Pre-processing facility/Co-processing facility or TSDF

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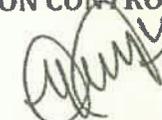


	MEE Salt		1.04	0	1.04	
	Filter press sludge from HH		0.4	0	0.4	
Non-Hazardous Waste						
26	Phosphogypsum generated from Phosphoric Acid Plant	--	--	--	62233	Collection, Storage, Transportation and disposal/management/utilization in Environmentally Sound manner as per guidelines/directives of CPCB published from time to time. In case of found not suitable for above: Collection, Storage, Transportation and send to TSDF

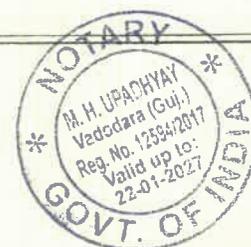
Other hazardous wastes/non-hazardous wastes, its quantity and management/disposal shall remain same as per CCA Amendment no. AWH-120656 dated: 12/01/2023

6. All other conditions of CCA No: AWH-117096 issued vide letter no. GPCB/BRCH/CCA-398(20)/ID-15130/700085 dated 03/01/2023 and further amended dated 12/01/2023 shall remain unchanged.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD



(M. R. MACWANA)
UNIT HEAD



(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters



2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

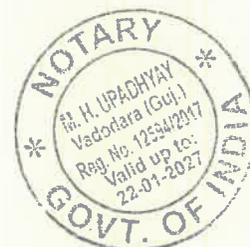
- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.



(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

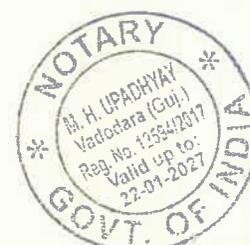
(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.



7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

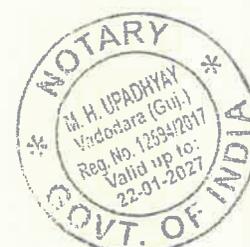
I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of



Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category BI projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period



directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form I and Form 1A as applicable, any other relevant



validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the



applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.



11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA



SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

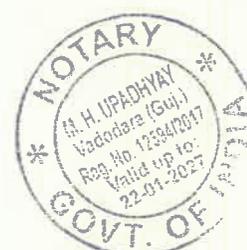
Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naptha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naptha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply



(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear projects and processing of nuclear fuel	All projects	-	
2	Primary Processing			
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)



3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p> <p>-</p>	<p>Sponge iron manufacturing < 200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $< 20,000$ tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries</p> <p>> 5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply



4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located out side the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-



(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply



(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		



(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply



(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply



(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).



APPENDIX I

(See paragraph – 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		



1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		



1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		



3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		



4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		



5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		



7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

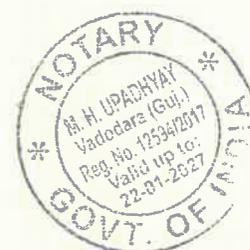


9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		



2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies



APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.



- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)



3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.



- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?



9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.



APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure



3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits



9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> Overall justification for implementation of the project Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> The names of the Consultants engaged with their brief resume and nature of Consultancy rendered



APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan



APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally



make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

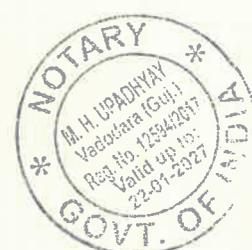
6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public



hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.



APPENDIX -V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.



APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**



- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.





સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : ૨૪૬૩૩૩ ફેક્સ : ૨૪૬ ૩૪૫
ઈમેઇલ : bharuchgpcb@yahoo.com

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 313

તારીખ : ૨૧/૦૭/૧૬

પાણી અધિનિયમ ૧૯૭૪ની કલમ-૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : અવારના/સૂચના ^{15:30 hrs} ~~૧૧-૬૦~~ તા. ૨૧ / ૦૭ / ૨૦૧૬

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

૧. ડૉ. આઈ. કારેલિયા, વૈ.વ.વ.
- ૨.
- ૩.

પ્રતિ,

.....G.A.C.L. Ltd.....

.....P. No. 3.....

.....G.D.C. Dahaj.....

.....Tal. Vagra.....

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

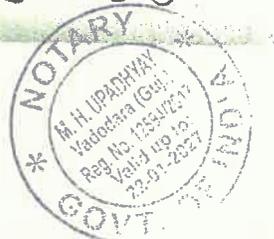
સહી :-

અધિકારીનું નામ :- એ. ડી. એમ. મહેલ

હોદ્દો :- વ.વ.વ.

Do. Bhaunch
M. B. Patel

Chief Manager C.S.D.C.





સી-૧/૧૧૯/૩, ઇ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : ૨૪૬૩૩૩ ફેક્સ : ૨૪૬ ૩૪૫
ઈમેઈલ : bharuchgpcb@yahoo.com

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 37

તારીખ : 24/08/16

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂંચે અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના/સાંજના તા. 24/08/2016
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે. 16:20 hr

1. T. N. Reena CS-ATA
2. |
3. |

પ્રતિ,
Gujarat Alkalies and Chemical Ltd
Delhey
Ta. Vagra
Dist Bharuch

સહી :-

અધિકારીનું નામ :-

હોદ્દો :-

K. I. Karelia
S.O.

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

Sannan





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ 196

સી-૧/૧૧૯/૩, ઇ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : ૨૪૬૩૩૩ ફેક્સ : ૨૪૬ ૩૪૫
ઈમેઈલ : bharuchgpcb@yahoo.com

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 752

તારીખ : 10-08-2017

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના/સાંજના 12:50 તા. 10 / 08 / 2017

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. K. H. Patel (S.S.A)
- 2.
- 3.

પ્રતિ,

Gujarat Alkalies & chemicals Ltd

PLP No-03

Dabej

Tal. Vagra

Dist. Bharuch

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

સહી :-

અધિકારીનું નામ :-

હોદ્દો :-

V. K. Patel

AEE





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ 197

સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : ૨૪૬૩૩૩ ફેક્સ : ૨૪૬ ૩૪૫
ઈમેઈલ : bharuchgpcb@yahoo.com

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 693

તારીખ : 09/11/2017

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના/સાંજના 13:30તા. 09/11/2017

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. B. D. Prasad (DEE)
2. P. M. Soni (AEE)
- 3.

પ્રતિ,

1. G. A. C. L.
Plot no. 3, P. O. Duhj,
Ta. Vagra, Dist. Bharuch

સહી :-

અધિકારીનું નામ :- R. R. Vyas
હોદ્દો :- EE, RO

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

Mr. M. B. Patel





સી-૧/૧૧૯/૩, ઝ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : ૨૪૬૩૩૩ ફેક્સ : ૨૪૬ ૩૪૫
ઈમેઈલ : bharuchgpcb@yahoo.com

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 626

તારીખ : 16/12/2017

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના/સાંજના 11:40તા. 16 / 12 / 2017

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. P.M. Soni (AEG)
- 2.
- 3.

પ્રતિ,

'Gujarat Alkalies & Chemicals Ltd.'

Plot No. 3, P.O. Dahaj,

Tal. Vagra, Dist. Bharuch

સહી :-

અધિકારીનું નામ :-

હોદ્દો :-

AEG

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

Mr. M. B. Patel

[Head GHS]





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ 199

સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : ૨૪૬૩૩૩ ફેક્સ : ૨૪૬ ૩૪૫
ઈમેઈલ : bharuchgpcb@yahoo.com

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 145

તારીખ : 04/12/2018

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના/સાંજના 13:30 તા. 04/12/2018
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. L.M. Ahir (CA 66)
- 2.
- 3.

પ્રતિ,

'Anisab Alkalies & Chemicals Ltd'

Plot no - CH-17

ATOC Dahaj

સહી :-

અધિકારીનું નામ :-

હોદ્દો :-

[Signature]

L.M. Soni

AEG

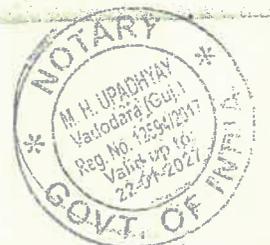
બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

M.M.B. Patel

[Signature]

AEG





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

સી-૧/૧૧૯/૩, ઇ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩

ઈમેઈલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર :

તારીખ : 14/06/2019

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરુરી લાગે તેની સહાય લેઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 16:15 તા. 14 / 06 / 2019

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

- 1.
- 2.
- 3.

પ્રતિ,

Sujat Alkalies.....
Chemicals...Ltd.(GACH),
Plot No. 2...I.D.C. Rahej,
T. Nagnan...P.O. Bheruch

સહી :-

અધિકારીનું નામ :-

હોદ્દો :-

P.S. Gohil P.M. Soni
[Forest, [AEC, GPCB]
Forest Dept.]

બે નકલ મળેલ છે.

M. M. B. Patel
[DCM-NSE]





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ 201

સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઈલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

તારીખ : 13/03/2020

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલાં નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 13:00

તા. 13 / 03 / 2020

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. P.M. Som (A66)
- 2.
- 3.

પ્રતિ,

'A.A.Ch.'
Plat. no. 3
K.R.C. Patel

સહી :- *V.K. Patel*

અધિકારીનું નામ :- V.K. Patel

હોદ્દો :- Assistant Environmental Engineer

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

M.B. Patel
M.B. Patel
(DGM)





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ 202

સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૬૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઇલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઇટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

તારીખ : ૨૧/૦૨/૨૦૨૦

પાણી અધિનિયમ ૧૯૭૪ની કલમ-૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : ૧૧.૦૫ AM તા. ૨૧/૦૨/૨૦૨૦
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. L. M. Ahircajee
2. /
3. /

પ્રતિ,

Gujarat... Ahmedabad
...Chemicals Ltd.
...G.P.C. (Ahmedabad)
...T.A. Vankar... Dist. Bhavnagar

સહી :-

અધિકારીનું નામ :- P. M. Saral

હોદ્દો :- A.E.S.

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :- S. I. Saral

(Manager GHS)





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

સી-૧/૧૧૯/૩, ઝ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઈલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

ID-15130

તારીખ : 19/08/2020

ખાણી-અધિનિયમ-1974ની-કલમ-23, હવા-અધિનિયમ-1986ની-કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 14:15 hrs તા. 19 / 08 / 2020

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. R. R. Gokwad (AEE)
- 2.
- 3.

પ્રતિ,

Gujarat Alkalies & Chemicals Ltd,

Plot No. 3

P.O. Dahaj

Tal. Vagle Branch

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-.....

સહી :-.....
અધિકારીનું નામ :- B.D. Prasad
હોદ્દો :- DGC
Mr. M. B. Patel (DGM-S&F)





સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઈલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

TO - 15130

તારીખ : 19/05/2021

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 13:35 hr તા. 19/05/2021

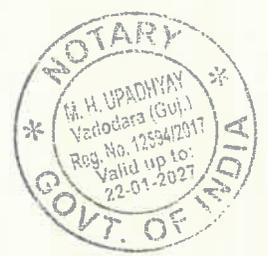
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. R.R. Gaekwad (AEE)
- 2.
- 3.

પ્રતિ,
Gujarat Alkalies & Chemicals Ltd,
Plot No. 3,
P.O. Dohaj,
Ta. Vagra, Dist Bhavnagar

સહી :-
અધિકારીનું નામ :- B.D. Prasad
હોદ્દો :- DCE

આ સૂચના (નોટીસ) મેળવનારની સહી :-
Mr. M.B. Patel





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

205

સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઈલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

20-15130

તારીખ : 29/11/2021

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરુરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 12:20 hr તા. 29 / 11 / 2021

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. R. R. Gadhwal (AEC)
- 2.
- 3.

પ્રતિ,

Gujarat Alkalies & Chemicals
Plot No. 3
GIDC Dohij
Ta. Vagra, Dist. Bharuch

J. A. Bhatt
29/11/21

સહી :-

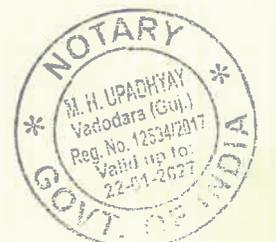
અધિકારીનું નામ :- J. A. Bhatt

હોદ્દો :- SO

M. B. Patel

આ સૂચના (નોટીસ) મેળવનારની સહી :-

Mr. M. B. Patel





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

206

સી-૧/૧૧૯/૩, ઊ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઈલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

PCB ફાઈલ:- 15130

તારીખ : 25/4/22

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની ફર્સ્ટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 13:15 ^{HR} તા. 25/4/2022

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. R. H. Master, SSA
- 2.
- 3.

પ્રતિ,
M/s. LACL, Plot No-3,
PO - Dakej, Tal-Vagra,
Bharuch.

સહી :- N.P.
અધિકારીનું નામ :- N.P. Patel
હોદ્દો :- EE

આ સૂચના (નોટીસ) મેળવનારની સહી :-.....

Mr. Ambesh Rajpathi Ambesh
(Authorised)





સી-૧/૧૧૯/૩, ઇ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઈલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

ID - 15180

તારીખ : 21/11/2022

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 12:15 PM તા. 21/11/2022

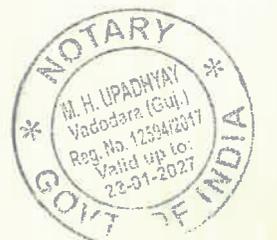
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. N. A. Patel, AEE
- 2.
- 3.

પ્રતિ,
Gujarat Alkalies & Chemicals
P. D. Dahar
Tal: Vagol
Bharuch

સહી :-
અધિકારીનું નામ :- N. D. Patel
હોદ્દો :- D.E.E.

આ સૂચના (નોટીસ) મેળવનારની સહી :-
M. B. Patel
(Unit Head.)





સી-૧/૧૧૯/૩, ઝ.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઇલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

આઈ.ડી : 15130

તારીખ : 06/07/2023

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 13:30 PM તા. 06/07 /2023

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. A.H. Vasava CAEE
2. /
3. /

પ્રતિ,

M/s Gujarat Alkalies and Chemicals Ltd

Plot No: 3

GIDC Dahaj

Ty: Vagra Dist: Bharuch

સહી :- *N.D. Patel*

અધિકારીનું નામ :- N.D. Patel

હોદ્દો :- D.EE

S.N. Patel
07/07/2023

આ સૂચના (નોટીસ) મેળવનારની સહી :- *Sanjay Patel*
(DGM-SEF)





ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ 209

સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઇલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઇટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

આઈ.ડી : 15130

તારીખ : 03/09/2024

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 15:00 Hrs. તા. 03/09/2024
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. R. R. Gurekwood (AEE)
- 2.
- 3.

પ્રતિ,

M/S - GACL Dahedi.....

Plot No - 3.....

PO - Dahedi, G.P.C. - Dahedi

D.B.H. - Bhujaruch

સહી :-.....

અધિકારીનું નામ :- R. P. Buhel.....

હોદ્દો :- (Sci. Officer)

આ સૂચના (નોટીસ) મેળવનારની સહી :- Mr. Sanjay N. Patel

(DGM, SEF)



ANNEXURE - X

VIII 210

Evaluating Unlicensed Dynamic PDF feature. Click here for details. [40 eval]



Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Dahej Complex : P.O. Dahej - 392130. Tal. Vagra, Dist. Bharuch (Gujarat) INDIA
Phone : +91-2641-25315/ 6 / 7. Fax : +91-2641-256220.
CIN NO : L24110GJ1973PLC002247

August 06, 2018

S&E/DHJ/E-11/2018-19

To,

The Regional Officer,
Gujarat Pollution Control Board,
C-1, 119/3, GIDC, Phase-II,
Narmadanagar,
Bharuch - 392 015.

Sub: Intimation for Dismantling of our Captive Incinerator.

Dear Sir,

With reference to above, we would like to inform your office that our management has planned to scrap out our Captive Incinerator. The said Incinerator is not in operation since long. Details of said Incinerator is enclosed as Annexure

This letter is submitted for necessary updation at Board's end.

Yours Faithfully,

For Gujarat Alkalies and Chemicals Limited, Dahej

M.B Patel

Dy. GM (S,E&F)

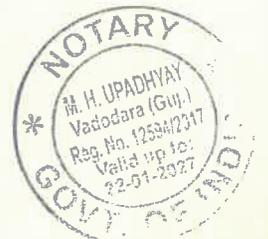
Copy To: The Member Secretary,
Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector 10-A,
Gandhinagar - 382 010.

Page 1 of 2



Regd. Office & Works : P.O. Petrochemicals - 391 346, Dist. Vadodara(Gujarat) INDIA
Phone : +91-265-2232661, 3061200, 6540463 Fax : +91-265-2232130, 2230031
Website : www.gacl.com

A. Any Specific Information Called for [in SCRUTINY] (606) Uploaded in XBRL on 23/02/2020 17:06:34 from IP No: 14.99.120.34.
B. 15130-Gujarat Alkalies & Chemicals Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.



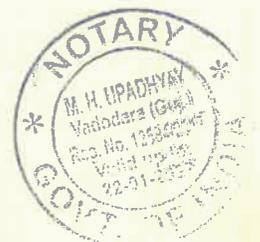
Annexure : Details of Incinerator

- Capacity :: 50 Kg/Hr
 - Fuel Used :: Natural Gas (6 to 8 Sm³/Hr)
 - Air pollution Control Device :: Venturi Scrubber
 - Operating Temp °C :: 850 °C to 1000 °C
 - Combustion Air Fan :: Provided
 - ID Fan :: Provided
 - Dilution Fan :: Provided two nos.
 - Waste Atomizer :: Provided
 - Scrubber :: Provided (single stage, counter current)
 - Scrubbing Media :: Alkaline Solution
 - Scrubber Size :: 600 mm (dia) x 3000 mm (height)
- Recirculation Tank Capacity :: 2000 liters

Details of Flue gas stacks:

Sr. No	Stack attached to	Fuel	Stack Height (in Mtr)	Stack dia (in Mtr)
1	Incinerator	Natural Gas	33	0.7

A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGF on 28/02/2020 17:06:34 from IP No: 14.93.120.34.
 B. 15130-Gujarat Alkalies & Chemicals Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.



Gujarat Pollution Control Board

Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22096 Gram : CLEANWATER

Fax : 02712-22784



R.P.A.D.

CONSENT ORDER NO.: 11758

IN EXERCISE of the powers conferred by Section 26 read with Subsections (1) & (4) of Section 25 of the Water (Prevention and Control of Pollution) Act-1974 (hereinafter referred to as the 'Act') the consent is granted to M/s. GUJARAT ALKALIES AND CHEMICALS LTD., (hereinafter referred to as the 'applicant') for the use of the existing/new outlet for the discharge of effluent from their industrial plant located at P. O. DAHEJ, TA. VAGRA, DIST. BHARUCH subject to the following conditions :

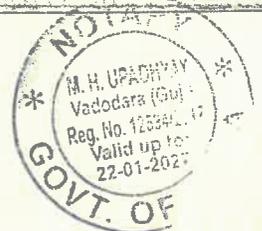
1. The Consent is valid upto 31/03/97 for the discharge of effluent arising as a result of the manufacture of the following items:

ITEM	CAPACITY
PHOSPHORIC ACID	1500 MT/MONTH

2. Quantity of the industrial effluent shall not exceed 1360 M³/day.
3. Quantity of the sewage shall not exceed 190 M³/day.
4. You are required to implement the following long - term measures to be eligible to get consent for longer period.
- (a) You are required to create an additional holding capacity for the effluent to store the effluent of atleast 7 days during unfavorable conditions.
- (b) Adopt practice to pump the effluent during day time to ensure proper attention by higher authority after the additional holding capacity is created.
- (c) You are required to segregate storm water drain and industrial effluent to avoid mixing of each other.
- (d) Proper bunding arrangement shall be made at the solid waste disposal site to ensure that the outside water does not enter the solid waste disposal pit.
- (e) You are required to provide a system to test the toxicity of the effluent on a continuous basis.
5. The industrial effluent shall conform to the following standards :

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 8.5
Temperature	40° C
Colour	100 units
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Cyanides	0.2 mg/l
Flourides	2 mg/l
Sulphides	2 mg/l
Ammonical nitrogen	50 mg/l

1. THIS DOCUMENT CONTAINS FOUR PAGES.
2. ALL THE PAGES OF THIS DOCUMENT ARE SIGNED BY THE AUTHORISED OFFICER.



Water Pollution Control Board

Plot-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22096 Gram : CLEANWATER

Fax : 02712-22784



...2..

Arsenic	0.2 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
Copper	2 mg/l
Lead	0.1 mg/l
Mercury	0.01 mg/l
Nickel	2 mg/l
Zinc	5 mg/l
BOD (5 days at 20° C)	30 mg/l
COD	100 mg/l
Fluoride at the outlet of fluoride removal unit	10 mg/l
fluorides at the final outlet	1.5 mg/l
Phosphahate	5.0 mg/l
Insecticides/Pesticides	Absent
Bio-assay test :	90 % Survival of fish after 96 hours in 100 % effluent.

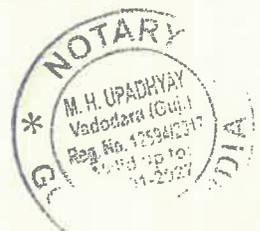
6. The effluent conforming to the above standards shall be conveyed to the sea at latitude 20°, 40', 44" N and longitude 72° 30', 52" East in the coastal water of Dahej, through pipeline having well designed difuser system.
7. All the effluent treatment units shall be operated and maintained efficiently so that the treated effluent always conforms to the specifications referred in condition no.5 above.
8. Sewage shall be disposed of through septic tank/soak pit system or it shall be treated alongwith industrial effluent or it shall be treated separately to conform to the following standards and utilised on land for irrigation/plantation or it shall be discharged into Q.I.D.C. underground drainage system and shall be conveyed to the estuary of Narmada for final disposal.

BOD (5 Days at 20° C)	Less than 20 mg/l
Suspended Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 ppm

9. In order to enable the Board to perform its functions of ascertaining the standards of effluent laid down by it for the discharge of the effluent under the condition no.4 of this order are complied with by the Company while causing discharge of effluent, the applicant shall have to submit every month the analysis report of the samples of effluent got collected and analysed by one of the laboratories recognised by the State Board.
10. The Environmental Management Unit/Cell shall be set up to ensure implementation and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organisation and shall work as a focal point for internalizing environmental issues. These Cell/Units shall also coordinate the exercise of environmental audit and preparation of environmental statements.

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RA/191090...



Gujarat Pollution Control Board

Plot-10-A, GANDHINAGAR-382043.
Phone : 22756, 22095, 22096 Gram : CLEANWATER
Fax : 02712-22784



..3..

11. The environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
12. The applicant shall also comply with the General Conditions as per Annexure - I enclosed.
13. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions which the Board deems fit in accordance with Section 27 of the Act.
14. In case of change of management the name and address of the new directors should immediately be intimated to the Board.

PENALTY PROVISIONS : If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 43 & 44 and other penal provisions of the Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Act.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(K. D. RATHOD)
MEMBER SECRETARY

NO. PC/BRCH-498/ 31133 - 7 DEC 1996
ISSUED TO :
M/S. GUJARAT ALKALIES AND CHEMICAL LTD.,
P. O. DAHEJ, TAL. VAGRA,
DIST. BHARUCH 392 130.

1. THIS DOCUMENT CONTAINS
FOUR PAGES.
2. ALL THE PAGES OF THIS
DOCUMENT ARE SIGNED BY
THE AUTHORISED OFFICER.

THIS DOCUMENT CONTAINS

RA/191096...



1. THIS DOCUMENT CONTAINS FOUR PAGES.
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ANNEXURE-I

GENERAL CONDITIONS:-

1. Arrangement for the measurement of the flow rate of the effluent shall be provided within the terminal man hole near the outlet of the effluent from the factory or premises of the applicant or from the premises of the local body. No effluent shall be admitted in the pipe. Sewer or channel down-stream of the flow measurement system or the terminal manhole. No effluent shall find its way to any place other than the collection system designed & provided for the same. Measurement of flow shall be maintained by the applicant and records shall be available to the officers of the Staff whenever called for.
2. Solid waste arising from the manufacturing process and/or from the treatment of the effluent shall be disposed of by incineration or by sanitary land filling at a site approved by the Board.
3. The applicant shall have to plant atleast 3 varieties of trees along the boundaries of the industrial premises with a density of not less than 1000trees/acre.
4. Storm water shall not be mixed with the industrial effluent.
5. Good house keeping shall be maintained within the factory and the industrial premises. All pipes, valves and drains shall be leak proof. Floor washing shall be admitted into the effluent collection system for subsequent treatment and disposal.
6. The applicant shall provide facilities for collection of sample of the effluent by the Staff of the Board.
7. The applicant shall intimate the occurrence of any accident, act or event resulting in discharge of poisonous, noxious or polluting matter or the likelihood of the same into a stream or well, to the Regional Officer under the intimation to the Member Secretary in accordance with Section 31 (1) of the Water Act.
8. Clearance shall be obtained from the Chief Inspectorate of Factories in respect of safety measures.

THIS DOCUMENT CONTAINS FOUR PAGES

RA/191096...

NOTARY
* M. H. UPADHYAY
Verodara
T. No. 11



ECOSYSTEM RESOURCE MANAGEMENT PVT. LTD.
ENVIRONMENT ENGINEERS & AUDITORS

Page 1 of 2
 Issue Date: 29/04/2015

Test Report

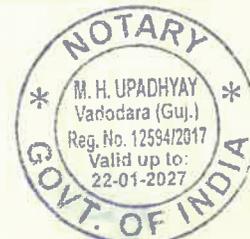
EFFLUENT SAMPLE ANALYSIS REPORT

TEST REPORT NO: ERM/QF/5.10/02A/EFFLUENT SAMPLE/GACL/01/04-2015

Name of the Industry	:	Gujarat Alkalies and Chemicals Ltd. P.O. Dahej- 392130, Tal. Vagra, Dist. Bharuch
Sample Collected On	:	07/04/2015
Sample Received on	:	09/04/2015
Sample Analysed & Completion	:	09/04/2015 to 16/04/2015
Mode of Sampling	:	Grab
Quantity/No. of Sample	:	5+10L in packed plastic carboy / 3 Nos
Sample Description	:	Lagoon Final outlet
Sample Collected By	:	Mr. Bhavesh Patel, kamlesh Patel
Analysis Method Followed	:	IS:3025 and APHA-21 st edition 2005

Sr. No.	Parameters	Unit	Results	GPCB Limit
01	*pH at 27°C	pH-Unit	7.50	6.5 to 8.5
02	Temperature	°C	25.3	45°C at the point of discharge
03	Colour	Pt.CO.Scale	30	All efforts shall be made to remove colour & unpleasant odour as far as practicable
04	Odour	--	Unpleasant	All efforts shall be made to remove colour & unpleasant odour as far as practicable
05	Suspended solids	mg/L	73	100
06	Particulate size of floatable solids	mm	<3	(a) Floatable solids max.,3 mm
07	Particulate size of Settleable solids	micron	<800	(b) Settleable solids max. 850 microns
08	Oil and Grease	mg/L	3.0	20
09	*BOD(3 days 27°C)	mg/L	51	100
10	*COD	mg/L	222	250
11	*Ammonical Nitrogen(NH ₃ -N)	mg/L	2.6	50
12	Nitrate Nitrogen (NO ₃ -N)	mg/L	2.0	20
13	Total Kjeldahl Nitrogen	mg/L	6.9	100
14	Free Ammonia (as NH ₃)	mg/L	<0.1	5
15	Sulphides	mg/L	1.4	5

Regd. Off.: Office Floor, Ashoka Pavillion-A, Opp. Kapadia Health Club, New Civil Road, SURAT-395.001.
 :91-261-2231630-2236223-2233075-6545050 e-mail : eco@ecoshrpad.com Website : www.ecosystemindia.com
 CIN No.: U72200GJ2000PTC038265
 Branch Off.: Shop No. 7/8, Saffron City, Opp. Bharat Petrol Pump, Vill. Jolwa, Dahej - Bharuch Road. Mo.: 98250 94443





ECOSYSTEM RESOURCE MANAGEMENT PVT. LTD.
ENVIRONMENT ENGINEERS & AUDITORS

Page 2 of 2

16	Fluorides	mg/L	0.3	15
17	Pesticides	mg/L	Absent	Absent
18	Copper	mg/L	0.05	3
19	Total Residual chlorine	mg/L	Nil	1
20	Arsenic	mg/L	<0.01	0.2
21	*Chromium –Hexavalent	mg/L	<0.03	1
22	Chromium-Total	mg/L	<0.03	2
23	Mercury(as Hg)	mg/L	<0.005	0.01
24	Lead (as Pb)	mg/L	<0.005	1
25	Cadmium (as Cd)	mg/L	<0.001	2
26	Zinc (as Zn)	mg/L	0.6	15
27	Nickel	mg/L	<0.001	5
28	Cyanide	mg/L	NIL	0.2
29	*Phenolic Compounds	mg/L	<0.01	5
30	Selenium	mg/L	<0.001	0.05
31	Manganese	mg/L	<0.2	2
32	*Iron	mg/L	0.06	3
33	Vanadium	mg/L	<0.003	0.2
34	Bio-assay test	%	90	90% survival of fish after 96 Hr in 100% effluent.

Work: All test carried out as per IS 3025 and APHA 21st edition.

(1) These results relate to the sample tested only.

(2) The report shall not be reproduced except in full without written approval of the laboratory.

ASL
 (CHEMIST)

Sunilkumar Pandey
 AUTHORISED SIGNATORY
 (Sunilkumar Pandey)

Regd. Off.: Office Floor, Ashoka Pavillion-A, Opp. Kapadia Health Club, New Civil Road, SURAT-395 001.
 : 91-261-2231630-2236223-2233075-6545050 e-mail : eco@ecoshrpad.com Website : www.ecosystemindia.com
 CIN No.: U72200GJ2000PTC038265
 ch Off.: Shop No. 7/8, Saffron City, Opp. Bharat Petrol Pump, Vill. Jolwa, Dahej - Bharuch Road. Mo.: 98250 94443





ENPRO
Environment,
Energy, Water
Project Consultant

Work Order No : S,E & F/E-14/WO/2015-2016 May 19, 2015

TEST REPORT

Test Report No.: EP/GACL/2015/226-1 Issue Date: 22 / 12 / 15

Customer's Name & Address: Gujarat Alkalies And Chemicals Limited. Dahej – 392130, Tal.- Vagra, Dist - Bharuch.			
Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 15 / 12 / 15		
Sample Received Date	: 15 / 12 / 15	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 15 / 12 / 15	Date of Completion	: 19 / 12 / 15
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/1215/1

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 25° C)	-	7.41	6.5-8.5	IS:3025(Part-11)-1983 (Reaffirmed 2002)
2.	Temperature	°C	28	45	IS : 3025 (Part-9)-1984 (Reaffirmed 2002)
3.	Colour	Pt. Co.	45	As far as practicable	IS : 3025 (Part-4)-1983 (Reaffirmed 2002)
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983 (Reaffirmed 2002)
5.	Total Suspended Solids	mg/L	78	100	IS : 3025 (Part-17)-1984 (Reaffirmed 2002)
6.	Oil & Grease	mg/L	4.4	20	IS : 3025 (Part-39)-1991 (Reaffirmed 2003)
7.	Fluoride (as F)	mg/L	BDL	15	IS : 3025 (Part-60)-2008 & APHA 22 nd edition (section 4500-F D)
8.	Sulphides	mg/L	BDL	5	APHA-22 nd Edition (Part- 4000, Section:4500 S ⁻²)
9.	Nitrate Nitrogen	mg/L	Absent	20	IS:3025 (Part-34)-1988 (Reaffirmed 2003)
10.	Ammonical Nitrogen	mg/L	4.23	50	IS:3025 (Part-34)-1988 (Reaffirmed 2003)
11.	Total Kjeldahl Nitrogen	mg/L	BDL	100	IS:3025 (Part-34)-1988 (Reaffirmed 2003)
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA,22 nd Edition,2012, Section 4500-NO ₃ B
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992 (Reaffirmed 2003)
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994 (Reaffirmed 2003)
15.	BOD (3 days at 27°C)	mg/L	53.67	100	IS : 3025 (Part-44)-1993 (Reaffirmed 2003)

...cont

ENPRO Enviro Tech and Engineers Pvt. Ltd.

Design, Engineering, Environmental Consulting, Monitoring & Testing Service Provider.
Manufacturing & Supply of Pollution Control Devices.

Registered Office :
Royal Park, Nr. Deepa Complex, Adajan Road, Surat-395 009,
Surat, INDIA. Ph. : +91-261-3295244 Fax : +91-261-2786129
E-Mail : info@enpro.co.in Web : www.enpro.co.in

Branch Office :
No. D/29/16, Hojwala Industrial Estate, Gate no. 3,
Palsana Road, Sachin, Surat - 394230. Ph. : +91-96254 36776

Branch Offices :

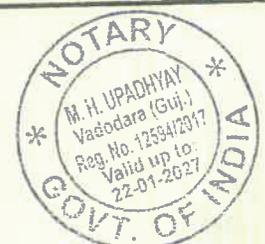
Ankleshwar : Shop No. F/2, 1st Floor,
Suryadeep Complex, Asan Paint Chowkdl,
GIDC Estate, Ankleshwar-393002.
Gandhidham : Office No. 10, 2nd Floor,
Madhav Chamber, Plot No. 326, Ward 12B,
Tagor Rd., Gandhidham, Kutch. (M) 93789 84790
Indore : 14A, Basant Vihar,
Behind Satya Sai School, AB Road, Indore.

ISO 9001:2008 certified
ISO 14001:2004 certified



ISO 9001:2008

ISO 14001:2004





ENPRO
Environment,
Energy, Water
Project Consultant

Work Order No : S,E & F/E-14/WO/2016-2017

May 11, 2016

TEST REPORT

Test Report No.: EP/GACL/2016/117-1

Issue Date: 30 / 06 / 16

Customer's Name & Address: Gujarat Alkalies And Chemicals Limited.
Dahej - 392130, Tal.- Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 21 / 06 / 16		
Sample Received Date	: 21 / 06 / 16	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 22 / 06 / 16	Date of Completion	: 28 / 06 / 16
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0616/1

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 25 ^o C)	-	7.08	6.5-8.5	IS:3025(Part-11)-1983
2.	Temperature	^o C	32	45	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	40	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	66	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	5.2	20	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 22 nd Edition (Section 4500-F ⁻ D)
8.	Sulphides	mg/L	BDL	5	APHA 22 nd Edition (Section:4500 S ⁻)
9.	Nitrate Nitrogen	mg/L	BDL	20	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	4.2	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	100	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA22 nd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27 ^o C)	mg/L	57.3	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	186	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

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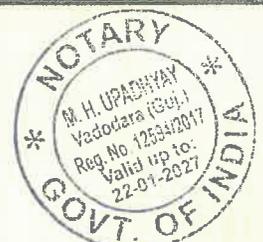
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ISO 9001:2008

ISO 14001:2004





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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	1.0	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	2.0	IS : 3025(Part-41)1992
22.	Hexavalent Chromium	mg/L	0.074	1.0	IS : 3025(Part-52)2003
23.	Total Chromium	mg/L	0.49	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	5.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS :3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA,22 nd Edition,(Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA :22 nd Edition

Note: BDL: - Below Detectable Limit.

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C. R. Desai
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Work Order No : S,E & F/E-14/WO/2016-2017

May 11, 2016

TEST REPORT

Test Report No.: EP/GACL/2016/145-1

Issue Date: 23 / 07 / 16

Customer's Name & Address: Gujarat Alkalies And Chemicals Limited.
Dahej - 392130, Tal.- Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 19 / 07 / 16		
Sample Received Date	: 19 / 07 / 16	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 19 / 07 / 16	Date of Completion	: 23 / 07 / 16
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0716/1

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 25 ^o C)	-	6.55	6.5-8.5	IS:3025(Part-11)-1983
2.	Temperature	^o C	30	45	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	50	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	84	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	3.6	20	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 22 nd Edition (Section 4500-F D)
8.	Sulphides	mg/L	BDL	5	APHA 22 nd Edition (Section:4500 S ²)
9.	Nitrate Nitrogen	mg/L	BDL	20	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	1.05	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	100	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA22 nd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27 ^o C)	mg/L	68.7	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	216.0	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	1.0	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	2.0	IS : 3025(Part-41)1992
22.	Hexavalent Chromium	mg/L	0.098	1.0	IS : 3025(Part-52)2003
23.	Total Chromium	mg/L	0.63	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	5.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS :3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA,22 nd Edition,(Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA :22 nd Edition

Note: BDL: - Below Detectable Limit.

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ANALYSED BY

C. R. Desai,
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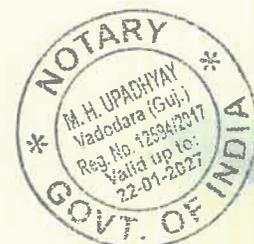
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Work Order No : S,E & F/E-14/WO/2016-2017 May 11, 2016

TEST REPORT

Test Report No.: EP/GACL/2017/512-1 Issue Date: 06 / 04 / 17

Customer's Name & Address: Gujarat Alkalies And Chemicals Limited.
Dahej - 392130, Tal.- Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 15 / 03 / 17		
Sample Received Date	: 16 / 03 / 17	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 16 / 03 / 17	Date of Completion	: 21 / 03 / 17
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0317/1

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 26°C)	-	7.04	6.5-8.5	IS:3025(Part-11)-1983
2.	Temperature	°C	29	45	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	35	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	68	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	5.6	20	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 22 nd Edition (Section 4500-F ⁻ D)
8.	Sulphides	mg/L	BDL	5	APHA 22 nd Edition (Section:4500 S ⁻)
9.	Nitrate Nitrogen	mg/L	Absent	20	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	2.85	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	100	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA22 nd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27°C)	mg/L	56.33	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	178	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

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ISO 9001 : 2008, ISO 14001 : 2004, ISO 18001 : 2007





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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	1.0	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	2.0	IS : 3025(Part-41)-1992
22.	Hexavalent Chromium	mg/L	0.084	1.0	IS : 3025(Part-52)2003
23.	Total Chromium	mg/L	0.55	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	5.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS :3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA,22 nd Edition,(Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA :22 nd Edition

Note: BDL: - Below Detectable Limit.
ND: - Not Detected

H. G. Patel
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C. R. Duni
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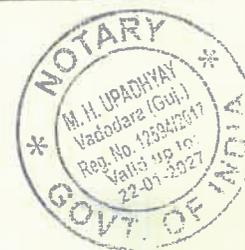
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Work Order No : S,E & F/E-14/WO/2016-2017

May 11, 2016

TEST REPORT

Test Report No.: EP/GACL/2017/235-1

Issue Date: 28 / 08 / 17

Customer's Name & Address: **Gujarat Alkalies And Chemicals Limited.**
Dahej - 392130, Tal.- Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 18 / 08 / 17		
Sample Received Date	: 19 / 08 / 17	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 19 / 08 / 17	Date of Completion	: 23 / 08 / 17
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0817/1

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 26° C)	-	7.32	6.5-8.5	IS:3025(Part-11)-1983
2.	Temperature	°C	31	45	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	50	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	68	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	3.2	20	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 22 nd Edition (Section 4500-F-D)
8.	Sulphides	mg/L	BDL	5	APHA 22 nd Edition (Section:4500 S ²)
9.	Nitrate Nitrogen	mg/L	Absent	20	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	2.6	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	100	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA22 nd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27°C)	mg/L	59.4	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	186	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	1.0	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	2.0	IS : 3025(Part-41)1992
22.	Hexavalent Chromium	mg/L	0.069	1.0	IS : 3025(Part-52)2003
23.	Total Chromium	mg/L	0.51	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	5.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 22 nd Edition, (Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 22 nd Edition

Note: BDL: - Below Detectable Limit.

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ISO 9001 : 2008, ISO 14001 : 2004, ISO 18001 : 2007





ENPRO
Environment,
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Project Consultant

Work Order No : S,E & F/E-14/WO/2018-2019

May 25, 2018

TEST REPORT

Test Report No.: EP/GACL/2018/205-1

Issue Date: 03 / 07 / 18

Customer's Name & Address: Gujarat Alkalies and Chemicals Limited.
Dahej - 392130, Tal. - Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No.
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 19 / 06 / 18		
Sample Received Date	: 20 / 06 / 18	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 20 / 06 / 18	Date of Completion	: 25 / 06 / 18
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0618/1

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 26° C)	-	6.68	5.5-9.0	IS:3025(Part-11)-1983
2.	Temperature	°C	28	45	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	35	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	74	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	3.8	20	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F-D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section:4500 S ⁻²)
9.	Nitrate Nitrogen	mg/L	Absent	20	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	2.2	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	100	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA23 rd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27° C)	mg/L	62.4	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	182	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

...cont

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*ISO 9001:2008 *ISO 14001 : 2004 *OHSAS 18001: 2007





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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	1.0	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	2.0	IS : 3025(Part-41)1992
22.	Hexavalent Chromium	mg/L	0.078	1.0	IS : 3025(Part-52)2003
23.	Total Chromium	mg/L	0.49	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	5.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition,(Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 23 rd Edition

Note: BDL - Below Detectable Limit.

Deepa
ANALYSED BY

C. A. Doshi
AUTHORIZED SIGNATORY

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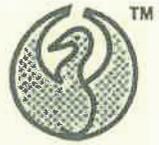
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•ISO 9001:2008 •ISO 14001 : 2004 •OHSAS 18001: 2007





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Work Order No : S,E & F/E-14/VO/2018-2019

May 25, 2018

TEST REPORT

Test Report No.: EP/GACL/2018/514-1

Issue Date: 31 / 12 / 18

Customer's Name & Address: Gujarat Alkalies and Chemicals Limited.
Dahej - 392130, Tal. - Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No.
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 20 / 12 / 18		
Sample Received Date	: 21 / 12 / 18	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 21 / 12 / 18	Date of Completion	: 26 / 12 / 18
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/1218/1

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 26° C)	-	6.78	6.0-9.0	IS:3025(Part-11)-1983
2.	Temperature	°C	26	Shall not exceed more than 5°C above ambient water temperature	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	30	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	74	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	3.4	10	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F-D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section:4500 S ⁻²)
9.	Nitrate Nitrogen	mg/L	Absent	50	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	2.6	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	50	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA23 rd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27°C)	mg/L	52.4	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	174.0	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

...cont

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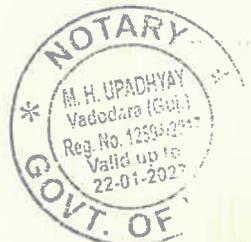
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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	0.1	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	0.05	IS : 3025(Part-41)1992
22.	Hexavalent Chromium	mg/L	0.062	0.1	IS : 3025(Part-52)2003
23.	Total Chromium	mg/L	0.35	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	3.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition, (Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 23 rd Edition

Note: BDL: - Below Detectable Limit.

V. S. V.
ANALYSED BY

C. P. Joshi
AUTHORIZED SIGNATORY

Note: This report is subject to terms & conditions mentioned overleaf.

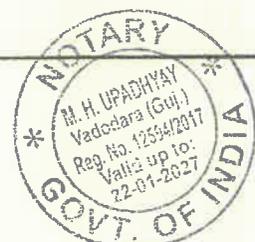
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ENPRO
Environment,
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Project Consultant

Work Order No : S,E & F/E-14/WO/2019-2020

June 15, 2019

TEST REPORT

Test Report No.: EP/GACL/2019/284-1A

Issue Date: 01 / 07 / 19

Customer's Name & Address: Gujarat Alkalies and Chemicals Limited.
Dahej - 392130, Tal. - Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No.
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 21 / 06 / 19		
Sample Received Date	: 22 / 06 / 19	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 22 / 06 / 19	Date of Completion	: 27 / 06 / 19
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0619/1111A

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 26° C)	-	6.83	6.0-9.0	IS:3025(Part-11)-1983
2.	Temperature	°C	26	Shall not exceed more than 5°C above ambient water temperature	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	40	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	84	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	3.8	10	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F-D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section:4500 S ⁻²)
9.	Nitrate Nitrogen	mg/L	Absent	50	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	2.5	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	50	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA 23 rd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27°C)	mg/L	61.2	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	182.0	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

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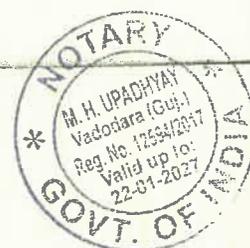
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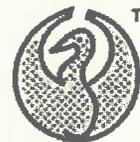
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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	0.1	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	0.05	IS : 3025(Part-41)1992
22.	Hexavalent Chromium	mg/L	0.070	0.1	IS : 3025(Part-52)2003
23.	Trivalent Chromium	mg/L	0.37	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	3.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition,(Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 23 rd Edition

Note: BDL: - Below Detectable Limit.

Jogee
ANALYSED BY

C. R. Desai
AUTHORIZED SIGNATORY

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ENPRO
Environment,
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Project Consultant

Work Order No : S,E & F/E-14/WO/2019-2020

June 15, 2019

TEST REPORT

Test Report No.: EP/GACL/2019/887

Issue Date: 28 / 11 / 19

Customer's Name & Address: **Gujarat Alkalies and Chemicals Limited.**
Dahej - 392130, Tal. - Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No.
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 21 / 11 / 19		
Sample Received Date	: 22 / 11 / 19	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 22 / 11 / 19	Date of Completion	: 27 / 11 / 19
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/1119/01

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
	pH (at 26° C)	-	7.51	6.0-9.0	IS:3025(Part-11)-1983
2.	Temperature	°C	26	Shall not exceed more than 5°C above ambient water temperature	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	40	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	72	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	3.6	10	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F' D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section:4500 S ²)
9.	Nitrate Nitrogen	mg/L	Absent	50	IS:3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	3.1	50	IS:3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	BDL	50	IS:3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA 23 rd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27°C)	mg/L	52.1	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	185.5	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025(Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025(Part-37)-1988

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*ISO 9001 : 2015 *ISO 14001 : 2015 *ISO 45001 : 2018



SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	0.1	IS : 3025(Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	0.05	IS : 3025(Part-41)1992
22.	Hexavalent Chromium	mg/L	0.060	0.1	IS : 3025(Part-52)2003
23.	Trivalent Chromium	mg/L	0.26	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	3.0	IS : 3025(Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-27)1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025(Part-43)1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition,(Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 23 rd Edition

Note: BDL: - Below Detectable Limit.


ANALYSED BY

C.A. Desai
AUTHORIZED SIGNATORY

Note: This report is subject to terms & conditions mentioned overleaf.

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Environment,
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Work Order No : S,E & F/E-14/WO/2019-2020 June 15, 2019

TEST REPORT

Test Report No.: EP/GACL/2020/61-01 Issue Date: 01 / 06 / 20

Customer's Name & Address: Gujarat Alkalies and Chemicals Limited.
Dahej - 392130, Tal. - Vagra,
Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No.
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 26 / 05 / 20	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Sample Received Date	: 26 / 05 / 20		
Date of Starting of Test	: 27 / 05 / 20	Date of Completion	: 01 / 06 / 20
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0520/01

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 26° C)	-	6.77	6.0-9.0	IS : 3025 (Part-11)-1983
2.	Temperature	°C	28	Shall not exceed more than 5°C above ambient water temperature	IS : 3025 (Part-9)-1984
3.	Colour	Pt. Co.	25	As far as practicable	IS : 3025 (Part-4)-1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983
5.	Total Suspended Solids	mg/L	64	100	IS : 3025 (Part-17)-1984
6.	Oil & Grease	mg/L	3.4	10	IS : 3025 (Part-39)-1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section:4500 S ⁻²)
9.	Nitrate Nitrogen	mg/L	Absent	50	IS : 3025 (Part-34)-1988
10.	Ammonical Nitrogen	mg/L	2.5	50	IS : 3025 (Part-34)-1988
11.	Total Kjeldahl Nitrogen	mg/L	3.1	50	IS : 3025 (Part-34)-1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA 23 rd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS : 3025 (Part-42)-1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994
15.	BOD (3 days at 27°C)	mg/L	52.7	100	IS : 3025 (Part-44)-1993
16.	COD	mg/L	170	250	IS : 3025 (Part-58)-2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS : 3025 (Part-26)-1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025 (Part-37)-1988

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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025 (Part-48)-1994
20.	Lead (as Pb)	mg/L	BDL	0.1	IS : 3025 (Part-47)-1994
21.	Cadmium (as Cd)	mg/L	BDL	0.05	IS : 3025 (Part-41)-1992
22.	Hexavalent Chromium	mg/L	0.067	0.1	IS : 3025 (Part-52)-2003
23.	Trivalent Chromium	mg/L	0.28	2.0	IS : 3025 (Part-52)-2003
24.	Nickel	mg/L	BDL	3.0	IS : 3025 (Part-54)-2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025 (Part-27)-1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025 (Part-43)-1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56)-2003
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59)-2006
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53)-2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition, (Section 3500-V)
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 23 rd Edition

Note: BDL: - Below Detectable Limit.

Sachin
ANALYSED BY

C. R. Desai
AUTHORIZED SIGNATORY

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Work Order No : 4300000082 July 4, 2020

TEST REPORT

Test Report No.: EP/GACL/2020/305-01 Issue Date: 02 / 12 / 20

Customer's Name & Address: Gujarat Alkalies and Chemicals Limited.
Dahej - 392130. Tal. - Vagra.
Dist - Bharuch.

Description of Sample	Final Discharge (ETP Lagoon)	Quantity/No. of Sample	5 L / 1 No.
Sampling By	ENPRO Team	Packing/Seal	Sealed
Date of Sampling	25 / 11 / 20	Protocol (purpose)	Waste Water Analysis (Monthly Monitoring)
Sample Received Date	26 / 11 / 20		
Date of Starting of Test	26 / 11 / 20	Date of Completion	02 / 12 / 20
Sampling Method	IS 3025 Part-1	Sample ID	EP/WW/1120/01

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	METHOD REFERENCE
1.	pH (at 26° C)	-	7.05	6.0-9.0	IS : 3025 (Part-11) - 1983
2.	Temperature	°C	29	Shall not exceed more than 5°C above ambient water temperature	IS : 3025 (Part-09) - 1984
3.	Colour	Pt. Co.	32	As far as practicable	IS : 3025 (Part-04) - 1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-05) - 1983
5.	Total Suspended Solids	mg/L	72	100	IS : 3025 (Part-17) - 1984
6.	Oil & Grease	mg/L	3.2	10	IS : 3025 (Part-39) - 1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section 4500 S ⁻²)
9.	Nitrate Nitrogen	mg/L	Absent	50	IS : 3025 (Part-34) - 1988
10.	Ammonical Nitrogen	mg/L	2.6	50	IS : 3025 (Part-34) - 1988
11.	Total Kjeldahl Nitrogen	mg/L	3.0	50	IS : 3025 (Part-34) - 1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA 23 rd Edition (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS : 3025 (Part-42) - 1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49) - 1994
15.	BOD (3 days at 27°C)	mg/L	57.1	100	IS : 3025 (Part-44) - 1993
16.	COD	mg/L	180	250	IS : 3025 (Part-58) - 2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS : 3025 (Part-26) - 1988
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025 (Part-37) - 1988

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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	METHOD REFERENCE
19	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025 (Part-48) - 1994
20	Lead (as Pb)	mg/L	BDL	0.1	IS : 3025 (Part-47) - 1994
21	Cadmium (as Cd)	mg/L	BDL	0.05	IS : 3025 (Part-41) - 1992
22	Hexavalent Chromium	mg/L	0.070	0.1	IS : 3025 (Part-52) - 2003
23	Trivalent Chromium	mg/L	0.33	2.0	IS : 3025 (Part-52) - 2003
24	Nickel	mg/L	BDL	3.0	IS : 3025 (Part-54) - 2003
25	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025 (Part-27) - 1986
26	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025 (Part-43) - 1992
27	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56) - 2003
28	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-59) - 2006
29	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-53) - 2003
30	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition (Section 3500-V)
31	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 23 rd Edition

Note: BDL: - Below Detectable Limit.

[Signature]
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Work Order No : 4300000082

July 4, 2020

TEST REPORT

Test Report No.: EP/GACL/2021/382-01

Issue Date: 26 / 02 / 21

Customer's Name & Address: Gujarat Alkalies and Chemicals Limited.

Dahej - 392130, Tal. - Vagra, Dist - Bharuch.

Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No.
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 19 / 02 / 21		
Sample Received Date	: 20 / 02 / 21	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 20 / 02 / 21	Date of Completion	: 26 / 02 / 21
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0221/01

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	METHOD REFERENCE
1.	pH (at 26° C)	-	7.16	6.0-9.0	IS : 3025 (Part-11) - 1983
2.	Temperature	°C	26	Shall not exceed more than 5°C above ambient water temperature	IS : 3025 (Part-09) - 1984
3.	Colour	Pt. Co.	33	As far as practicable	IS : 3025 (Part-04) - 1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-05) - 1983
5.	Total Suspended Solids	mg/L	76	100	IS : 3025 (Part-17) -1984
6.	Oil & Grease	mg/L	3.2	10	IS : 3025 (Part-39) -1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section:4500 S ²)
9.	Nitrate Nitrogen	mg/L	Absent	50	IS : 3025 (Part-34) - 1988
10.	Ammonical Nitrogen	mg/L	2.2	50	IS : 3025 (Part-34) - 1988
11.	Total Kjeldahl Nitrogen	mg/L	2.9	50	IS : 3025 (Part-34) - 1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA 23 rd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS : 3025 (Part-42) - 1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49) - 1994
15.	BOD (3 days at 27°C)	mg/L	56.8	100	IS : 3025 (Part-44) - 1993
16.	COD	mg/L	177	250	IS : 3025 (Part-58) - 2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025 (Part-26) - 1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025 (Part-37) - 1988

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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	METHOD REFERENCE
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025 (Part-48) - 1994
20.	Lead (as Pb)	mg/L	BDL	0.1	IS : 3025 (Part-47) - 1994
21.	Cadmium (as Cd)	mg/L	BDL	0.05	IS : 3025 (Part-41) - 1992
22.	Hexavalent Chromium	mg/L	0.069	0.1	IS : 3025 (Part-52) - 2003
23.	Trivalent Chromium	mg/L	0.30	2.0	IS : 3025 (Part-52) - 2003
24.	Nickel	mg/L	BDL	3.0	IS : 3025 (Part-54) - 2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025 (Part-27) - 1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5.0	IS : 3025 (Part-43) - 1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56) - 2003
28.	Manganese (as Mn)	mg/L	BDL	2.0	IS : 3025 (Part-59) - 2006
29.	Iron (as Fe)	mg/L	BDL	3.0	IS : 3025 (Part-53) - 2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition, (Section 3500-V)
31.	Bioassay Test	%	BDL	90% Survival of Fish after 96 Hrs. In 100% Effluent	APHA : 23 rd Edition

Note: BDL: - Below Detectable Limit.

B. J. D. D.
ANALYSED BY

C. L. D. D.
AUTHORIZED SIGNATORY

Note: This report is subject to terms & conditions mentioned overleaf.

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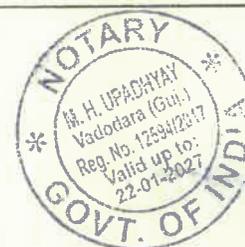
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*ISO 9001 : 2015 *ISO 14001 : 2015 *ISO 45001 : 2018





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Project Consultant

Work Order No : 430000082

July 4, 2020

TEST REPORT

Test Report No.: EP/GACL/2021/408-01

Issue Date: 23 / 03 / 21

Customer's Name & Address: Gujarat Alkalies and Chemicals Limited. Dahej - 392130, Tal. - Vagra, Dist - Bharuch.			
Description of Sample	: Final Discharge (ETP Lagoon)	Quantity/No. of Sample	: 5 L / 1 No.
Sampling By	: ENPRO Team	Packing/Seal	: Sealed
Date of Sampling	: 16 / 03 / 21		
Sample Received Date	: 17 / 03 / 21	Protocol (purpose)	: Waste Water Analysis (Monthly Monitoring)
Date of Starting of Test	: 17 / 03 / 21	Date of Completion	: 23 / 03 / 21
Sampling Method	: IS 3025 Part-1	Sample ID	: EP/WW/0321/01

RESULT TABLE

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	METHOD REFERENCE
1.	pH (at 26° C)	-	7.03	6.0-9.0	IS : 3025 (Part-11) - 1983
2.	Temperature	°C	29	Shall not exceed more than 5°C above ambient water temperature	IS : 3025 (Part-09) - 1984
3.	Colour	Pt. Co.	25	As far as practicable	IS : 3025 (Part-04) - 1983
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-05) - 1983
5.	Total Suspended Solids	mg/L	68	100	IS : 3025 (Part-17) -1984
6.	Oil & Grease	mg/L	2.8	10	IS : 3025 (Part-39) -1991
7.	Fluoride (as F)	mg/L	BDL	15	APHA 23 rd Edition (Section 4500-F-D)
8.	Sulphides	mg/L	BDL	5	APHA 23 rd Edition (Section:4500 S ²⁻)
9.	Nitrate Nitrogen	mg/L	BDL	50	IS : 3025 (Part-34) - 1988
10.	Ammonical Nitrogen	mg/L	2.5	50	IS : 3025 (Part-34) - 1988
11.	Total Kjeldahl Nitrogen	mg/L	2.7	50	IS : 3025 (Part-34) - 1988
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA 23 rd Edition, (Section 4500-NO ₃ B)
13.	Copper	mg/L	BDL	3	IS : 3025 (Part-42) - 1992
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49) - 1994
15.	BOD (3 days at 27°C)	mg/L	60.1	100	IS : 3025 (Part-44) - 1993
16.	COD	mg/L	189	250	IS : 3025 (Part-58) - 2006
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS :3025 (Part-26) - 1986
18.	Arsenic (as As)	mg/L	BDL	0.2	IS : 3025 (Part-37) - 1988

...cont

Note: This report is subject to terms & conditions mentioned overleaf.

ENPRO Enviro Tech and Engineers Pvt. Ltd.

Design, Engineering, Environmental Consulting, Monitoring & Testing Service Provider.
Manufacturing & Supply of Pollution Control Devices.

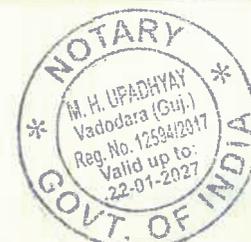
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Ph. : +91-98254 36776, Lab Ph. : +91-93771 64006
E-mail : lab@enpro.co.in, project@enpro.co.in

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*RECOGNIZED ENVIRONMENTAL TESTING LABORATORY UNDER EPA-1986, BY MoEF & CC (09/02/2017 to 08/02/2022) *NABL (ISO/IEC.17025) ACCREDITED LABORATORY (Certificate No:TC-5885)
*QC-NABET ACCREDITED EIA CONSULTANT ORGANIZATION *GPCB APPROVED SHCHEDULE II AUDITOR
*ISO 9001 : 2015 *ISO 14001 : 2015 *ISO 45001 : 2018





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SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	METHOD REFERENCE
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025 (Part-48) - 1994
20.	Lead (as Pb)	mg/L	BDL	0.1	IS : 3025 (Part-47) - 1994
21.	Cadmium (as Cd)	mg/L	BDL	0.05	IS : 3025 (Part-41) - 1992
22.	Hexavalent Chromium	mg/L	0.072	0.1	IS : 3025 (Part-52) - 2003
23.	Trivalent Chromium	mg/L	0.28	2.0	IS : 3025 (Part-52) - 2003
24.	Nickel	mg/L	BDL	3.0	IS : 3025 (Part-54) - 2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025 (Part-27) - 1986
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5.0	IS : 3025 (Part-43) - 1992
27.	Selenium (as Se)	mg/L	BDL	0.05	IS : 3025 (Part-56) - 2003
28.	Manganese (as Mn)	mg/L	BDL	2.0	IS : 3025 (Part-59) - 2006
29.	Iron (as Fe)	mg/L	BDL	3.0	IS : 3025 (Part-53) - 2003
30.	Vanadium (as V)	mg/L	BDL	0.2	APHA, 23 rd Edition, (Section 3500-V)
31.	Bioassay Test	%	BDL	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA : 23 rd Edition

Note: BDL: - Below Detectable Limit.

B. S. Bhatnagar
ANALYSED BY

C. A. Desai
AUTHORIZED SIGNATORY

Note: This report is subject to terms & conditions mentioned overleaf.

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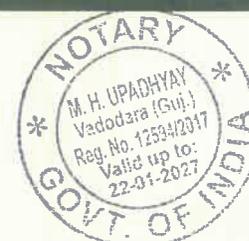
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*ISO 9001 : 2015 *ISO 14001 : 2015 *ISO 45001 : 2018



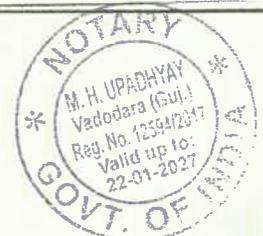


TEST REPORT
EFFLUENT SAMPLE ANALYSIS REPORT
TEST REPORT NO: QF/7.8/01 A/EFFLUENT/GACL/Rev.0-01/04-2022

Name of the Industry	: M/s. Gujarat Alkalies and Chemicals Limited P.O –Dahej -392130, Ta- Vagra, Dist.-Bharuch, Gujarat
Sample ID	:ERM/DAHEJ/2022/04/04
Sample Description	: Effluent Sample
Sampling Point	: ETP Outlet (Lagoon)
Mode of sampling	: Grab
Date of Sampling	: 06/04/2022
Sample Received on	: 08/04/2022
Sample Analyzed & Completion	: 11/05/2022 to 15/04/2022
Quantity/No. of Sample	: 1 liter in polyethylene carboys and 250 mL in sterilized bottle /2 Nos.
Protocol (Purpose)	: As per work order
Packing/ Seal	: Packed
Sampling Method	: APHA 23 rd Edition – 2017
Sample Provided By	: ERM- Team

Sr. No.	Parameters	Unit	Result	GPCB Limit	Test Method
1.	Temperature		30	Shall not exceed more than 5° C above ambient water temperature	IS 3025 (part 09) – 1984 (Reaffirmed 2017)
2.	pH at 25 °C	pH Unit	7.62	6 to 9	IS 3025 (Part 11):1983 (Reaffirmed 2017)
3.	Colour	pt.co scale	4	All efforts shall be made to remove colour & unpleasant Odour as far as practicable	APHA, 23 rd Ed. - 2017, Part - 2000 Section : 2120-C Spectrophotometric –Single Wavelength Method)
4.	Odour	--	Unpleasant	All efforts shall be made to remove colour & unpleasant Odour as far as practicable	IS 3025 (Part-5):1983 (Reaffirmed 2012)
5.	Total Suspended Solids	mg/L	37	100	IS 3025 (Part17): 1984 (Reaffirmed 2017)
6.	BOD (3 days at 27° C)	mg/L	49	100	IS 3025 (Part 44):1993 (Reaffirmed 2014)
7.	COD	mg/L	152	250	APHA 23 rd Edition- 2017, Part - 5000 Section: 5220-B (Open Reflux Method)
8.	Total Kjeldahl Nitrogen	mg/L	2.5	50	APHA 23 rd Edition- 2017, Section: 4500-N
9.	Oil & Grease	mg/L	1.2	10	IS 3025 (Part 39) – 1991(Reaffirmed 2014) (Partition Gravimetric Method)
10.	Total Residual Chlorine	mg/L	0.6	1	IS 3025 (Part 43) : 1992
11.	Nitrate Nitrogen	mg/L	3.6	50	IS 3025 (Part 34) – 1988 (Devadra Alloy Method) (Reaffirmed 2014)
12.	Ammonical Nitrogen	mg/L	2.0	50	IS 3025 (Part 34):1988 (Reaffirmed 2014) (Titrimetric Method)

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 Bharuch Branch : Shop No. 7/8, Saffron City, Opp. Bharat Petrol Pump, Vill. Jolwa, Dahej - Bharuch Road, Bharuch. Mo.: 98250 94443
 Vapi Branch : 131, Ashapura Complex, Near New Telephone Exchange Road, GIDC Vapi-396 195 Tol.: 0260-2970305 / 94262 63805
 Vadodara Branch : 216, Race Course Tower, Gotri Road, Vadodara-390007. Tol.: 0265-2121215, 2331215




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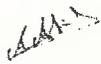
 Date of Sampling : 06/04/2022
 Name of Industry : M/s. Gujarat Alkalies and Chemicals Limited

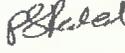
Sr. No.	Parameters	Unit	Result	GPCB Limit	Test Method
13.	Free Ammonia	mg/L	BDL (DL-0.1)	5	Direct calculation method using calculator as per (Civil, Construction, and Environmental Engineering Iowa State University)
14.	Phenolic Compounds	mg/L	BDL (DL-0.01)	5	IS 3025 (Part 43):1992 (Reaffirmed 2014) (4-Aminoantipyrine method without Chloroform Extraction)
15.	Sulphides	mg/L	2.5	5	IS 3025 (Part 29)-1986
16.	Fluoride	mg/L	0.6	15	APHA 23 rd Ed. - 2017, Part 4000 Section: 4500-F-D,
17.	Iron	mg/L	BDL (DL-0.1)	3	IS 3025 (Part 53):2003 (Reaffirmed 2014)1,10 Phenanthrolein method
18.	Hexavalent Chromium	mg/L	BDL (DL-0.03)	1	IS 3025 (Part 52)-2003 Reaffirmed 2014
19.	Trivalent Chromium	mg/L	BDL (DL-0.03)	2	IS 3025 (Part 52)-2003 Reaffirmed 2014
20.	Zinc	mg/L	BDL (0.1)	15	IS 3025 (Part 49) : 1994 (Reaffirmed 2014) AAS method (Direct)
21.	Nickel	mg/L	BDL (DL-0.001)	3	IS 3025 (Part 54): 2003 (AAS Method)
22.	Copper	mg/L	0.02	3	AAS Method (Direct) IS 3025 (Part 42):1992 (Reaffirmed 2014)
23.	Lead	mg/L	BDL (DL-0.005)	0.1	IS 3025 (Part 47) : 1994 (AAS Method)
24.	Cadmium	mg/L	BDL (DL-0.001)	0.05	IS 3025 (Part 41): 1992 (AAS Method)
25.	Manganese	mg/L	BDL (DL-0.2)	2	IS 3025 (Part 59),2006
26.	Arsenic	mg/L	BDL (DL-0.01)	0.2	APHA 23 rd Edition,2017 (Part 3000 Section 3500 As B
27.	Cyanide	mg/L	Nil	0.2	APHA, 23 rd Edition, 2017 4500 CN E
28.	Mercury	mg/L	BDL (DL-0.005)	0.01	APHA 23 rd Ed.- 2017, Part -3000 Section : 3500 Hg (AAS)
29.	Vanadium	mg/L	BDL (DL-0.003)	0.2	APHA 23 rd Edition 2017, Section-3500 -V
30.	Selenium	mg/L	BDL (DL-0.001)	0.05	APHA 23 rd Edition 2017, Section-3500 SE (Colorimetric method)
31.	Bio-assay Test	%	90	90% survival of fish after 96 Hrs. in 100% effluent.	APHA 23 rd Edition, 2017

Note: (1) These results relate to the sample tested only.

(2) The report shall not be reproduced except in full without written approval of the laboratory.

BDL-Below Detection Limit, DL-Detection Limit


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Vapi Branch : 131, Ashapura Complex, Near New Telephone Exchange Road, GIDC Vapi-395 195 Tel.: 0260-2970305 / 94262 63805

Vadodara Branch : 216, Race Course Tower, Gohi Road, Vadodara-390007. Tel.: 0265-2121215, 2331215





TEST REPORT
EFFLUENT SAMPLE ANALYSIS REPORT
TEST REPORT NO: QF/7.8/01 A/EFFLUENT/GACL/Rev.0-01/08-2021

Name of the industry	: M/s. Gujarat Alkalies and Chemicals Limited P.O -Dahej -392130, Ta- Vagra, Dist.-Bharuch, Gujarat
Sample ID	:ERM/DAHEJ/2021/08/01
Sample Description	: Effluent Sample
Sampling Point	: ETP Outlet (Lagoon)
Mode of sampling	: Grab
Sample Collected on	: 04/08/2021
Sample Received on	: 04/08/2021
Sample Analyzed & Completion	: 05/08/2021 to 10/08/2021
Quantity/No. of Sample	: 2+2+10 Liters in polyethylene carboys /3 Nos.
Protocol (Purpose)	: As per work order
Packing/ Seal	: Packed
Sampling Method	: APHA 23 rd Edition – 2017
Sample Provided By	: ERM- Mr. Paresh Patel and Team

Sr. No.	Parameters	Unit	Result	GPCB Limit	Test Method
1.	Temperature		32	Shall not exceed more than 5° C above ambient water temperature	IS 3025 (part 09) – 1984 (Reaffirmed 2017)
2.	pH at 25 °C	pH Unit	7.34	6 to 9	IS 3025 (Part 11):1983 (Reaffirmed 2017)
3.	Colour	pt.co scale	12	All efforts shall be made to remove colour & unpleasant Odour as far as practicable	APHA, 23 rd Ed. - 2017, Part - 2000 Section : 2120-C Spectrophotometric –Single Wavelength Method)
4.	Odour	--	Unpleasant	All efforts shall be made to remove colour & unpleasant Odour as far as practicable	IS 3025 (Part-5):1983 (Reaffirmed 2012)
5.	Total Suspended Solids	mg/L	61	100	IS 3025 (Part17): 1984 (Reaffirmed 2017)
6.	BOD (3 days at 27° C)	mg/L	46	100	IS 3025 (Part 44):1993 (Reaffirmed 2014)
7.	COD	mg/L	142	250	APHA 23 rd Edition- 2017,Part - 5000 Section: 5220-B (Open Reflux Method)
8.	Total Kjeldahl Nitrogen	mg/L	6.7	50	APHA 23 rd Edition- 2017, Section: 4500-N
9.	Oil & Grease	mg/L	2.1	10	IS 3025 (Part 39) – 1991(Reaffirmed 2014) (Partition Gravimetric Method)
10.	Total Residual Chlorine	mg/L	0.2	1	IS 3025 (Part 43) : 1992
11.	Nitrate Nitrogen	mg/L	2.5	50	IS 3025 (Part 34) – 1988 (Devadra Alloy Method) (Reaffirmed 2014)
12.	Ammonical Nitrogen	mg/L	3.9	50	IS 3025 (Part 34):1988 (Reaffirmed 2014) (Titrimetric Method)

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Vadodara Branch : 216, Race Course Tower, Gotri Road, Vadodara-390007. Tel.: 0265-2321215, 2331215





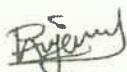
Date of Sampling : 04/08/2021
 Name of Industry : M/s. Gujarat Alkalies and Chemicals Limited

Sr. No.	Parameters	Unit	Result	GPCB Limit	Test Method
13.	Free Ammonia	mg/L	BDL (DL-0.1)	5	Direct calculation method using calculator as per (Civil, Construction, and Environmental Engineering Iowa State University)
14.	Phenolic Compounds	mg/L	BDL (DL-0.01)	5	IS 3025 (Part 43):1992 (Reaffirmed 2014) (4-Aminoantipyrine method without Chloroform Extraction)
15.	Sulphides	mg/L	1.2	5	IS 3025 (Part 29)-1986
16.	Fluoride	mg/L	0.8	15	APHA 23 rd Ed. - 2017, Part 4000 Section: 4500-F-D,
17.	Iron	mg/L	BDL (DL-0.1)	3	IS 3025 (Part 53):2003 (Reaffirmed 2014)1,10 Phenanthrolein method
18.	Hexavalent Chromium	mg/L	BDL (DL-0.03)	1	IS 3025 (Part 52)-2003 Reaffirmed 2014
19.	Trivalent Chromium	mg/L	BDL (DL-0.03)	2	IS 3025 (Part 52)-2003 Reaffirmed 2014
20.	Zinc	mg/L	BDL (0.1)	15	IS 3025 (Part 49) : 1994 (Reaffirmed 2014) AAS method (Direct)
21.	Nickel	mg/L	BDL (DL-0.001)	3	IS 3025 (Part 54): 2003 (AAS Method)
22.	Copper	mg/L	0.06	3	AAS Method (Direct) IS 3025 (Part 42):1992 (Reaffirmed 2014)
23.	Lead	mg/L	BDL (DL-0.005)	0.1	IS 3025 (Part 47) : 1994 (AAS Method)
24.	Cadmium	mg/L	BDL (DL-0.001)	0.05	IS 3025 (Part 41): 1992 (AAS Method)
25.	Manganese	mg/L	BDL (DL-0.2)	2	IS 3025 (Part 59),2006
26.	Arsenic	mg/L	BDL (DL-0.01)	0.2	APHA 23 rd Edition,2017 (Part 3000 Section 3500 As B
27.	Cyanide	mg/L	Nil	0.2	APHA, 23 rd Edition, 2017 4500 CN E
28.	Mercury	mg/L	BDL (DL-0.005)	0.01	APHA 23 rd Ed.- 2017, Part -3000 Section : 3500 Hg (AAS)
29.	Vanadium	mg/L	BDL (DL-0.003)	0.2	APHA 23 rd Edition 2017, Section-3500 -V
30.	Selenium	mg/L	BDL (DL-0.001)	0.05	APHA 23 rd Edition 2017, Section-3500 SE (Colorimetric method)
31.	Bio-assay Test	%	90	90% survival of fish after 96 Hrs. in 100% effluent.	APHA 23 rd Edition, 2017

Note: (1) These results relate to the sample tested only.

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BDL-Below Detection Limit, DL-Detection Limit


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GPCB Recognized Schedule-II Environmental Auditor

Ref No: ECECE/23/11/WW/44

Report Issue Date: 28/11/2023

TEST REPORT

Name of Customer	: M/s. Gujarat Alkalies & Chemicals Ltd.		
Address of Customer	: Plot No: 3, P.O. Dahej, Tal: Vagra, Dist: Bharuch.		
Sample ID	: ECECE/23/11/WW/44	Sample Collected by	: ECECE Team
Sample Type	: Grab	Sample Submitted by	: ECECE Team
Sample Collection Date	: 23/11/2023	Sampling Method	: IS 3025 (Part 1)
Receipt Date	: 23/11/2023	Sampling Location	: Final Outlet/Lagoon
Analysis Start Date	: 23/11/2023	Sample Description	: Waste Water
Completion Date	: 27/11/2023	Packing/ Seal	: Cap seal
Quantity/ No. of Sample	: 2 lit/ 2 Nos.	Type of Container	: Plastic & Glass

Sr. No.	Parameter	Test Method	Unit	Result	Permissible Limit mentioned in CC&A Order No. AWH - 117096 Valid up to 25/11/2026
1.	pH at 25°C	IS: 3025 (Part 11)-1983	---	7.08	6 to 9
2.	Temperature	IS: 3025 (Part 9)-1984	°C	33	Shall not exceed more than 5°C above receiving water temp.
3.	Total Suspended Solids	IS: 3025 (Part 17)-1984	mg/L	96	100
4.	Oil & grease	APHA 23 rd Ed. 5520 B (5-42), 2017	mg/L	3.0	10
5.	Phenol	IS: 3025 (Part 43)	mg/L	0.070	5
6.	Cyanide	APHA 23 rd Ed. 4500-CN-D, 2017	mg/L	BDL	0.2
7.	Fluoride	APHA 23 rd Ed. 4500 F (4-90), 2017	mg/L	1.04	15
8.	Sulphides	APHA 23 rd Ed. 4500-S2-B, 2017	mg/L	2.6	5.0
9.	Total Residual Chlorine	APHA 23 rd Ed. 4500-CI-B, 2017	mg/L	ND	1.0
10.	Ammonical Nitrogen	IS: 3025 (Part 34)-1988	mg/L	17.36	50
11.	Total Kjeldahl Nitrogen (TKN)	APHA 23 rd Ed. 4500 B (4-139), 2017	mg/L	34.83	50
12.	Nitrate Nitrogen	APHA 23 rd Ed. 4500-NO ₃ -B(4-127), 2017	mg/L	17.07	50
13.	BOD at 3 days 27°C	IS: 3025 (Part 44)-1993	mg/L	80	100
14.	Chemical Oxygen Demand (COD)	IS: 3025 (Part 58)-2006	mg/L	242	250
15.	Arsenic	APHA 23 rd Ed. 3500 As B, 2017	mg/L	BDL	0.2
16.	Mercury	IS: 3025 (Part 48)-1994	mg/L	BDL	0.01
17.	Lead	APHA 23 rd Ed. 3500-Pb-B, 2017	mg/L	BDL	0.1
18.	Cadmium	IS: 3025 (Part 41)-1992	mg/L	BDL	0.05
19.	Trivalent Chromium	APHA 23 rd Ed. 3500 Cr B (3-71), 2017	mg/L	0.35	2.0
20.	Hexavalent Chromium	APHA 23 rd Ed. 3500 Cr B (3-71), 2017	mg/L	0.10	0.1
21.	Copper	APHA 23 rd Ed. 3500-Cu-C, 2017	mg/L	0.09	3.0
22.	Zinc	APHA 23 rd Ed. 3500-Zn-B, 2017	mg/L	0.17	15
23.	Selenium	APHA 23 rd Ed. 3500-Se-C, 2017	mg/L	BDL	0.05
24.	Nickel	IS: 3025 (Part 54)-2003	mg/L	ND	3.0
25.	Manganese	APHA 23 rd Ed. 3500-Mn-B, 2017	mg/L	0.15	2.0
26.	Iron	IS: 3025 (Part 53)-2003	mg/L	0.28	3.0
27.	Vanadium	APHA, 23 rd Ed., 3500-V-B	mg/L	BDL	0.2



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GPCB Recognized Schedule-II Environmental Auditor

Sr. No.	Parameter	Test Method	Unit	Result	Permissible Limit mentioned in CC&A Order No. AWH - 117096 Valid up to 25/11/2026
28.	Bio-assay test	APHA 23 rd Ed., 2017	% Survival of fish after 96 hr. in 100% effluent	96	90
29.	Total Chromium	APHA 23 rd Ed. 3500 Cr B (3-71), 2017	mg/L	0.90	---
30.	Colour	IS: 3025 (Part 4)-1983	pt. co. scale	10	---
31.	Odour	IS: 3025 (Part 5)-2018	---	Agreeable	---
32.	Free Ammonia	IS: 3025 (Part 34)-1988	mg/L	ND	---
33.	Percent Sodium	IS: 3025 (Part 45)	%	3.35	---

[ND - Not Detect, BDL - Below Detection Limit]

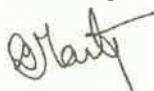
Detection Limit:

Selenium	: 0.01 mg/L	Mercury	: 0.002 mg/L
Cyanide	: 0.05 mg/L	Vanadium	: 0.025 µg/L
Lead	: 0.001 mg/L	Arsenic	: 0.001 mg/L
Nickel	: 0.03 mg/L	Free Ammonia	: 0.2 mg/L
Cadmium	: 0.05 mg/L	Total Residual Chlorine	: 0.04 mg/L

Notes:

- These results related to the sample tested and applicable parameter only.
- The report shall not be reproduced in full or in part and cannot be used as evidence in court of law without written Consent/approval of the Laboratory Division of ECECE.
- The sample will be destroyed after retention time (15 days) unless specified specially.
- Laboratory Division of ECECE strictly maintains confidentiality of all the analysis, test results and customer supplied product/sample and will not reveal this information to the third party unless required for the statutory compliance.

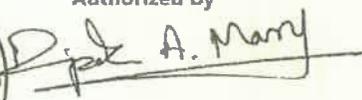
Checked By



Dimple D. Maru
(Technical Manager)

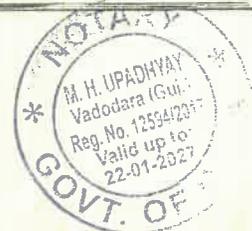


Authorized By



Dipakkumar A. Maru
(Quality Manager)

----- End of Report -----





ENVI CURE

Environmental Consultant & Engineers

250

423, 424, 424-A, Soham Arcade, Near Green City, Gaurav Path Road, Pal, Sirat - 395009.
 www.envicure.co.in info.envicure@gmail.com 99092 74898

GPCB Recognized Schedule-II Environmental Auditor

Ref No: ECECE/23/05/WW/117		Report Issue Date: 30/05/2023	
TEST REPORT			
Name of Customer	M/s. Gujarat Alkalies & Chemicals Ltd.		
Address of Customer	Plot No: 3, P.O. Dahej, Tal: Vagra, Dist: Bharuch.		
Sample ID	ECECE/23/05/WW/117	Sample Collected by	ECECE Team
Sample Type	Grab	Sample Submitted by	ECECE Team
Sample Collection Date	20/05/2023	Sampling Method	IS 3025 (Part 1)
Receipt Date	20/05/2023	Sampling Location	Final Outlet/Lagoon
Analysis Start Date	22/05/2023	Sample Description	Waste Water
Completion Date	29/05/2023	Packing/ Seal	Cap seal
Quantity/ No. of Sample	2 lit/ 2 No.	Type of Container	Plastic & Glass

Sr. No.	Parameter	Test Method	Unit	Result	Permissible Limit mentioned in CCBA Order No. AWH - 117096 Valid up to 25/11/2026
1	pH at 25°C	IS: 3025 (Part 11)-1983	---	7.55	6 to 9
2	Temperature	IS: 3025 (Part 9)-1984	°C	33.5	Shall not exceed more than 5°C above receiving water temp.
3	Total Suspended Solids	IS: 3025 (Part 17)-1984	mg/L	90	100
4	Oil & grease	APHA 23 rd Ed. 5520 B (5-42), 2017	mg/L	8.2	10
5	Phenol	IS: 3025 (Part 43)	mg/L	ND	5
6	Cyanide	APHA 23 rd Ed. 4500-CN-D, 2017	mg/L	BDL	0.2
7	Fluoride	APHA 23 rd Ed. 4500 F (4-90), 2017	mg/L	1.14	15
8	Sulphides	APHA 23 rd Ed. 4500-S2-B, 2017	mg/L	ND	5.0
9	Total Residual Chlorine	APHA 23 rd Ed. 4500-CI-8, 2017	mg/L	ND	1.0
10	Ammonical Nitrogen	IS: 3025 (Part 34)-1988	mg/L	32.70	50
11	Total Kjeldahl Nitrogen (TKN)	APHA 23 rd Ed. 4500 B (4-139), 2017	mg/L	48.88	50
12	Nitrate Nitrogen	APHA 23 rd Ed. 4500-NO ₃ -B(4-127), 2017	mg/L	15.90	50
13	BOD at 3 days 27°C	IS: 3025 (Part 44)-1993	mg/L	60	100
14	Chemical Oxygen Demand (COD)	IS: 3025 (Part 58)-2006	mg/L	240	250
15	Arsenic	APHA 23 rd Ed. 3500 As B, 2017	mg/L	BDL	0.2
16	Mercury	IS: 3025 (Part 48)-1994	mg/L	BDL	0.01
17	Lead	APHA 23 rd Ed. 3500-Pb-B, 2017	mg/L	BDL	0.1
18	Cadmium	IS: 3025 (Part 41)-1992	mg/L	BDL	0.05
19	Trivalent Chromium	APHA 23 rd Ed. 3500-Cr B (3-71), 2017	mg/L	0.35	2.0
20	Hexavalent Chromium	APHA 23 rd Ed. 3500-Cr B (3-71), 2017	mg/L	0.01	0.1
21	Copper	APHA 23 rd Ed. 3500-Cu-C, 2017	mg/L	ND	3.0
22	Zinc	APHA 23 rd Ed. 3500-Zn-B, 2017	mg/L	0.19	15
23	Selenium	APHA 23 rd Ed. 3500-Se-C, 2017	mg/L	BDL	0.05
24	Nickel	IS: 3025 (Part 54)-2003	mg/L	ND	5.0
25	Manganese	APHA 23 rd Ed. 3500-Mn-B, 2017	mg/L	0.40	2.0





423, 424, 424-A, Soham Amada, Near Green City, Gaurav Path Road, Pal, Surat - 395009

www.envicure.co.in | info.envicure@gmail.com | 99002 74838

GPCB Recognized Schedule-II Environmental Auditor

Sr. No.	Parameter	Test Method	Unit	Result	Permissible Limit mentioned in CC&A Order No. AWH - 117099 Valid up to 25/11/2026
26.	Iron	IS: 3025 (Part 53)-2003	mg/L	BDL	3.0
27.	Vanadium	APHA, 23 rd Ed., 3500-V-B	mg/L	BDL	0.2
28.	Biological assay test	APHA 23 rd Ed., 2017	% Survival of fish after 96 hr. in 100% effluent	90	90
29.	Total Chromium	APHA 23 rd Ed. 3500 Cr B (3-71), 2017	mg/L	1.19	---
30.	Colour	IS: 3025 (Part 4)-1983	pt. co. scale	10	---
31.	Odour	IS: 3025 (Part 5)-2018		Agreeable	---
32.	Free Ammonia	IS: 3025 (Part 34)-1988	mg/L	ND	---
33.	Percent Sodium	IS: 3025 (Part 45)	%	4.44	---

[ND - Not Detect, BDL - Below Detection Limit]

Detection Limit:

Sulphides	: 0.1 mg/L	Mercury	: 0.002 mg/L	Free Ammonia	: 0.2 mg/L
Cyanide	: 0.05 mg/L	Phenol	: 0.001 mg/L	Selenium	: 0.01 mg/L
Lead	: 0.001 mg/L	Arsenic	: 0.001 mg/L	Total Residual Chlorine	: 0.01 mg/L
Nickel	: 0.03 mg/L	Iron	: 0.075 mg/L	Vanadium	: 0.025 mg/L
Copper	: 0.005 mg/L	Cadmium	: 0.05 mg/L		

Notes:

- These results related to the sample tested and applicable parameter only.
- The report shall not be reproduced in full or in part and cannot be used as evidence in court of law without written Consent/approval of the Laboratory Division of ECECE.
- The sample will be destroyed after retention time (15 days) unless specified specially.
- Laboratory Division of ECECE strictly maintains confidentiality of all the analysis, test results and customer supplied product/sample and will not reveal this information to the third party unless required for the statutory compliance.

Checked By

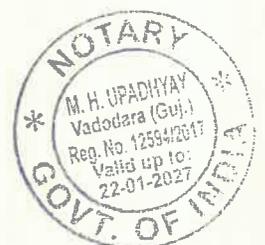
Dimple D. Maru
(Technical Manager)



Authorized By

Dipakkumar A. Maru
(Quality Manager)

----- End of Report -----



TEST REPORT

ULR No.	--	Report No.	URC /24/05/L-0853
Name & Address of Customer	M/s. GUJARAT ALKALIES AND CHEMICALS LIMITED. (DAHEJ COMPLEX) Plot No. 3, Dahej, Tal. Vagra, Bharuch, Gujarat-392130.	Date of Report	01/06/2024
		Customer's Ref.	--
Sample Details	ETP Outlet Water Sample.	Location	--
Sample Qty.	2 Lit. + 20 Lit.	Appearance	Colourless
Sampling Date	27/05/2024	Sample Received Date	28/05/2024
Test Started Date	28/05/2024	Test Completion Date	31/05/2024
Sampled By	Client.	Sampling Method	--
UERL Lab ID. No.	24/05/L-0853		

TEST RESULTS:

DISCIPLINE: Chemical Testing			NAME OF GROUP: Pollution & Environment		
Sr. No.	Parameters	Test Method	Permissible Limits (G.P.C.B.)	Unit of Measurement	Results
PHYSIO-CHEMICAL PARAMETERS:					
1.	pH @ 25 °C	IS 3025(Part 11):2022	6.0 – 9.0	--	7.21
2.	Temperature	IS 3025(Part 9):2023	Shall not exceed more than 5 °C above received water temperature	°C	31.0
3.	Total Suspended Solids	APHA 23 rd Ed., 2017 2540 D	100	mg/L	52
4.	Colour	IS 3025(Part 4):2021	--	Pt. Co. Scale	40
GENERAL CHEMICAL PARAMETERS:					
5.	Oil & Grease	IS 3025(Part 39):2021	10	mg/L	BDL(MDL:2.0)
6.	Fluoride	APHA 23 rd Ed., 2017, 4500 F, D	15	mg/L	0.22
7.	Sulphide	APHA 23 rd Ed., 2017, 4500 S ² F	5	mg/L	0.2
8.	TKN	APHA 23 rd Ed., 2017, 4500 NORG, B,	50	mg/L	6.6
9.	Ammonical Nitrogen	APHA 23 rd Ed., 2017 4500- NH ₃ B & C	50	mg/L	BDL(MDL:2.0)
10.	Copper	APHA 23 rd Ed., 2017, 3111-B,	3	mg/L	BDL(MDL:0.05)
11.	Zinc	APHA 23 rd Ed., 2017, 3111-B,	15	mg/L	0.056
12.	COD	IS 3025(Part 58):2023	250	mg/L	156
13.	BOD (3 days at 27 °C)	IS 3025(Part 44):2023	100	mg/L	62
14.	Arsenic	APHA 23 rd Ed., 2017, 3114-C	0.2	mg/L	BDL(MDL:0.01)
15.	Mercury	APHA 23 rd Ed., 2017, 3112-B	0.01	mg/L	BDL(MDL:0.001)
16.	Lead	APHA 23 rd Ed., 2017, 3111-B,	0.1	mg/L	0.015
17.	Cadmium	APHA 23 rd Ed., 2017, 3111-B,	0.05	mg/L	0.022
18.	Hexavalent Chromium	APHA 23 rd Ed., 2017, 3500CrB	0.1	mg/L	BDL(MDL:0.05)
19.	Nickel	APHA 23 rd Ed., 2017, 3111-B,	3	mg/L	0.062
20.	Cyanide	IS 3025(Part 27):1986	0.2	mg/L	BDL(MDL:0.05)
21.	Phenolic Compound	IS 3025(Part 43):2022	5	mg/L	BDL(MDL:0.1)
22.	Iron	APHA 23 rd Ed., 2017, 3111-B,	3	mg/L	1.805
23.	Total Residual Chlorine	APHA 23 rd Ed.: 2017 4500-Cl, G	1	mg/L	BDL(MDL:0.1)
24.	Nitrate	APHA 23 rd Ed., 2017, 4500 NO ₃ -B	50	mg/L	5.5

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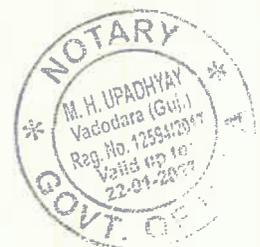
Note: This report is subject to terms and conditions mentioned overleaf.

UERL/CHM/F-2/05

Regd. Office : 215, Royal Arcade, Near G.I.D.C., Office, Char Rasta, Vapi-396 195. Gujarat.

Extended Work Office : G.I.D.C., Dahej-II, Bharuch, Gujarat.

CIN: U73100GJ2007PTC051463





White House
Near G.I.D.C. Office, Char Rasta,
Vapi - 396 195. Gujarat, India.
Phone : +91 260 2433966 / 2425610
Email : response@uerl.in Website : www.uerl.in

MoEF&CC (GOI) Recognized Environmental Laboratory under the EPA-1986 (31.03.2023 to 22.09.2024) | QCI NABET Accredited EIA & GW Consultant Organization | GPCB Recognized Environmental Auditor (Schedule-II) | ISO 9001 : 2015 Certified Company | ISO 45001 : 2018 Certified Company

TEST REPORT

ULR No.	---	Report No.	URC /24/05/L-0853
Name & Address of Customer	M/s. GUJARAT ALKALIES AND CHEMICALS LIMITED. (DAHEJ COMPLEX) Plot No. 3, Dahej, Tal. Vagra, Bharuch, Gujarat-392130.	Date of Report	01/06/2024
		Customer's Ref.	--
Sample Details	ETP Outlet Water Sample	Location	--
Sample Qty.	2 Lit. + 20 Lit.	Appearance	Colourless
Sampling Date	27/05/2024	Sample Received Date	28/05/2024
Test Started Date	28/05/2024	Test Completion Date	31/05/2024
Sampled By	Client.	Sampling Method	--
UERL Lab ID. No.	24/05/L-0853		

TEST RESULTS:

DISCIPLINE: Chemical Testing			NAME OF GROUP: Pollution & Environment		
Sr. No.	Parameters	Test Method	Permissible Limits (G.P.C.B.)	Unit of Measurement	Results
GENERAL CHEMICAL PARAMETERS:					
25.	Manganese	APHA 23rd Ed.,2017,3500 Mn B	2	mg/L	BDL(MDL:0.1)
26.	Vanadium	APHA 23rd Ed.,2017,3500 - V	0.2	mg/L	BDL(MDL:0.5)
27.	Selenium	APHA 23 rd Ed., 2017 -3114-C,	0.05	mg/L	BDL(MDL:0.05)
28.	Total Chromium	APHA 23 rd Ed.,2017,3111-B, 3-20	1	mg/L	BDL(MDL:0.05)
29.	Free Ammonia	IS 3025(Part 34):1988,	5	mg/L	BDL(MDL:0.2)
Toxicity Test:					
30.	Bio Assay test (%)	IS 6582 (PART 1): 1971	90 % Survival of Fish After 96 Hours in 100 % Effluent	%	90 % survival of fish after 96 hours in 100 % effluent

Note: BDL= Below Detection Limit, MDL = Minimum Detection Limit,

***** End of Report *****

Checked By:

N.C. Patel
Nilesh C. Patel
(Sr. Chemist)

Authorized By:

N.B. Tandel
Nitin B. Tandel
(Technical Manager)



QCI-NABET Accredited EIA
Consultant Organization

GPCB Recognized Environmental
Auditor (Schedule-11)

ISO 9001 : 2015
Certified Company

ISO 45001 : 2018
Certified Company

TEST REPORT

ULR No.	--	Report No.	URC /24/10/L-0088
Name & Address of Customer	M/s. GUJARAT ALKALIES AND CHEMICALS LIMITED. (DAHEJ COMPLEX) Plot No. 3, Dahej, Tal. Vagra, Bharuch, Gujarat-392130.	Date of Report	15/10/2024
		Customer's Ref.	--
Sample Details	ETP Outlet Water Sample.	Location	--
Sample Qty.	2 Lit. + 20 Lit.	Appearance	Colourless
Sampling Date	09/10/2024	Sample Received Date	10/10/2024
Test Started Date	10/10/2024	Test Completion Date	15/10/2024
Sampled By	Client.	Sampling Method	--
UERL Lab ID. No.	UERL-D/24/10/L-0088		

TEST RESULTS:

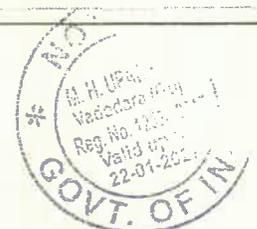
DISCIPLINE: Chemical Testing			NAME OF GROUP: Pollution & Environment		
Sr. No.	Parameters	Test Method	Permissible Limits (G.P.C.B.)	Unit of Measurement	Results
PHYSIO-CHEMICAL PARAMETERS:					
1.	pH @ 25 °C	IS 3025(Part 11):2022	6.0 – 9.0	--	7.47
2.	Temperature	IS 3025(Part 9):2023	Shall not exceed more than 5 °C above received water temperature	°C	32
3.	Total Suspended Solids	APHA 23 rd Ed., 2017 2540 D	100	mg/L	50
4.	Colour	IS 3025(Part 4):2021	--	Pt. Co. Scale	35
GENERAL CHEMICAL PARAMETERS:					
5.	Oil & Grease	IS 3025(Part 39):2021	10	mg/L	BDL(MDL:2.0)
6.	Fluoride	APHA 23 rd Ed., 2017, 4500 F, D	15	mg/L	0.25
7.	Sulphide	APHA 23 rd Ed., 2017, 4500 S ² F	5	mg/L	1.2
8.	TKN	APHA 23 rd Ed., 2017, 4500 NORG, B,	50	mg/L	16.2
9.	Ammonical Nitrogen	APHA 23 rd Ed., 2017 4500- NH ₃ B & C	50	mg/L	10.6
10.	Copper	APHA 23 rd Ed., 2017, 3111-B,	3	mg/L	BDL(MDL:0.05)
11.	Zinc	APHA 23 rd Ed., 2017, 3111-B,	15	mg/L	0.052
12.	COD	IS 3025(Part 58):2023	250	mg/L	134.3
13.	BOD (3 days at 27 °C)	IS 3025(Part 44):2023	100	mg/L	41
14.	Arsenic	APHA 23 rd Ed., 2017, 3114-C	0.2	mg/L	BDL(MDL:0.01)
15.	Mercury	APHA 23 rd Ed., 2017, 3112-B	0.01	mg/L	BDL(MDL:0.001)
16.	Lead	APHA 23 rd Ed., 2017, 3111-B,	0.1	mg/L	0.016
17.	Cadmium	APHA 23 rd Ed., 2017, 3111-B,	0.05	mg/L	0.025
18.	Hexavalent Chromium	APHA 23 rd Ed., 2017, 3500CrB	0.1	mg/L	BDL(MDL:0.05)
19.	Nickel	APHA 23 rd Ed., 2017, 3111-B,	3	mg/L	0.055
20.	Cyanide	IS 3025(Part 27):1986	0.2	mg/L	BDL(MDL:0.05)
21.	Phenolic Compound	IS 3025(Part 43):2022	5	mg/L	BDL(MDL:0.1)
22.	Iron	APHA 23 rd Ed., 2017, 3111-B,	3	mg/L	0.756
23.	Total Residual Chlorine	APHA 23 rd Ed.: 2017 4500-Cl, G	1	mg/L	BDL(MDL:0.1)
24.	Nitrate	APHA 23 rd Ed., 2017, 4500 NO3-B	50	mg/L	10.2

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Note: This report is subject to terms and conditions mentioned overleaf.

UERL/CHM/F-2/05

Regd. Office : 215, Royal Arcade, Near G.I.D.C., Office, Char Rasta, Vapi-396 195, Gujarat
Extended Work Office : G.I.D.C., Dahej-II, Bharuch, Gujarat
CIN: U73100GJ2007PTC051463



QCI-NABET Accredited EIA
Consultant Organization

GPCB Recognized Environmental
Auditor (Schedule-11)

ISO 9001 : 2015
Certified Company

ISO 45001 : 2018
Certified Company

TEST REPORT

ULR No.	---	Report No.	URC /24/10/L-0088
Name & Address of Customer	M/s. GUJARAT ALKALIES AND CHEMICALS LIMITED. (DAHEJ COMPLEX) Plot No. 3, Dahej, Tal. Vagra, Bharuch, Gujarat-392130.	Date of Report	15/10/2024
		Customer's Ref.	--
Sample Details	ETP Outlet Water Sample	Location	--
Sample Qty.	2 Lit. + 20 Lit.	Appearance	Colourless
Sampling Date	09/10/2024	Sample Received Date	10/10/2024
Test Started Date	10/10/2024	Test Completion Date	15/10/2024
Sampled By	Client.	Sampling Method	--
UERL Lab ID. No.	UERL-D/24/10/L-0088		

TEST RESULTS:

DISCIPLINE: Chemical Testing			NAME OF GROUP: Pollution & Environment		
Sr. No.	Parameters	Test Method	Permissible Limits (G.P.C.B.)	Unit of Measurement	Results
GENERAL CHEMICAL PARAMETERS:					
25.	Manganese	APHA 23rd Ed., 2017, 3500 Mn B	2	mg/L	BDL(MDL:0.1)
26.	Vanadium	APHA 23rd Ed., 2017, 3500 - V	0.2	mg/L	BDL(MDL:0.5)
27.	Selenium	APHA 23rd Ed., 2017 -3114-C,	0.05	mg/L	BDL(MDL:0.05)
28.	Total Chromium	APHA 23rd Ed., 2017, 3111-B, 3-20	1	mg/L	BDL(MDL:0.05)
29.	Free Ammonia	IS 3025(Part 34):1988,	5	mg/L	BDL(MDL:0.2)
30.	Trivalent Chromium	By Calculation	2	mg/L	BDL(MDL:0.05)
31.	SAR	By Calculation	26	--	8.3
Toxicity Test:					
32.	Bio Assay test (%)	IS 6582 (PART 1): 1971	90 % Survival of Fish After 96 Hours in 100 % Effluent	%	90 % survival of fish after 96 hours in 100 % effluent

Note: BDL= Below Detection Limit, MDL = Minimum Detection Limit,

***** End of Report *****

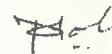
Checked By:



Nilesh C. Patel

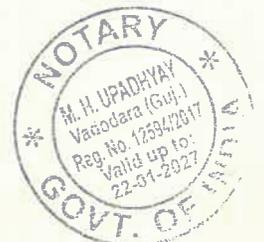
(Sr. Chemist)

Authorized By:



Nitin B. Tandel

(Technical Manager)



ANNEXURE - XIII

256



Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Regd. Office & Works : P. O. Petrochemicals - 391 346, Dist. Vadodara (Guj) INDIA.
Phone : +91-265-2232681, 3061200, 6540463 Fax : +91-265-2232130, 2230031
Website : www.gacl.com



Date: 4th May, 2016

To,
Member Secretary
State Level Expert Appraisal Committee
Gujarat Pollution Control Board,
Sector 10 A, Gandhinagar-382010
Gujarat

Sub: Revised Application for Environmental Clearance of Proposed Capacity Expansion of Chlor-Alkali, Synthetic Organic Chemical Products and New Synthetic Organic Chemical Products within the existing premises at Plot No. 3, GIDC Dahej, Taluka: Vagra, District: Bharuch, Gujarat

Ref.:

1. File No. SIA/GJ/52802/2016
2. Proposal No. SIA/GJ/IND2/10154/2016
3. Copy of Transfer letter attached as *Annexure 1*

Dear Sir,

Gujarat Alkalies and Chemicals Ltd. is proposing for the Expansion of Caustic Soda, Phosphoric acid and Hydrogen Peroxide Plants and New Chloromethane, Chlorotoluene, Hydrazine Hydrate and MCA plants within the existing premises of GACL at Plot No. 3, GIDC Dahej, Taluka: Vagra, District: Bharuch, Gujarat.

With reference to the above subject matter, the following may kindly be noted:

1. In our earlier application we had mentioned for the Coal Based Power Plant of 120 MW but since looking at the easy and sufficient availability of Power from State Grid and existing Power Plant we are dropping out Coal Based Power Plant (120 MW) from proposed project.
2. Some of the products (Phosphoric Acid, Hydrogen Peroxide and Chloromethane) are added into the proposed project which were already applied at MoEF for Environmental Clearance due to possible end use of Phosphoric Acid for fertilizers applications. However, our management has decided to only manufacture non-fertilizer grade Phosphoric Add, i.e., a product that will **not** have its end use in Fertilizers. Hence the project, not having a fertilizer component, would no longer be a Category A project. Transfer Letter (*Annexure 1*) for the same is been applied concurrently to MoEF.

We hereby submit the revised application of Form I, Proposed Terms of Reference (ToR) and Pre-Feasibility Report (PFR) for above referred subject.
We request you to kindly process our application at the earliest.

Thanking you.
Yours faithfully,

Shri A.P Rathod (Adl. GM (Operation))
Gujarat Alkalies and Chemicals Ltd,
Dahej Complex: P.O. Dahej, Gujarat
Tel (D):02641-256315/6/7, 256325/35
Mobile No.:9909021822
Email: amrit.rathod@gacl.co.in



Dahej Complex: P. O. Dahej - 392130, Tal. Vagra, Dist. Bharuch (Gujarat) INDIA.
Phone: +91-2641-256315 / 6 / 7, Fax: +91-2641-256220.



Annexure 1: Copy of Transfer Letter (only for reference)
Gujarat Alkalies and Chemicals Limited
 (Promoted by Govt. of Gujarat)

 Regd. Office & Works : P. O. Petrochemicals - 391 346, Dist. Vadodara (Guj) INDIA.
 Phone : +91-265-2232681, 3061200, 6540463 Fax : +91-265-2232130, 2230031
 Website : www.gacl.com


Ref. No.:

Date: May 4, 2016

 To
 The Member Secretary,
 Expert Appraisal Committee - Industry II
 Vayu Wing, 3rd Floor,
 Ministry of Environment, Forest and Climate change (MoEFCC)
 Jorbagh Road, New Delhi-110 003

 Sub: Request for the Transfer of application (File No.: J-11011/304/2015-IA-II(I)) for project :
 Expansion of Phosphoric Acid Plant and Hydrogen Peroxide Plant and New Chloromethane
 Plant at Plot No.:3, GIDC Estate Dahej, Taluka: Vagra, District: Bharuch, Gujarat.
Reference:

1. File No.: J-11011/304/2015-IA-II(I)
2. EIA Notification dated September 14th, 2006 (amended till date)

Dear Sir,

With reference to the above subject matter, the following may kindly be considered:

1. It may be noted that the proposed project falls under the Gujarat Petrochemical and Petroleum Investment Region (GPCPSIR) area as per the Sr. No. 24 of Schedule stated in GPCPSIR Notification of Industries and Mines Department dated June 9th, 2009. Hence as per the said Notification the project site falls under Notified Industrial Estate of Dahej. A copy of the Notification is attached as **Annexure 1** to this letter.
2. Further, the proposed project was applied for prior environmental clearance at the MoEFCC, due to possible end use as Phosphoric Acid for fertilizers applications. Fertilizers being a category A project as per the EIA Notification 2006 as amended till date, the project was applied for prior environmental clearance to the IAA, MoEFCC, Delhi.
3. However, our management has decided to only manufacture non-fertilizer grade Phosphoric Acid. Hence the project, not having a fertilizer component, would no longer be a Category A project.
4. All other products being proposed for manufacture lie in Category B of the EIA Notification 2006, as amended till date. They would therefore require EC from the SEIAA, Gujarat.

We therefore request you to kindly consider our application for transfer of the case to Gujarat, and kindly oblige.

Thanking You,**Yours Faithfully,**
Shri A P Rathod**Addl. General Manager (Operation) & Authorized Signatory**

Dahej complex: P.O Dahej, Taluka: Vagra, District: Bharuch-392130, Gujarat

Tel (D): 02641-256315/6/7, 256325/35, Mobile No.: 09909021822, Email: amrit.rathod@gacl.co.in

End.: As above

CC to: Hon. MS, SEIAA, Gujarat / Hon. MS, SEAC, Gujarat


 Dahej Complex: P. O. Dahej - 392130, Tal. Vagra, Dist. Bharuch (Gujarat) INDIA.
 Phone: +91-2641-256315 / 6 / 7. Fax: +91-2641-256220.


ANNEXURE - XIV

258

Annexure 27: Undertaking regarding non-fertilizer grade of Phosphoric Acid production



भारतीय गैर न्यायिक
एक सौ रुपये **Rs. 100**
रु. 100 **ONE HUNDRED RUPEES**
भारत INDIA
INDIA NON JUDICIAL

AP-359675

Subj: Undertaking for manufacturing of non fertilizer grade of Phosphoric Acid.

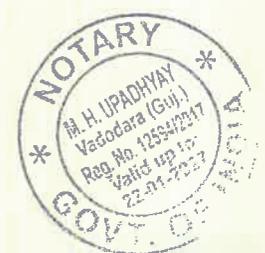
To: The Member Secretary, State Level Expert Appraisal Committee, Gujarat

Ref: 1. File No.: SIA/GJ/68105/2016
2. EIA notification dated on September 14, 2006 (amended till date)

With reference to the above subject matter, the following may kindly be considered:

1. It may be noted that the proposed project site falls under the Gujarat Petrochemical and Petroleum Investment Region (GPCPSIR) area as per the Sr. No 24 of scheduled stated in GPCPSIR notification of Industries and Mines department dated on June 9, 2006. Hence as per the said notification, the project site falls under notified industrial estate of Dahanu.

Page 1 of 2



- 2 Further, the project for manufacturing of Phosphoric Acid covered in our application is under category B. One of the possible routes of generation of 'gypsum phosphor' during manufacturing of Phosphoric Acid may be for fertilizers applications, which falls under category A as per EIA notification 2006.
- 3 However our management has decided to manufacture only non fertilizer (technical / food) grade Phosphoric Acid. Hence, the project is having no fertilizer component and therefore our project of Phosphoric Acid is not a category A project.
- 4 All other projects covered in our application also falls under category B of EIA notification 2006, as amended, till date. They would therefore require EC from SEIAA, Gujarat.

Considering the above facts and matters, GACL is hereby giving an undertaking that the route of manufacturing technical / food grade of Phosphoric Acid to be followed by GACL falls under the 'non fertilizer grade' category.

A P Rathod
14/11/2016

A P RATHOD
General Manager (Infrastructure) & Authorized Signatory
Gujarat Alkalies and Chemicals Limited – Dahanj Complex
P.O. Dahanj, Taluka: Vagra, District: Bharuch 392130, Gujarat
Tel. (D): 02641 – 253615/6/7, 256325/36
Mobile No. 99909021822
Email ID: anr/r.rathod@gacl.co.in

Page 2 of 2





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

કારણ દર્શક નોટીસ

આપનું એકમ ગુજરાત કેમિકલ્સ એન્ડ આલ્કલીઝ લી. પ્લોટ નંબર:૩, દહેજ, તા. વાગરા, જિ. ભરૂચ ખાતે ઉદ્યોગ ચલાવો છો તથા ક્રોસ્ટીક ક્લોરિન વગેરે પ્રોડક્ટ્સનું ઉત્પાદન કરો છો.

આપના એકમની બોર્ડના અધિકારીઓ દ્વારા તા.૧૬/૦૨/૨૦૧૬ ના રોજ મુલાકાત લેવામાં આવેલ. તેમાં નીચે મુજબ ક્ષતીઓ ધ્યાન પર આવેલ છે.

1. મુલાકાત દરમિયાન એક્ટ્ર કરેલ ટ્રીટેડ એફ્લ્યુઅન્ટના નમૂનાના રીઝલ્ટ્સ (COD-398 mg/l) અને (BOD- 130 mg/l) બોર્ડની નિયત માત્રા કરતા વધારે છે.

ઉપરોક્ત વિગતો ધ્યાને લઈ મુલાકાત અહેવાલમાં જણાવેલ બાબતે પૂર્તતા કરવામાં નહીં આવે તો તે સંજોગોમાં પાણી અધિનિયમની જોગવાઈઓના ભંગ બદલ આપશ્રી સામે કાયદેસર કાર્યવાહી કેમ ન કરવી તે અંગેનો ખુલાસો આ નોટીસ મળેથી દિન-૧૫માં કરવા આથી આપને જણાવવામાં આવે છે.

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડના નામે અને વતી,

D. M. Thaker
17/5

(ડી. એમ. ઠાકર)

પર્યાવરણ ઇજનેર

નંબર: જીપીસીબી/બીઆરસીએચ-બી-સીસીએ-૩૯૮(૧૭)/આઇડી - ૧૫૧૩૦/૩૫૬૪ ૨૦/તા. ૧૮/૦૫/૨૦૧૬

૧. ગુજરાત કેમિકલ્સ એન્ડ આલ્કલીઝ લી.

પ્લોટ નંબર:૩,

દહેજ,

તા. વાગરા, જિ. ભરૂચ.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation





Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Dahej Complex: P.O. Dahej - 392130, Tal. Vagra, Dist. Bharuch (Gujarat) INDIA

Phone : +91-2641-256315 / 6 / 7. Fax : +91-2641-256220

CIN NO. : U24199GJ1979PLC000000

Email : general@gacl.com

etc

S&E/DHJ/E-11/16-17
31/05/2016

To,
Environment Engineer,
Gujarat Pollution Control Board
Sector- 10 A
Gandhinagar- 382010

Kind Attn: Shri D.M Thakar

Sub: Show Cause Notice No. GPCB/BRCH-B-CCA-398(17)/ ID- 15130 dated
18/05/2016

With reference to above show cause notice regarding high values of COD and BOD in the effluent analysis report of sampling done on 16th February 2016, we would like to inform you that it was a momentary effect due to low plant load due to water scarcity and there was low level in lagoon. Then after we have taken action of lagoon cleaning immediately we have taken measures and the same was rectified.

We assure that same shall not be repeated in the future as we will take necessary precautions to avoid repetition of such deviation. Also we will take utmost care to comply with norms stipulated in consent.

Further, third party monitoring of environmental parameters is carried out every month to ensure early identification of violation if any. Similar monitoring was carried out on 23/02/2016 and results of sampling were found well below limits which is attached herewith as Annexure-I.

Yours Faithfully,

T.N. Trivedi
General Manager (O&ES)
For Gujarat Alkalies and Chemicals Limited Dahej

0012094, OHS&E





ENPRO
Environment,
Energy, Water
Project Consultant

Work Order No : S,E & F/E-14/WO/2015-2016

May 19, 2015

Test Report No: EP/GACL/2016/311-1

TEST REPORT

Issue Date: 29 / 02 / 16

Customer's Name & Address: Gujarat Alkalies And Chemicals Limited,
Dahej - 392130, Tal. - Vagra,
Dist - Bharuch.

Description of Sample	Final Discharge (ETP Lagoon)	Quantity/No. of Sample	5 L / 1 No
Sampling By	ENPRO Team	Packing/Seal	Sealed
Date of Sampling	23 / 02 / 16	Protocol (purpose)	Waste Water Analysis (Monthly Monitoring)
Sample Received Date	23 / 02 / 16	Date of Completion	29 / 02 / 16
Date of Starting of Test	23 / 02 / 16	Sample ID	EP/WW/0216/1
Sampling Method	IS 3025 Part-1		

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
1.	pH (at 25° C)	-	6.96	6.5-8.5	IS:3025(Part-11)-1983 (Reaffirmed 2002)
2.	Temperature	°C	29	45	IS : 3025 (Part-9)-1984 (Reaffirmed 2002)
3.	Colour	Pl. Co.	40	As far as practicable	IS : 3025 (Part-4)-1983 (Reaffirmed 2002)
4.	Odour	-	Odorless	As far as practicable	IS : 3025 (Part-5)-1983 (Reaffirmed 2002)
5.	Total Suspended Solids	mg/L	82	100	IS : 3025 (Part-17)-1984 (Reaffirmed 2002)
6.	Oil & Grease	mg/L	5.4	20	IS : 3025 (Part-39)-1991 (Reaffirmed 2003)
7.	Fluoride (as F)	mg/L	BDL	15	IS : 3025 (Part-60)-2008 & APHA 22 nd edition (section 4500-F.D)
8.	Sulphides	mg/L	BDL	5	APHA-22 nd Edition (Part- 4000, Section:4500 S ²)
9.	Nitrate Nitrogen	mg/L	BDL	20	IS:3025 (Part-34)-1988 (Reaffirmed 2003)
10.	Ammonical Nitrogen	mg/L	3.72	50	IS:3025 (Part-34)-1988 (Reaffirmed 2003)
11.	Total Kjeldahl Nitrogen	mg/L	BDL	100	IS:3025 (Part-34)-1988 (Reaffirmed 2003)
12.	Free Ammonia (as NH ₃)	mg/L	BDL	5	APHA, 22 nd Edition, 2012, Section 4500-NO, B
13.	Copper	mg/L	BDL	3	IS:3025 (Part-42)-1992 (Reaffirmed 2003)
14.	Zinc	mg/L	BDL	15	IS : 3025 (Part-49)-1994 (Reaffirmed 2003)
15.	BOD (3 days at 27° C)	mg/L	58.5%	100	IS : 3025 (Part-44)-1993 (Reaffirmed 2003)

...cont

PRO Enviro Tech and Engineers Pvt. Ltd.

Engineering, Environmental Consulting, Monitoring & Testing Service Provider.
Manufacturing & Supply of Pollution Control Devices.

Head Office :
Park, Nr. Deepa Complex, Adajan Road, Surat-395 009,
INDIA. Ph. : +91-261-3295244 Fax: +91-261-2786129
E-mail: info@proenviro.co.in Web: www.proenviro.co.in

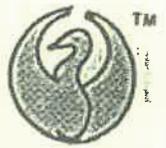
Branch Offices :
Ankleshwar: Shop No. F/2, 1st Floor,
Suryadeep Complex, Asian Paint Chowk,
GIDC Estate, Ankleshwar-393002.
Gandhidham: Office No. 10, 2nd Floor,
Madhav Chamber, Plot No. 326, Ward 12B,
Tegor Rd., Gandhidham, Kutch. (M) 93769 84796
Indore: 14A, Basant Vihar,
Behind Satya Sai School, AB Road, Indore

ISO 9001:2004 certified
ISO 14001:2004 certified



2016, Hojwala Industrial Estate, Gate no. 3
Sana Road, Sachin, Surat - 394239 Ph. : +91-68254 36776





ENPRO
Environment,
Energy, Water
Project Consultant

SR. NO.	TEST PARAMETER	UNIT	RESULTS	GPCB LIMIT	REFERENCE METHOD
16.	COD	mg/L	187	250	
17.	Total Residual Chlorine	mg/L	BDL	1.0	IS : 3025 (Part-58)-2006
18.	Arsenic (as As)	mg/L	BDL	0.2	IS :3025(Part-26)-1986 (Reaffirmed 2003)
19.	Mercury (as Hg)	mg/L	BDL	0.01	IS : 3025(Part-37)-1988 (Reaffirmed 2003)
20.	Lead (as Pb)	mg/L	BDL	1.0	IS : 3025(Part-48)-1994 (Reaffirmed 2003)
21.	Cadmium (as Cd)	mg/L	BDL	2.0	IS : 3025(Part-47)-1994 (Reaffirmed 2003)
22.	Hexavalent Chromium	mg/L	0.052	1.0	IS : 3025(Part-41)1992 (Reaffirmed 2003)
23.	Total Chromium	mg/L	0.35	2.0	IS : 3025(Part-52)2003
24.	Nickel	mg/L	BDL	5.0	IS : 3025(Part-52)2003
25.	Cyanides (as CN)	mg/L	BDL	0.2	IS : 3025(Part-54)-2003
26.	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	BDL	5	IS : 3025(Part-27)1986 (Reaffirmed 2003)
27.	Selenium (as Se)	mg/L	BDL	0.05	IS :3025(Part-43)1992 (Reaffirmed 2003)
28.	Manganese (as Mn)	mg/L	BDL	2	IS : 3025 (Part-56)-2003
29.	Iron (as Fe)	mg/L	BDL	3	IS : 3025 (Part-59)-2006
30.	Vanadium (as V)	mg/L	BDL	0.2	IS : 3025 (Part-53)-2003
31.	Bioassay Test	%	90	90% Survival of Fish after 96 Hrs. in 100% Effluent	APHA, 22 nd Edition, 2012, Section 3500-V APHA :22 nd Edition

Note: BDL: - Below Detectable Limit.

P. K. U.
ANALYSED BY

C. R. O.
CHECKED BY

PRO Enviro Tech and Engineers Pvt. Ltd.

Engineering, Environmental Consulting, Monitoring & Testing Service Provider.
Manufacturing & Supply of Pollution Control Devices.

Head Office :
Plot No. 16, Deepa Complex Adajan Road, Surat-395 009,
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Branch Office :
Plot No. 16, Haffwal Industrial Estate, Gate no. 3,
Vasna Road, Sachin, Surat - 394220. Ph. : +91-98254 36776

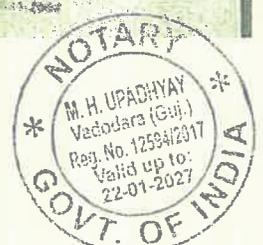
Branch Offices :
Ankleshwar : Shop No. F12 1st Floor,
Suryadeep Complex, Asian Paint Chowk,
GIDC Estate, Ankleshwar-393002
Gandhidham : Office No. 16 2nd Floor,
Madhav Chamber, Plot No. 125 Ward 12B,
Tagor Rd., Gandhidham Kutch (M) 93769 84799
Indore : 14A, Basant Vihar,
Behind Satya Sai School - B.P. Road, Indore.

ISO 9001:2008 certified
ISO 14001:2004 certified



ISO 9001:2008

ISO 14001:2004





SHOW CAUSE NOTICE

PCB ID : 15130

Legal ID : 44731

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Water

Show Cause Notice DATE : 06/08/2021

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 19/05/2021 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

Analysis report of sample collected from final outlet of ETP shows COD: 280 mg/l and SS: 366 mg/l which is higher than prescribed norms in CCA.

x	1	This indicates that you have failed to fulfill the conditions mentioned in the Consent Order. Consequently, you have rendered yourself liable to be prosecuted under the provisions of the above mentioned Sections-Acts.
---	---	---

NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

Patel Prathmesh B, UNH

NO : SCN-597189 , 06/08/2021

Gujarat Alkalies & Chemicals Ltd,
3, P.O. DAHEJ,
TAL. VAGRA,
DAHEJ,
Dist : Bharuch, Tal : Vagra, SIDC : Dahej
Phone : -

COPY TO :-

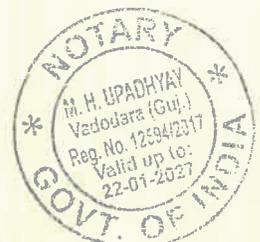
The RO Head(P.C.B.), Bharuch

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

Printed On : 06/08/2021

1 - Through XGN

N I C





d/c

Gujarat Alkalies and Chemicals Limited

(Promoted by Govt. of Gujarat)

Dahej Complex : P.O. Dahej - 392130. Tal. Vagra, Dist. Bharuch (Gujarat) INDIA
 Phone : +91-2641-256315/ 6 /7. Fax : +91-2641-256220.
 CIN NO : L24110GJ1973PLC002247

S&E/DHJ/E-11/2021-22/ID- 15130

30th Sept, 2021

To,

The Regional Office,
 Gujarat Pollution Control Board,
 C-1, 119/3, GIDC, Phase-II,
 Narmadanagar,
 Bharuch - 392 015.

K.A : Shri F.M Modi

Sub: Request for Resampling of final treated effluent at GACL Dahej
 Ref: (1) SCN vide 597189
 (2) Analysis Result of sampling dtd 06/09/2021

Dear Sir,

With reference to your visit at GACL Dahej Complex on 19th May 2021 and 6th September 2021 and sample collected from final discharge lagoon on said dates, below are our humble submission;

1. Analysis result of sampling dated 19th May 2021 shows S.S and COD is as 366 mg/l and 280 mg/l respectively against which justification was submitted vide our letter dtd 18th June 2021 along with analysis result of MoEFCC approved third party. However, we have received SCN for the said deviation.

2. Also, analysis result of sample taken on 6th September 2021, shows S.S and COD as 1206 mg/l and 978 mg/l which seems impractical considering our entire process as inorganic.

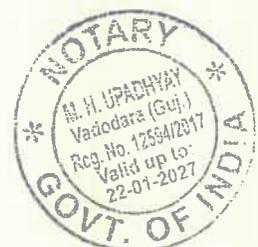
GACL has well-established in-house QC Dept which conducts sampling and analysis at every 6 hours from final treated lagoon. Also, external sampling and analysis is being carried out by MoEFCC approved third party on monthly basis. Results from both of the above labs have been well within norms as month of May.21, SS is 60 mg/l and COD is 202 mg/l & Sept.21 SS is 58 mg/l and COD is 159 mg/l

Further we would like to bring to your kind notice that, GACL being chlor-alkali unit there is presence of excess chloride in our effluent. Thus, chloride interference might be the underlying reason behind the exceedance of parameters in above samples.

(1 of 2)

30/9/2021
 Post Received
 Gujarat Pollution Control Board
 BHARUCH

Regd. Office & Works : P.O. Petrochemicals - 391 346, Dist. Vadodara(Gujarat) INDIA
 Phone : +91-265-2232681, 3061200, 6540463 Fax : +91-265-2232130, 2230031
 Website : www.gacl.com



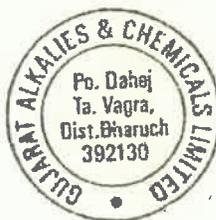
It is hence, requested to your kind self to arrange a resampling of final treated effluent at GACL Dahej complex.

We further would like to submit humbly that we are a GoG promoted flag bearer company in chlor-alkali sector, focusing on not just robust growth along with strict adherence with stipulated norms.

It is requested to your esteemed office not to initiate any further action against GACL Dahej in connection to above results.

Yours Faithfully,
For Gujarat Alkalies and Chemicals Limited, Dahej


R.S. PATIL
GM (PROCESS)



(2 of 2)

